Fifth Series, Vol. X No. 31

Thursday, December 23, 1971
Pausa 2, 1893 (Saka)

LOK SABHA DEBATES

(Third Session)

PARLIAMENT LIBRARY
No. 4(7) 3
Dt. 12.82

(Vol. X contains Nos. 21 to 31)

LOK SABHA SECRETARIAT
NEW DELHI
Price : Rs. 4 00

CONTENTS

No. 31--Thursday, December 23, 1971/Pausa 2, 1893 (Saka)

	COLUMNS
Re. Question of Privileges	1— 6
Papers Laid on the Table	6—10
Message from Rajya Sabha	10—11
Assent to Bills	11
Public Accounts Committee—	
Twenty Second Report	11
Payment of Gratuity Bill—	
Appointment of a Member to Select Committee ...	12
Discussion re. Statement on Sugar Policy	12- 55
Shri Narsingh Narain Pandey	13—17
Shri Bibhuti Mishra	18--20
Shri Atal Bihari Vajpayee	20—22
Shri Piloo Mody	22—23
Shri Mulki Raj Saini	23—26
Shri S.P. Bhattacharyya	26—28
Prof. S.L. Saxena	32--33
Shri K. Narayana Rao	33—34
Shri D.K. Pande	34—38
Shri M. Ram Gopal Reddy	38—39
Shri Ram Chandra Vikal	39—41
Shri K. Suryanarayana	41—43
Shrimati Sheila Kaul	43—44
Shri Sarjoo Pandey	45—46
Shri F. A. Ahmed	47—53
Address by the Speaker	53—55
Discussion re. Statement on Reported Killing of Santhals	
in Purnea District of Bihar	56
Shri Kartik Oraon	56—68
Shri Dinen Bhattacharyya	70—74
Shri R.K. Ghosh	74—75

	COLUMNS
Shri Bhogendra Jha	76— 81
Shri Sakti Kumar Sarkar	81— 82
Shrimati Indira Gandhi	83— 84
Shri Dhan Shah Pradhan	84— 86
Shri Chandra Shailani	86— 88
Shri Bhaljibhai Parmar	88— 89
Shri Swami Brahmanandji	89— 91
Shri Bhagirath Bhanwar	91— 93
Shri R.D. Bhandare	93— 94
Shri Shambhu Nath	97— 99
Shri Ramavatar Shastri	99—101
Shri Anadi Charan Das	101—103
Shri S.C. Besra	103
Shri Kumar Majhi	103—104
Shri Chhotey Lal	104—106
Shri Ramji Ram	107—108
Shri Sadhu Ram	108—110
Shrimati Minimata Agamdas	110--111
Shri Jagannath Mishra	111 -112
Shri F.H. Mohsin.	112—120

LOK SABHA

Thursday, December 23, 1971/ Pausa 2, 1893 (Saka)

The Lok Sabha met at Ten of the Clock

[MR. SPEAKER *in the Chair*]

RE : QUESTION OF PRIVILEGE

श्री भान सिंह भौरा (भटिंडा) : अध्यक्ष महोदय मैंने एक प्रिवलेज मोशन दिया था । उसका मुझे उत्तर मिल गया है । लेकिन मुझे अफसोस के साथ कहना पड़ता है कि सैक्रेटेरिएट ने जो लिखा है वह वाकयात से बिल्कुल उलट है । उन्होंने कहा है कि तीन लड़के जो मेरी कार से पकड़े गए वे पहले एक केस में इनवाल्वड थे । यह गलत है । मेरे पूछने पर न तो केस बताया गया और न ही नाम बताए गए । बाद में केस कनकाक्ट किया गया । श्री कृष्ण कान्त, मैम्बर राज्य सभा गए थे और उनका स्टेटमेंट भी आपने पढ़ा होगा । उन्होंने भी कहा है कि कार का हैंडल नहीं तोड़ा । इसको सब लोग जानते हैं । सब लोग इसको जानते हैं, वकीलों ने स्टेटमेंट किया है, गवर्नर को लिख कर दिया है । इस में जो बातें कहीं गई हैं वे बिल्कुल उलट हैं । मैं आप से प्रार्थना करता हूं कि इस मामले को आप प्रिवलेज कमेटी को रेफर कर दें ।

DR. SARADISH ROY (Bolpur) : Sir, what about my privilege motion?

MR. SPEAKER : I have examined the whole case. When they are matters not connected with the House, even though the happening of such things is unfortunate, the remedy is at the official level. So far as the rights of this House are concerned, the difference between one MP and citizen is very narrow, so far as incidents outside the House are concerned. We have settled it in the Committee when it went into the question that the member could mention it, I could send it to the Minister and the reply could come. But if he thinks that it is a matter of privilege, I do not think it is a matter of privilege.

SHRI S.M. BANERJEE (Kanpur) : Sir, you will remember that you in your wisdom had allowed a privilege motion in the past. Some hon. Member belonging to the Swatnatra Party, who has not been elected this time, was staging a demonstration on the platform of a railway station when Rashtrapathi's train was passing that way. He reported in this House that he was man-handled by some police officials.

The House took a note of it. Two police officers were brought before the bar of the House and reprimanded.

Then, there was another matter. Shri Madhu Limaye and Shri Tridib Chaudhuri were detained in Patna aerodrome, whether illegally or legally....*(Interruption)*

MR. SPEAKER : Shri Madhu Limaye went to the court.

Shri S.M. BANERJEE : If you take a decision here that unless it is connected with the work of this House there will be no privilege involved, in that case the functioning of the MPs outside the House will become very difficult.

MR. SPEAKER : The MPs are not above law.

SHRI S.M. BANERJEE : I agree with you. I do not claim any privilege. I am a citizen and other citizens should have the same right as I have. In that case, I would only request you to codify what the privileges are. Otherwise, we are under the impression that we are privileged persons. But police officers may beat us *(Interruptions)*

MR. SPEAKER : It is upto the House. I have studied it. A number of things happen to citizens.....*(Interruptions)*

SHRI S.M. BANERJEE : Let the Ministers and MPs not claim any privileges. Let there be no privileges at all I do n o mind that.

MR. SPEAKER : But you cannot extend the privileges to each and every step that an MP takes outside the House.

SHRI S.M. BANERJEE : In that case, Shri B.S. Bhaura and Shri Suradish Roy are strong enough to fight the police outside. Let us take the law in our own hands. . . ...*(Interruption)*

SHRI DINEN BHATTACHARYYA (Serampore) : How do you define the duties and the functioning of the MPs? If I visit my place and I am prevented..... *(Interruption)*

MR SPEAKER : Don't take MPs as super human beings. An M.P. outside the House is just an ordinary citizen like any other citizen. If he is prevented from performing his duties of the House, that is a different matter. If he is moving outside, he is subject to the law and subject to other remedies available. He can have the same remedies as are available to an ordinary citizen. If I am insulted outside and I say, "I am the Speaker and I can punch anybody", I do not think I have that privilege

SHRI S.M. BANERJEE : A feeling has been created that we have some privileges outside, and we want protection under those privileges.

MR. SPEAKER : It is upto the House to formulate the privileges. So far as the privileges at present go, they are not covered by it.

श्री अटल बिहारी वाजपेयी (ग्वालियर) सदन की बैठक आज स्थगित हो रही है । मैं चाहता हूं कि युद्ध विराम और उसके बाद की परिस्थिति पर चर्चा करने का मौका दे दिया जाए । कम से कम सरकार यह आश्वासन दे कि ससद् की पीठ के पीछे फौजों की वापसी के बारे में कोई फैसला नहीं किया जाएगा । ऐसा न हो कि हम अगली बार ससद् में आ कर बैठें और तब पेट एकमपली रख दी जाए । चौदह दिन युद्ध चला । ससद् को चर्चा करने का मौका नहीं मिला । आज युद्ध विराम की बात हो रही है । विदेश मंत्री ने यू० एन० ओ० में कुछ प्रोपोजल्ज रखी हैं । ससद् को विश्वास में लिया जाना चाहिये, हमको चर्चा का मौका दिया जाना चाहिये । कम से कम सरकार इतना आश्वासन तो दे कि फौजों की वापसी के बारे में कोई फैसला पार्लियामेंट की पीठ के पीछे नहीं किया जाएगा ।

श्री दीनेन भट्टाचार्य . सदस्यों के कोई प्रिविलेज नहीं है । ससद् सदस्य को पुलिस ने पीटा है । सदन का कोई महत्व नहीं है सरकार की नजरों में ।

MR SPEAKER : I have given my ruling.

SHRI S.M BANERJEE : I agree with you. In that case, when you go to a foreign country, you get a diplomatic passport. Why should you get it?

MR. SPEAKER : Don't involve other issues with this. You also get diplomatic passport.

SHRI S.M. BANERJEE : I don't get it.

MR. SPEAKER : All the Members get diplomatic passport when they go out to a foreign country.

SHRI S.M. BANERJEE : I am capable of fighting the police outside. We have been beaten by the police from the age of 12 years.....*(Interruptions)*

MR. SPEAKER : Mr. Banerjee, I will tell you about this. I had been a Member for many years in the State, as also here. When we were in the Opposition, we had a worse treatment, but we could deal with it outside.

SHRI S. M. BANERJEE : In that case, the Parliament is not...

MR. SPEAKER : I can show you the scars of wounds I received at my back.

SHRI S. M. BANERJEE : I can also show you.

MR. SPEAKER : That does not mean that you can go on with the demonstrations and if somebody pushes you in the demonstration, you keep running to this House saying that 'I was selected out of 50 other demonstrators and was beaten. They have no remedy but I have a remedy because I happen to be an MP.' With that I cannot agree.

SHRI S. M. BANERJEE : I completely agree with you that the Members of Parliament should not have any privilege which the ordinary citizens do not have ...(*Interruptions*)

MR. SPEAKER : Unless the privilege extends to the performance of the functions connected with the House. That is all.

SHRI S. M. BANERJEE : Then, about the privileges of the Press. Mr Karanjia wrote something. He was brought here. Then again, why were the Police officers brought here if there was no privilege? That I want to know.

MR. SPEAKER : I am so sorry.

SHRI DINEN BHATTACHARYYA: You are creating a very dangerous precedent ...(*Interruptions*) If the Police know that they can beat us, then we will have to come everyday to you.

MR SPEAKER : If you tell the Policeman that you are coming to the House and the Policeman says that 'I won't allow you to enter the House' then that is a privilege.

SHRI S. M. BANERJEE : I would only request that there should be a ruling. Let there be a discussion about our privileges. We should know it. It should be codified because there has been no codification.

MR. SPEAKER : The House is the master of its own procedure.

SHRI S. M. BANERJEE : May I submit, Sir, that the privileges may be codified.

MR. SPEAKER : We should not enter into a debate now.

SHRI S. M. BANERJEE : I do not want any privilege from this House. I am against all sorts of privileges .....

MR. SPEAKER : Mr. K. R. Ganesh.

SHRI ATAL BIHARI VAJPAYEE : They may make a statement during the course of the day.

DR KAILAS (Bombay South) : The leaders' meeting is going on.

Mr Raj Bahadur is busy there.

SHRI ATAL BIHARI VAJPAYEE : Dr Kailas, what are you talking? the meeting is discussing a different matter.

MR. SPEAKER : That is a different matter, not about this.

SHRI S. M. BANERJEE : We have already written to you. There was a news item in the papers that Sheikh Mujibur Rehman has been released but that he is under house arrest. We want to know the correct position. Let there be a statement about this from the Government.

MR SPEAKER : The Minister is not here. Let him come.

10.12 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MYSORE BETTING TAX ACT, BENGAL FINANCE (SALES TAX) ACT, CENTRAL EXCISE RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table:—

(1) A copy of Mysore Government Notification No. S.O.1340 (Hindi and English versions) published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 8A of the Mysore Betting Tax Act, 1932, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See* No. LT-1354/71]

(2) (i) A copy of Notification No. F. 4(132)/69-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 24th November, 1971 making certain amendment to Notification No. F 4(132)/69-Fin (G) dated the 31st December, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See* No. LT-1355/71]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G. S. R. 1756 published in Gazette of India dated the 20th November, 1971, together with an explanatory memorandum.

(ii) G. S. R. 1845 published in Gazette of India dated the 7th December, 1971, together with an explanatory memorandum.

[*Placed in Library See* No. LT-1356/71]

(4) A copy of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971 :—

(i) The West Bengal Lotteries (Tax) Act, 1971 (President's Act No. 19 of 1971) published in Gazette of India dated the 14th December, 1971

(ii) The West Bengal Taxation Laws (Amendment) Act, 1971 (President's Act No. 20 of 1971) published in Gazette of India dated the 14th December, 1971.

[*Placed in Library. See* No. LT-1357/71]

REVIEWS ON ANNUAL REPORTS OF HINDUSTAN STEEL WORKS CONSTRUCTION CALCUTTA BOKARO STEEL LTD., BHARAT HEAVY PLATE AND VESSELS LTD., VISAKHAPATNAM, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review (Hindi and English versions) by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1970-71.

(ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-1358/71]

(2) (i) Review (Hindi and English versions) by the Government on the working of the Bokaro Steel Limited, for the year 1970-71.

(ii) Annual Report (Hindi and English versions) of the Bokaro Steel Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-1359/71]

(3) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-1360/71]

(4) (i) Review (Hindi version) by the Government on the working of the Triveni Structurals Limited for the year 1970-71.

(ii) Annual Report (Hindi version) of the Triveni Structurals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. LT-1361/71]

ANNUAL REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION, 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) : On behalf of Shri K.C. Pant I beg to lay on the Table a copy of Annual General Administration Report (Hindi and English versions) of Andaman and Nicobar Administration, for the year 1970-71. [*Placed in Library. See* No. LT-1362/71]

GUJARAT DEVASTHAN INAMS ABOLITION (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE : I beg to lay on the Table a copy of the Gujarat Devasthan Inams Abolition (Amendment) Rules, 1971 published in Notification No. GHM/4622/M/DAR/1071-Y in Gujarat Government Gazette dated the 12th November, 1971, under sub-section (2) of section 29 of the Gujarat Davasthan Inams Abolition Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library. See* No. LT-1363/71]

ANNUAL REPORT OF INDIAN DAIRY CORPORATION, BARODA

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : I beg to lay on the Table a copy of the Annual Report of the Indian Dairy Corporation, Baroda for the year ended 31st March, 1971 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See*, No. LT-1364/71]

ANNUAL REPORT OF TEA BOARD, 1969-70

PROF SHER SINGH : On behalf of Shri A.C. George I beg to lay on the Table a copy of the Annual Administration Report (Hindi version) of the Tea Board for the year 1969-70. [*Placed in Library. See* No. LT-1365/71]

10.13 HRS.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the

[Secretary]

Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1971, agreed without any amendment to the North-Eastern Areas (Reorganisation) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 15th December, 1971."

ASSENT TO BILLS

SECRETARY: I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 17th December, 1971:

(1) The Appropriation (No. 4) Bill, 1971.

(2) The Appropriation (Railways) No. 3 Bill, 1971.

(3) The Punjab Appropriation (No. 2) Bill, 1971.

10.14 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-SECOND REPORT

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to present the Twenty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Tenth Report (Fourth Lok Sabha) relating to Customs.

SHRI S. M. BANERJEE (Kanpur) : Why is she presenting it?

MR. SPEAKER : She is a Member of the Committee. I think she looks quite nice while presenting.

SHRI S. M. BANERJEE : I am glad that Mrs. Banerji is doing it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Mr. Banerjee should be more chivalrous.

PAYMENT OF GRATUITY BILL

APPOINTMENT OF A MEMBER TO STATE COMMITTEE

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR): I move:—

"That this House do appoint Shri Hukam Chand Kachwai *vice* Shri R.R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

MR. SPEAKER : The question is:—

"That this House do appoint Shri Hukam Chand Kachwai *vice* Shri R.R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantation, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

The motion was adopted.

10.15 hrs.

DISCUSSION RE: STATEMENT ON SUGAR POLICY

MR. SPEAKER : This discussion is strictly for one hour. The moment one hour is over, this discussion will conclude. No chits will be considered. The gentlemen who stand will not be allowed. I wish to make this clear now.

SHRI ATAL BIHARI VAJPAYEE : Let the Members be brief.

MR. SPEAKER : We have no time we have many other things.

श्री नरसिंह नारायण पांडेय (गोरखपुर) : अध्यक्ष महोदय, मैं दस मिनट लूंगा ।

अध्यक्ष महोदय दस मिनट आप लगे तो औरों के लिए क्या रह जायेगा ? मैं समझता हूं पांच मिनट प्रत्येक के लिए काफी होगा ।

श्री नरसिंह नारायण पांडेय श्रीमन पांच मिनट में इतने बड़े पालिसी मैटर के लिए क्या कहा जा सकता है ?

अध्यक्ष महोदय पांच नहीं छः कर लीजिए ।

SHRI NARSINGH NARAIN PANDE Mr Speaker Sir I raise a discussion under Rule 193 on the statement made by the Minister of Agriculture in the House on the 13th December, 1971 regarding Sugar Policy

Mr Speaker Sir, I want to have at least ten minutes

MR SPEAKER You may have 6 minutes

श्री नरसिंह नारायण पांडेय श्रीमन मैं निवेदन करना चाहता हूं माननीय खाद्य मंत्री जी से कि आप का जो यह बयान है जो आप ने 13 दिसम्बर को दिया है जिस के अनुसार 40 परसेंट चीनी 14 लाख टन में आप ने मिल मालिकों के लिए फ्री छोड़ दिया है और 60 परसेंट चीनी आप ने कंट्रोल में 2 रुपये से ऊपर से फेयर प्राइस शाप में बेचने के लिए इजाजत दी है, यह जो सरकार की चीनी की नीति है और गन्ना किसानों तथा कन्ज्यूमर्स के संबंध में नीति है यह पिछले तीन/चार सालों में कोई निश्चित नीति नहीं बन पा रही है जिस से तमाम कठिनाइयां उत्पन्न हैं । मंत्री महोदय ने अपने बयान में इसी सदन में कहा है, मैं उसकी चर्चा समय कम होने की वजह से नहीं करना चाहता लेकिन उन्होंने कहा है कि गन्ने का दाम कम से कम 7 रुपये 37 पैसे इसलिए निश्चित किया जाय पर-क्विंटल जिस से चीनी का भाव ऊपर न चढ़ने पाए । लेकिन आप ने जिस समय यह हाफ हार्टेड कंट्रोल किया उस के बाद आज चीनी का भाव क्या है यह आप देखें । दिसम्बर में चीनी 2 रुपये 37 पैसे में रिटेल शाप पर बिकी और आज चीनी का भाव बढ़ कर 4 और ऊपर पहुंच गया है । आप ने इस 40 प्रतिशत रिलीज का क्या मतलब हुआ ? मैंने सब आंकड़े निकाले हैं । यह जो हाफ हार्टेड कंट्रोल आप ने किया उस के पहले चीनी मंत्रालय ने 14 लाख टन चीनी आप ने मिल मालिकों को दी । इसके बाद अगर हापुड़ मुजफ्फरनगर और कानपुर के बाजार भाव को देखें तो सवा चार भी रुपये फी क्विंटल के हिसाब से चीनी में मुनाफा उन व्यापारियों का आप ने दिया जिस का नतीजा यह हुआ कि करीब 11 करोड़ रुपया आप ने मिल मालिकों को और हालसेलर्स वगैरह को एकदम मुनाफा में दे दिया । 40 परसेंट जब आप ने रिलीज किया तो 6 लाख टन चीनी दिया और उसमें से 2 करोड़ रुपये के लगभग और उन्होंने कमा लिये । इसका मतलब यह हुआ कि 13 करोड़ रुपया मिल मालिक आज आप की चीनी नीति के कारण कंट्रोल के पहले और कंट्रोल के बाद कमा चुके हैं और उन्होंने जो इतनी बड़ी आफत देश में लाई उस में कितना रुपया सुरक्षा फंड के लिए दिया ? आज किसानों का 13 करोड़ रुपया बाकी रह गया पिछले साल का । कितना रुपया अभी तक अदा किया गया ? सरकार ने मिल मालिकों को 'थ्रेटन' किया कि हम आप को जेल में डाल देंगे हम प्रान्तीय सरकार को लिख रहे हैं लेकिन आज भी लगभग 11 करोड़ रुपया, अगर मुझे ठीक से याद है किसानों के गन्ने का दाम बाकी है । आज लखीमपुर किस भाव पर बिक रही है ? हमारे यहां लखीमपुर साढ़े चार रुपये मन, चीनी बारह रुपये फी क्विंटल के हिसाब से बिक रही है । आठ रुपये फी क्विंटल के हिसाब से 'बगास" (खोइया) बिक रहा है । सीरा 21 50 रुपये फी क्विंटल के हिसाब से बेचा जा रहा है ।

सब मुख्य मंत्रियों ने मिल कर भेजा कि गन्ने की मिनिमम प्राइस तय की जाये । उत्तर प्रदेश के मुख्य मंत्री ने कहा कि गन्ने का भाव कम से कम 10 रुपया रखा जाये । लेकिन उस पर कमीशन रेशन नहीं किया गया और किसी प्रान्तीय सरकार के विचारों से लाभ नहीं उठाया गया । हुआ क्या—1930 से ले करके 1950 तक—मिल-मालिकों के कहने पर कमीशन एपायंट

[श्री नरसिंह नारायण पांडे]

किये गये, उन के कहने पर उन की मिलों को प्रोटेक्शन दिया गया और चीनी तथा गन्ने का भाव तय किया गया ।

सरकार ने अपने स्टेटमेंट में कहा है कि किसान को हक है कि वह गन्ने के दाम के बारे में मिल-मालिकों के साथ सौदेबाजी करे । किसान सौदेबाजी कैसे कर सकता है, जब कि उत्तर प्रदेश और बिहार सरकारों ने रिजर्वेशन का कानून बना दिया है, जिस के तहत किसान का सारा गन्ना गिरवी रख दिया गया है? मिल-मालिकों ने गन्ने का भाव कम कर दिया है और अगर केन सोसायटीज इस आधार पर मिलों को गन्ना नहीं देती है कि उन को गन्ने का ठीक दाम नहीं मिल रहा है, तो उन पर मकदमे चलाये जायेंगे । क्या खाद्य मन्त्रालय अपना बयान देते समय इन बातों को अपने सामने नहीं रखता है ?

आज हिन्दुस्तान में दो करोड़ किसान परिवार गन्ने की खेती में लगे हुए है । अगर एक परिवार में पांच सदस्य मान लें, तो दस करोड़ लोग आज देश में गन्ने की खेती में लगे हुए है । यहां पर 218 शुगर फैक्टरीज है । हमारे किसान 'सब-ट्रापिकल' जिलों में रहते हैं । ज्वाइन्ट स्टाक कम्पनीज के अन्तर्गत जो प्राइवेट मिलें चलती हैं उनके यहां किसानों की हालत दयनीय हो गई है ।

क्या आज दुनिया में कोई ऐसा कारखानेदार है जो गन्ना दे दे—अपना सामान बेचे—और उस के साल भर बाद तक उस का दाम न दिया जाये ? पार्लियामेंट में 85 परसेंट सदस्य किसानों से चुन कर आते हैं । हम किसानों के नुमायंदे हैं । प्रश्न यह है कि हम अपने देश के इतने बड़े उद्योग के हितों की क्या रक्षा कर रहे है, जिस में लगभग पचास करोड़ किसान और मजदूर लगे हुए हैं । सरकार ने उत्तर प्रदेश के पूर्वी क्षेत्र में 8 50 रुपये, पश्चिमी क्षेत्र में 9 रुपये और विभिन्न क्षेत्रों में विभिन्न तरीकों के गन्ने के भाव तय किये है । चालीस पर सेंट की शुगर देने के बावजूद चीनी का भाव बढ़ता चला जा रहा है । सरकार ने मिल-मालिकों को अधिक दिनों तक प्रोटेक्शन दिया । उस के बावजूद मिल-मालिक चीनी का दाम नहीं गिरा सके ।

सरकार ने गन्ना-किसानों को प्रोटेक्शन नहीं दिया, जिस का नतीजा यह है कि देश में गन्ने की कास्त तीस परसेंट कम हो गई है । सरकार कहती है कि हम 1972-73 में ऐसी नीति अपनाना चाहते हैं, जिस से ज्यादा से ज्यादा चीनी पैदा हो । देश में चीनी की खपत चालीस लाख टन है । हम हर साल साढ़े चार लाख से पांच लाख टन चीनी विदेशों में भेज कर विदेशी मुद्रा अर्जित करते हैं । अगर सरकार की यही नीति रही, तो देश के इतने बड़े उद्योग की क्या स्थिति होगी, जिस में पचास करोड़ किसान और मजदूर लगे हुए है ?

मेरे क्षेत्र में चार मिल है । किसान अपने खेतों को गिरवी रखते हैं और नाना प्रकार के टैक्सों की अदायगी करते है । आज वे रो रहे हैं । जब हम उन को गन्ने की खेती करने के लिए कहते है, तो वे कहते है कि हम गन्ने की खेती कैसे करें जब मेहनत का पैसा भी मूल्य के रूप में नहीं मिलता । इस लिए सरकार को मिल-मालिकों और पूंजीपतियों की नीति को छोड़ देना चाहिए । इस से वह देश में समाजवाद नहीं ला सकती है । क्या पचास करोड़ इन्सानों को, उन के बच्चों को, भूखों मार कर, उस की जिन्दगी को दुश्वार बना कर सरकार इस देश में समाजवाद लाने की आशा रखती है? इस देश में 218 मिल-मालिकों के बल पर समाजवाद नहीं आ सकता है । मैं यह जानना चाहता हूं कि सरकार ने गन्ने के भाव तय करते समय किसानों के किस नुमायंदे से बात की, किस प्रान्तीय सरकार की राय ली ।

इस सबध में बहुत सी किताबें और रिपोर्ट पड़ी हुई है । सन 1932 में रिपोर्ट तैयार की गई । उनमें "टैरिफ कमीशन की रिपोर्ट" और "शूगर एनक्वायरी कमीशन की रिपोर्ट" भी है, क्यों इन आधारों पर चीनी का दाम तथा गन्ने का दाम तय नहीं किया जाता है । या तो सरकार उन किताबों को फाड़ कर फेंक दे, या वह उन के मुताबिक अपनी चीनी-नीति बनाये । (व्यवधान)

एक माननीय सदस्य . माननीय सदस्य सदन में किताबें फेंक रहे हैं ।

श्री नरसिंह नारायण पांडे टैरिफ कमीशन की रिपोर्ट और शुगर एनक्वायरी कमीशन की रिपोर्ट के मुताबिक किसानों को अपने गन्ने का दाम तरह चौदह रुपये के हिसाब से मिलना चाहिए। लेकिन मुख्य मांझिया ने दस रुपये का जो सुझाव दिया है/कम से कम वह तो रखना ही चाहिए। चीनी का दाम उस के मुताबिक नय किया जाना चाहिए। मिलमालिकान व होल सेलर आदि तरह तरह रुपया डकार गये लेकिन सरकार के कान पर जूं तक नहीं रेंगी।

सरकार ने फिर एक कमीशन बिठा दिया है जो मार्च में अपनी रिपोर्ट देने जा रहा है। यह कमीशन किस लिए बिठाया गया है क्या पट्ठे कराह रहे हैं को रक्षा के लिए जिन्होंने हम को पार्लियामेंट में भेजा है या मिल मालिकों की रक्षा के लिए यह कमीशन बिठाया जा रहा है? मंत्री महोदय साफ तौर पर अपनी चीनी नीति का ऐलान करें। वह गन्ने का भाव बारह रुपये नहीं तो दस रुपये तय करने का ऐलान करें। तभी ऐसी स्थिति उत्पन्न होगी जिस में किसान गन्ने की खेती कर सकेंगे और चीनी का उत्पादन बढ़ सकेगा तथा किसानों मजदूरों तथा उपभोक्ताओं का शोषण मिटेगा। इसीलिये कांग्रेस ने बम्बई में मिलों के राष्ट्रीयकरण का प्रस्ताव पास किया जिसमें किसान मजदूरों तथा उपभोक्ताओं का उचित हक मिल सके तथा उत्पादन तथा वितरण पर सरकारी नियंत्रण रहे।

अध्यक्ष महोदय माननीय सदस्य ने लाइब्रेरी की किताब फेंकी या अपनी?

SHRI D K PANDA (Bhanjanagar) It is an expression of the genuine feelings

अध्यक्ष महोदय लाइब्रेरी बुक्स का भी प्रिविलेज आ सकता है।

That is too bad

श्री नरसिंह नारायण पांडे अध्यक्ष महोदय, अगर आप चाहें तो मैं ये किताबें आप के पास भेज सकता हूं।

MR SPEAKER Are they the Library books or the hon Member's own?

SHRI NARSINGH NARAIN PANDE They are from the Library

MR SPEAKER We shall have to charge if the binding is damaged

श्री विभूति मिश्र (मोतीहारी) अध्यक्ष महोदय मैं सरकार से यह जानना चाहता हूं कि गन्ने के कम से कम दाम किस आधार पर तय किये गये हैं। क्या इस सम्बन्ध में गन्ने का कास्ट आफ प्राडक्शन निकाला गया है या नहीं? क्या इस बारे में लोक सभा के किसी सम्मे सदस्य को कन्फिडेन्स में लिया गया है या नहीं? जो किसानों का रिप्रजेन्टेटिव हो और जो किसानों की हालत को जानता हो। सरकार की ओर से जो स्टेटमेंट दिया गया है उस में कहा गया है कि पश्चिमी उत्तर प्रदेश में रिकवरी 9 परसेंट से कम है और वहां पर 9 रुपये दिये जा रहे हैं। बिहार में रिकवरी साढ़े नौ परसेंट है लेकिन वहां पर गेट पर साढ़े आठ रुपये और आउट स्टेशन पर आठ रुपये दिये जा रहे हैं। मेरे जिले में जहां बिहार का आधा शुगरकेन पैदा होता है रिकवरी साढ़े नौ परसेंट है लेकिन वहां पर आठ और साढ़े आठ रुपये दिये जा रहे हैं।

संविधान में सोशल जस्टिस की बात कही गई है। मेरी समझ में नहीं आता है कि यह कैसा सोशल जस्टिस है कि इस तरह भिन्न भिन्न कीमत तय की जा रही है। सरकार को कीमत तय करने का स्टैटूटरी राइट है। तब फिर वह मिल मालिकों के दरवाजे पर क्यों जाती है? सरकार मिल मालिकों और किसानों के प्रतिनिधियों को बुला कर दाम तय करे। यह पार्लियामेंट एक सोवियन वाली है। जहां तक प्राईस कमीशन का सम्बन्ध है, वह पूरी तरह फेल हो गया है, क्योंकि वे लोग शहर के रहने वाले हैं और उन को गांवों में कोई इन्टेरेस्ट नहीं है इसलिए वे शहर वालों और बड़े बड़े धनिकों के हित में कीमत तय कर देते हैं।

एक दिक्कत हमारे यहां अध्यक्ष जी रिजर्वेशन की है। हम अपना गन्ना दूसरी जगह नहीं दे सकते। अगर दूसरी जगह दें तो हमारे ऊपर ताजीरात हिन्द के अन्तर्गत फौजदारी का मुकदमा चलाया जायगा। इसलिये हम को लाचारी है। मेरे यहां स्थिति भिन्न प्रकार की है, बिहार में बुंद या खाण्डसारी नहीं बनती

[श्री विभूति मिश्र]

है, हम को लाचार हो कर गन्ना शुगर फैक्ट्रियों को देना पड़ता है। मंत्री जी कहते हैं कि अगले साल 33-34 लाख टन चीनी होगी। अध्यक्ष महोदय, मैंने पिछली बार डिस्कशन में कहा था कि आप का यह अन्दाजा बिल्कुल गलत है। 40 फीसदी गन्ना तो हमारे जिले में डैमेज हो गया है। आप के टारगेट तो वही हैं जो सरकारी नौकर आप को दे देते हैं। वे शहरों में बैठ कर अपनी रिपोर्ट बना देते हैं लेकिन सही जानकारी उन के पास नहीं होती है, इसलिये आप के ये सब आंकड़े गलत हैं।

अध्यक्ष जी, हमारी प्राइम मिनिस्टर भी हमारे हक में हैं। मैं जानता हूं हमारे मंत्री जी कहेंगे कि कैबिनेट में इस के बारे में फैसला हो गया है, लेकिन मैं उन से अनुरोध करना चाहता हूं कि वह इस मामले को एक बार फिर कैबिनेट के सामने ले जायं। मैं जानता हूं हमारी प्राइम मिनिस्टर की किसानों के साथ हमदर्दी है, जिस तरह से पहले इस के बारे में कैबिनेट में लड़ाई की, इस को भी फिर से वहां ले जाकर कीमत के बारे में फैसला करावें।

मेरे यहां बाढ़ से बरबादी हुई है। गेहूं की फसल बरबाद हो गई है। गन्ने की फसल एक मनी क्राप है, लेकिन इस में भी बीमारी लग गई, जिस की वजह से गन्ना कम हुआ। ऐसी हालत में किसानों की स्थिति बड़ी दयनीय हो गई है। आप ने कहा कि हम कीमत नहीं बढ़ायेंगे, लेकिन 50 करोड़ रुपया सरकार ने एम्प्लाइज की तनख्वाह के रूप में बढ़ा दिया। किसान भी अपनी उपज का दाम तो कम देना चाहते हैं, लेकिन किसान को अपनी जरूरियातों के लिये जो खरीदना पड़ता है उस के दाम उसे ज्यादा देने पड़ते हैं। कपड़ा, नमक सब कुछ महंगा है। नमक हमारे यहां 27 रुपये बोरी बिक रहा है। मिट्टी के तेल की बोतल 1 रु० से 1 रु० 25 पैसे में मिल रही है। किसान की चीज का कोई मोल नहीं है, लेकिन फैक्ट्रियों की जो चीज किसान को खरीदनी पड़ती है सब के दाम ज्यादा हो गये हैं। इसलिये मैं चाहता हूं कि आप इस पर फिर से विचार करें और 10 रु० क्विंटल की जो मांग है, उस को अवश्य दें। यह कहा जाता है कि हम कीमतों को नहीं बढ़ने देंगे, लेकिन कीमत बढ़ने के नाम पर 50 करोड़ रुपया आपने सेन्ट्रल गवर्नमेंट के एम्प्लाइज को दे दिया, किसान के लिये आप ने क्या किया ?

जब हम किसान का एक अलग संगठन बनाना चाहते हैं तो हमारी पार्टी के नेता कहते हैं कि किसानों का अलग संगठन बनाओगे तो कांग्रेस कहां रहेगी। लेबर का संगठन बने तो कांग्रेस नहीं घबराती किसानों का संगठन बने तो हमारी पार्टी वाले घबरा जाते हैं, लेकिन किसानों के लाभ के लिये, उस की आजीविका के लिये बात भी नहीं करना चाहते हैं। प्रीजीपनिया के बारे में बात होती है, लेबर यूनियन की बात होती है, सरकारी एम्प्लाइज की बात होती है, जब ये सारी बातें होती हैं तो किसानों की बात क्यों नहीं होती। यह सरकार तो सब की सरकार है इसे सब के लिये समान रूप से सोचना चाहिये।

इस लिये मैं मंत्री महोदय से फिर अनुरोध करता हूं कि इस को फिर से कैबिनेट में ले जायें और इन लोगों की बात, जो किसानों के प्रतिनिधि हैं, वहां पर रखें। यदि हो सके तो हम को अपनी बात वहां कहने दी जाय, उस के बाद जो फैसला होगा उस को मानेंगे, लेकिन एक बार कैबिनेट में जरूर ले जायें। प्रधान मंत्री जी इस के लिये राजी हैं कि इस के ऊपर विचार किया जाय और किसानों के हक में फैसला किया जाय ताकि किसानों को राहत मिले।

श्री अटल बिहारी वाजपेयी (ग्वालियर) अध्यक्ष जी, मैं पाण्डे जी को बधाई देता हूं, उन्होंने एक बहुत महत्वपूर्ण विषय पर सदन का ध्यान आकृष्ट किया है। यह कुछ सत्य है कि सरकार की चीनी के सम्बन्ध में कोई सुविचारित और सुनिश्चित नीति नहीं है। नीति ऐसी होनी चाहिये जो गन्ना उत्पादकों और उपभोक्ताओं दोनों के हितों का संरक्षण करे। स्पष्ट है कि इस नीति के अन्तर्गत मिलों को भी उचित मुनाफे की गुंजाइश होगी, लेकिन अभी तक का अनुभव यह बताता है कि सरकार की नीति ने न तो गन्ना उत्पादकों के हितों की रक्षा की है और न उपभोक्ताओं को अधिक मूल्य देने से बचाया है। आज बाजार में चीनी दो रुपये 30 पैसे से 2 रुपये 35 पैसे किलो तक बिक रही है....

(व्यवधान)...मैं चीनी खरीदता हूं। चीनी खाते तो आप भी होंगे, लेकिन खरीदते नहीं होंगे। आप स्वीकार करेंगे कि या तो चीनी का भाव घटे और उपभोक्ताओं को राहत मिले और अगर सरकार इस में असमर्थ है तो फिर गन्ना उत्पादकों को उस के मुनाफे का पूरा पैसा दिलाने का सरकार को प्रबन्ध करना होगा।

अध्यक्ष महोदय, स्थिति ऐसी है कि कभी तो चीनी की पैदावार बढ़ जाती है, लेकिन पैदावार बढ़ने के बाद भी गन्ने के दाम नहीं बढ़ते और गन्ना पैदा करने वाले किसान को उस का उचित पैसा नहीं मिलता। मुझे डर है कि गन्ने के दाम नहीं बढ़ाये गये और किसान को गन्ना पैदा करने के लिये प्रोत्साहित नहीं किया गया तो देश में चीनी का अकाल पड़ जायगा। यह अकाल अगले साल प्रारम्भ हो जायगा और अगले साल के बाद के साल में स्थिति और ज्यादा गम्भीर हो जायगी। यह भी आवश्यक है कि सरकार चीनी, गुड़ और खाण्डसारी के सम्बन्ध में एक समन्वित नीति बनाये। अभी तक इस तरह की कोई नीति नहीं बनाई गई है। इस में सन्देह नहीं कि कुछ कमेटियां बनी हैं, कमीशन बने हैं, उन के प्रतिवेदन आये हैं, लेकिन उन पर आचरण नहीं किया जाता। मैं समझने में असमर्थ हूं कि किसी राज्य में गन्ने के दाम बढ़ा दिये गये हैं, किसी में नहीं बढ़ाये गये है। उत्तर प्रदेश में गन्ने के दाम न बढ़ाने का कोई औचित्य नहीं है। उत्तर प्रदेश और बिहार---इन की सारी अर्थव्यवस्था चीनी उद्योग पर निर्भर करती है। किसानों की हालत ऐसी है कि गन्ना टिकता है बाढ़ पर और बाढ़ प्रतिवर्ष इन क्षेत्रों में आती है, इस लिये किसान गन्ना पैदा करना अधिक पसन्द करता है। लेकिन मंत्री महोदय कहते हैं कि किसान गन्ने के लिये मिल-मालिकों से सौदे-बाजी करे। मजदूरों के बारे में यह बात सही हो सकती है, वे सौदेबाजी कर सकते हैं, लेकिन वह इस स्थिति में नहीं है क्योंकि उस के सामने एक कठिनाई है कि वह उस गन्ने को खेत में खड़ा नहीं रख सकता है। मिल-मजदूर हड़ताल कर सकते हैं, पेट पर पट्टी बांध सकते हैं, लेकिन गन्ना पैदा करनेवाले किसान के लिये ऐसा सम्भव नहीं है क्योंकि उस का गन्ना सूख जायगा और सूख जाने से उस को और कम कीमत मिलेगी, उस का जीवन बरबाद हो जायेगा। यह मामला मिल-मालिकों और गन्ना उत्पादकों की सौदे-बाजी पर नहीं छोड़ना चाहिये।

मैं समझता हूं कि सदन की भावनाओं को कृषि मंत्री महोदय स्वीकार करेंगे। आज की स्थिति में गन्ने का दाम कम से कम 10 रु० प्रति क्विंटल होना चाहिये। आप मिलों को निर्देश दें कि वे गन्ने का भाव बढ़ाये और शहरों में रहनेवालों के लिये चीनी उचित मूल्य पर मुहिया करने का प्रबन्ध करें। मैं चाहता हूं कि दोनों पहलुओं पर विचार कर के निश्चय किया जाय। चीनी की आवश्यकता सभी को है, चाहे नगर में हो या गांव में हो, उसको उचित मूल्य पर चीनी मिले और गन्ना पैदा करनेवाले किसानों को इतना मूल्य दिया जाय जिससे वे गन्ना पैदा करने के लिये प्रोत्साहित हो सकें।

SHRI PILOO MODY (Godhra): I have been studying the sugar problem for some time and I have come to the conclusion that the Government has no policy on sugar at all, not even a short term policy much less a long-term policy and they move from moment to moment and from day-to-day to suit their petty political purposes. This is a very serious charge that I am making against the Government.

The production of sugar has fluctuated up and down, all the way from 45 lakh tonnes to something like 22 lakh tonnes, and next year we are expecting not more than 33 lakh tonnes, which is a good 11 lakh tonnes short of our requirements if we are to maintain the same level of exports. I cannot understand how, faced with these facts, Government cannot come up with a policy which will solve these problems on an emergency footing. I cannot understand how the Government can expect a shortfall of 11 lakh tonnes this year and still continue with the basic price of sugarcane as it has been for the last six or seven years.

If you were to study the figures of production and the base price of sugarcane you will see that every time the price has been

[Shri Piloo Mody]

increased, over a period time production has gone up The production had gone up al the way up to 45 lakh tonnes two years ago, and has started falling again But the Government has not woken up to that fact they say that even though we fix base price of sugarcane, the sugarcane grower in fact gets more than this base price This is their only argument This is not an argument which is going to increase your production You have to bring about a reality in the price that you fix

They have fixed certain criteria, about five or six, for arriving at the base price of sugar If you apply those criteria, under no circumstances can you arrive at the same figure year after year Therefore, I strongly doubt the *bona fides* of those who fix the sugarcane price I do not think it has any relevance either to the criteria framed by themselves or to the realities of the situation Production costs are going up, the cost of living is going up, everything is going up, but the price of sugarcane must remain the same I cannot be a party to such logic

श्री चूड़ामणि राम सैनी (देहरादून) अध्यक्ष महोदय, यह जो चीनी का सवाल है वह काफी देर के बाद बहस में आया है। यह सवाल बहुत जरूरी था। इससे पहले भी इसका नोटिस दिया गया था लेकिन उस वक्त यह नहीं आ पाया। यह एक ऐसी चीज है जिस पर बार बार आदरणीय मेम्बरों की तरफ से कहा गया है कि चीनी के बारे में सरकार की कोई नीति नहीं है और यह बात बिल्कुल सत्य है। इसमें न तो किसानों के हित को देखा जाता है और न उपभोक्ता के हित को देखा जाता है। एक बहुत बड़ी चीज जो देखने में आ रही है वह यह कि किसान को बहुत ज्यादा अमीर मान लिया गया है। हिन्दुस्तान के किसानों में 70-80 फीसदी तक छोटे किसान हैं। उसके बाद दस पांच फीसदी और किसानों को मार्जिनल किसान है। लेकिन सभी आर्गनों को एक तरफ से अमीर मान लिया गया है और उसकी फसलों की बिक्री के बारे में सरकार ने कोई नीति निर्धारित नहीं की है। किसान हमेशा महंगा पैदा करता है और सस्ता बेचता है। वह जब कन्ज्यूमर बन जाता है तो उसको बाजार में जरूरत की सभी चीजें ऊंचे मूल्य पर मिलती है क्योंकि उन चीजों का प्राईस इन्डेक्स कभी भी नीचे नहीं आता है। वह हमेशा उपभोक्ता बनकर भी घाटे में रहता है और प्रोड्यूसर बनकर भी घाटे में रहता है। किसान की उपज बढ़ाने के लिये जो मशीन है या तेल है, सभी चीजों की कीमत ज्यादा होती है। और उसकी सबसे बड़ी बदकिस्मती यह है कि उन चीजों की क्वालिटी भी खराब होती है। जितनी भी मशीनें किसानों को सप्लाई की जाती हैं ऐसी बागस कम्पनियां मौजूद हैं जो बाहर से मशीनों को धक्का दे देती है और उसके बाद वह चलती है या नहीं चलती है। उसको जो पेट्रोल या डीजल मिलता है वह भी एक मिलावट की चीज होती है जिससे उसकी मशीनों की कीमतें गिर जाती है। किसानों की मशीनों को ठीक रखने के लिए सरकार की कोई नीति नहीं है। सरकार कोई भी ऐसी नीति नहीं अपनाती जिससे कि एक कीमत पर उसको चीज मिल सके और फिर किसान को भरोसा हो सके कि अगली बार हमें यह देना होगा।

मेम्बर्स को पता होगा कि आज भी किसान जेलों में बन्द होते हैं। कोई भी सक्षम जेल में उस समय जाता है जबकि उसके पास पैसा नहीं होता है। मैं सहारनपुर जिले की बात कह सकता हूं, आप पिछले दो तीन सालों की बात ले लीजिए, तहसील की हवालात में किसान आज भी सरकार की देनदारी अदा न करने पर पेमेन्ट न करने पर बन्द हैं। लेकिन सरकार के दिमाग में एक ही चीज बैठी हुई है कि किसान के द्वारा पैदा की गई चीजों को सस्ता रखो तो देश में महंगाई नहीं बढ़ेगी जबकि अनुभव इसके बिल्कुल विपरीत है। किसान की चीज हमेशा सस्ती रही है, उसका भाव हमेशा गिराया गया है और महंगाई का बढ़ी शिकार होता है क्योंकि पहले बाजार की दूसरी चीजें ही महंगी होती है। जब भी महंगाई का दौर आता है तो पहले दो तीन साल तक किसान को उपभोक्ता के रूप में महंगी चीजें खरीदनी पड़ती हैं। लेकिन जब कभी किसान की चीज महंगी होती है तो सरकार की निगाह उसकी तरफ जाती है और वह चाहती है कि किसान की चीज को सस्ता कर दिया जाये। सस्ती

की शुरुआत किसान की चीज से ही होती है लेकिन उसके बाद भी बाजार की दूसरी चीजें महंगी ही होती जाती हैं ।

जहां तक चीनी का मामला है, क्या मैं सरकार से पूछ सकता हूं कि कीमत तय करने का आधार क्या है ? सात रुपये 37 पैसे प्रति क्विंटल गन्ने का दाम तय करने का आधार क्या है, यह सवाल एग्रीकल्चर कंसल्टेटिव कमेटी में भी पूछा गया था कि किसानों की जो उपज है उसको बेचने के लिए सरकार ने क्या आधार तय किया है, क्या आंकड़े तय किए हैं लेकिन इसका कोई तसल्लीबख्श जवाब वहां नहीं दिया गया । आज भी हम पुनः मन्त्री जी से निवेदन करना चाहते हैं कि वह कौन सा आधार है जिस पर सात रुपये 37 पैसे प्रति क्विंटल का भाव रखा जाता है ? कौन से वे आंकड़े हैं जिनके अनुसार यह बताया जा सकता है कि चीनी की जो कीमत सरकार ने तय की है वह कीमत कायम रहेगी ? आप दो रुपये की बात कर रहे हैं लेकिन अभी यहां पर माननीय सदस्यों ने बताया है कि दो रुपये 37 पैसे में चीनी बिक रही है । इस तरह से आप उपभोक्ता को बचा नहीं पाते और किसानों को उनका उचित दाम दिला नहीं पाते । अब तो एक और भयानक चीज होने वाली है जो कि हमारे किसानों, उपभोक्ताओं और सारे नेशन के लिए खतरनाक होगी । जैसा कि अभी हमारे बाजपेयी जी ने कहा और हमारे पीलू मोदी जी ने कहा कि देश में चीनी की पैदावार घटती जा रही है । हमने भी इस सम्बन्ध में सरकार से निवेदन किया, चिट्ठी लिखी, डेपुटेशन लेकर प्रधान मन्त्री जी के पास गए और उनसे यह कहा कि यह गन्ना बोने का समय है, किसानों को प्रोत्साहित करने का यही मौका है । अगर किसानों को इस समय भी गन्ने का पूरा पैसा नहीं दिया गया तो आप जानते हैं किसान आज इन्डस्ट्री के तौर पर खेती करता है, अब वह रूढ़िवादी किसान नहीं रह गया है कि चाहे जो हो वह तो गन्ना बोयेगा ही बल्कि अब वह गन्ने का मुकाबला अलसी, मैंढी से करेगा, वह गन्ने का मुकाबला गेहूं से करेगा, दूसरी फैक्ट फाक्ट से करेगा और अगर उसको फैक्ट फाक्ट के मुकाबले पर गन्ने में कम पैसा मिलेगा तो वह आगामी साल गन्ना नहीं बोयेगा ।

इसके अलावा गन्ने पर जो किसान का बकाया बकाया है उसकी हालत इस वक्त बिगड़ी हुई है कि आज किसान पत्तियां रखकर कपड़ा खरीद रहा है और दूसरे सामान खरीद रहा है । आपके बयान के लिए मैं अपने जिले सहारनपुर के सरसावा बाजार की बात करता हूं । वहां पर एक कोआपरेटिव मिल भी है और एक छोटा सा बाजार भी है । उस बाजार में जो दुकानदार हैं वे किसानों की पत्तियां रखकर सामान देते हैं । जिस दिन किसानों का पेमेन्ट होता है तो सोसायटी के दफ्तर में वही दुकानदार किसानों की पत्तियों का पेमेन्ट कराते हैं । आज ऐसी स्थिति आ गई है कि किसान अब गन्ना बोने के लिए तैयार नहीं होगा । इसलिये मेरा सरकार से निवेदन है कि गन्ना बोने का टाइम आ रहा है, अभी जनवरी और फरवरी में गन्ना बोया जायेगा, अगर अभी तक आपने नहीं किया है तो कम से कम अब फौरन गन्ने का भाव दस रुपये प्रति क्विंटल कर दीजिए । अब तो मिल मालिक भी इस बात को मान रहे हैं । पहले मिल मालिक इसका विरोध किया करते थे लेकिन आज वे भी मान रहे है कि इतना दाम देना चाहिए । दूसरे प्रदेशीय सरकारें भी मान रही है, केन फेडरेशन भी इसको मान रहा है, एग्रीकल्चर कंसल्टेटिव कमेटी भी मान रही है और इस सारे हाउस का यह सेन्स भी है फिर बात ही क्या रह जाती है । वरना जैसा मैंने पहले बताया अगले सालों में गन्ने की भारी कमी हो जाने की संभावना है और फिर चीनी का भाव 5 रु० या 6 रु० किलो तक जा सकता है । यदि इस देश के कंज्यूमर्स को बचाना है तो भी जरूरी है कि प्रोड्यूसर्स को 10 रु० क्विंटल का भाव दिया जाये । मैं आशा करता हूं सरकार फौरन इस मामले पर ध्यान देगी ।

*SHRI S. P. BHATTACHARYYA (Uluberia) : Mr. Speaker, Sir, many discussions have taken place in this House on the Government's sugar policy but every time we have found that Government have been pursuing a policy to protect the sugar mill-owners and the interest of the sugarcane cultivators and consumers have been ignored. Many agitations have taken place to raise the price of sugarcane but the Government have not yet fixed the minimum price

*The original speech was delivered in Bengali.

[Shri S. P. Bhattacharyya]

that will be given to the cultivators nor any firm arrangement has been made to pay them in cash

Sir, the House has in the past discussed the question of arrears that fall due to the sugarcane cultivators The sugarcane cultivators are compelled to sell sugarcane to the millowners even on deferred payment basis because they cannot keep the crop standing in the field but they do not get their payment and it runs into arrears The hon Members from U P and Bihar have already stated about the difficulties that are being experienced by the sugarcane cultivators in their States Not that the Government are unaware of these things but they have not done anything to ameliorate the difficulties of the cultivators The Government have always been saying that they have adopted a good sugar policy but the policy, we find, does not take into account the difficulties of the cultivators and unless the difficulties of the cultivators are removed the policy cannot be termed as a 'good policy' as is being claimed by the Govt Even in today's statement no guarantee has been given by Government about the payment to be made to the sugarcane growers and about cash payment

Sir, today 'Bangla Desh' is a free country They will be requiring sugar from us and this will raise demand for sugar. But unless we are able to fix the consumers' price for the sale of sugar and give a guarantee about the stability of the price, be it at Rs. 2 or Rs. 2 10 per Kg., the profiteers will take advantage of the situation and make hay. In Delhi and in West Bengal sugar is being sold at Rs. 2.50 per Kg. When this sugar will be exported to Bangla Desh, it will be sold for Rs. 3 per Kg. Thus the Government is only making exploitation by the millowners more smooth by their own action. As a result of the Government's policy the sugarcane cultivators and the consumers are being harassed alike and in this matter, as I have already stated, the Government are indirectly helping the sugar millowners to exploit these two classes of people. Until and unless this exploitation is stopped, we can never improve the sugar policy On the other hand, if the Government are able to correct their present policy, then with the growth in demand for sugar, which is increasing and will further increase in future, more progress can be achieved in this field

Sir, the Ahmedpur (Birbhum) Sugar Mill was closed down in West Bengal The millowner did not pay the sugarcane suppliers which amounted to Rs 1 lakh The machines were either sold cheap or they were got lotted Sir, if only the Government adopt a good policy, the production of sugar can be raised, the production of sugarcane can be raised, the consumers can get sugar at a reasonable price and the lot of the cultivators can also be improved But instead of doing this if the Government continues to issue only statements and allow the millowners to exploit the consumers and the cultivators, no good will come out of it Therefore, the policy has to be corrected and Government must adopt a firm policy which will guarantee price for the canegrower on the one hand and also a fixed sale price of sugar for the consumer on the other The sale price of sugar should not be more than Rs 2 and if any one charges more than that the traders' property should be confiscated and he should be punished. The money thus derived can be donated to the Defence Fund Let Government adopt a firm policy to ensure that the consumers get sugar at a reasonable and fixed price and also the cultivators their legitimate due. With these demands, Sir, I conclude my speech.

SHRI S. M. BANERJEE (Kanpur) : Sir, we have heard a rumour that the Constitution Amendment Bill is not coming up for consideration today.

MR. SPEAKER : It is not a rumour; you know it well.

SHRI S. M. BANERJEE : But it has not yet been announced officially. If that is correct, we must congratulate the Prime Minister for her wisdom.

MR. SPEAKER : She has always wisdom.

SHRI S. M. BANERJEE : Now that we will have some surplus time, I suggest there should be a discussion on the international situation. Since Shri Swaran Singh is not here, we are not going to discuss the United Nations. But we want to discuss two other issues.

MR. SPEAKER : He has a knack of raising such issues.

SHRI S. M. BANERJEE : Sir, you will not hear my voice for two months from now. One is about the release of Sheikh Mujibur Rehman...

MR. SPEAKER : You know the knack of getting time for what you want and I am always alert about it.

SHRI S. M. BANERJEE : And the second point is that Bangla Desh leaders have demanded an international tribunal to try those military officers who butchered people in Bangla Desh even after surrender. Before surrender also, they raped our sisters and mothers. So, naturally, there should be some international tribunal to try them.

These are the two important issues. Then, there is the question about the conduct of several countries during the war as to who supported us and who opposed us, as to who helped us and who did not help us. Kindly allow 2 hours discussion on it. I hope, I am supported by all the leaders of various parties.

MR. SPEAKER : I am not in a position to allow what is not there on the agenda today. Moreover, the Government made its position very clear the other day. The Minister keeps making it clear every day. There are certain reasons; they do not want to come forward with the discussion unless the Foreign Minister returns. Unfortunately, he has been very busy, and usefully busy, there. (*Interruption*)

SHRI S. M. BANERJEE : Let them make a statement about Sheikh Mujibur Rehman.

MR. SPEAKER : It is for them.

SHRI DINEN BHATTACHARYYA (Serampore) : The Prime Minister should make a statement at least about Sheikh Mujibur Rehman. So many things are coming in the papers. Are we to believe them? (*Interruptions*)

SHRI S. M. BANERJEE : We want a statement from the Government about it. Today is the last day of the session. Let a statement be made about it. (*Interruption*)

MR. SPEAKER : The Foreign Minister is not here...

SHRI S. M. BANERJEE : Let a statement be made about Sheikh Mujibur Rehman. The Foreign Minister has nothing to do with it. That is not in the United Nations.

MR. SPEAKER : That is all right. You have said what you wanted to say.

DR. RANEN SEN (Barasat) : There is another important point which was raised by Shri S. M. Banerjee...

MR. SPEAKER : I am not allowing you. One of your Members has already spoken.

DR. RANEN SEN : The point is...

MR. SPEAKER : Without my permission, nothing will be recorded. I have not permitted it.

DR. RANEN SEN : **

MR. SPEAKER : You know my position. What has the Speaker to do? Let anything come; let them be ready. I will sit even for the night. When you know the whole position, why do you go on like that ?

SHRI S. M. BANERJEE : Let them make a statement about Sheikh Mujibur Rehman at least.

MR. SPEAKER : I understand the Constitution (Twenty-eighth Amendment) Bill is not coming.

AN HON. MEMBER : Let them withdraw it. (*Interruption*)

The rule is that under Rule 194(2) the maximum time would be one hour. I think, if the Constitution Amendment Bill is not coming, we can relax the rule with your permission.

11 hours

SOME HON. MEMBERS : Yes, yes.

MR. SPEAKER : I think I need not have asked you. Even without my permission, you would have continued. But this is the formality. Half an hour for this and then the other matter about the killing of Santhals we can have a little time more and after that I will say you good-bye.

SHRI DINEN BHATTACHARYYA : There is one matter connected with this Constitution Amendment Bill which has been withdrawn. In the papers it has come out that there will be elections all over India excepting in the three States of Tamil Nadu, Kerala and West Bengal. So I want to ask Government whether it is the decision of the Government.

MR. SPEAKER : You can ask it at some other time. Unless we know something about...

**Not recorded.

SHRI DINEN BHATTACHARYYA : They must come forward with a statement. We are not going to meet tomorrow. Then neither you nor we will be here... (*Interruptions*)

MR. SPEAKER : You are a wise man. Will you please hsten ?

SHRI DINEN BHATTACHARYYA : But, Sir Mr. Munsi is going around West Bengal and spreading all sorts of rumours (*Interruptions*)

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South) : I will teach you another political lesson.....(*Interruptions*) I carry no weapon. I am wielding only a political weapon.

MR. SPEAKER : You want to quarrel even without any occasion?

PROF S. L. SAKSENA (Maharajganj) : Sir, the conditions this year are not different from the conditions that prevailed in the country in 1968. 40% free-sale was allowed and 60% was controlled sugar that year as well. At that time the sugarcane prices were Rs. 18 to Rs. 13 per quintal. Those were the prices. But even though we have now fixed 40% free sale, still the price of sugar cane is Rs. 8.50 in East U.P. while it was Rs. 12.75 at that time. So, I want to say that this is very wrong. You say that we can strike a bargain. If you want us to bargain, we can do it. But we do not want to do it. You must remember that gur is selling at a price of Rs. 100 per quintal and the canegrower gets Rs. 12 at home itself while after spending the whole night in the winter, at factory gate he gets only Rs. 8.50. I, therefore, say that the Government must fix the price for sugarcane at least at Rs. 12 per quintal. In fact, the sugarcane price paid to the grower should be Rs. 15 or Rs.16 because that is the price at which sugarcane was sold in 1968 when 40% sugar was given for free sale. It is

in Government's own interest that if they want more sugar, they must raise the price of sugarcane Otherwise, cane will go to gur and khandsari units and not to the sugar mills The sowings of sugarcane in January and February will also be low if price of sugarcane is not raised This is one aspect which I want to point out If we want to avoid sugar famine this year and next year we must increase the price of sugarcane to at least Rs 12 per quintal This is very essential There should be a proper policy on sugar There is no sense in saying that sugar price will not be raised The price of every other thing has been raised I am sure Government will take into consideration all these aspects Government are always saying that the price of sugar should not be allowed to rise very high It is only possible when the price of sugarcane is increased I can tell you that the price of sugar will be Rs 3 to Rs 4 per kilo in March when Parliament meets again You can't stop it But the grower will not get his due if you don't raise the cane price

SHRI K NARAYANA RAO (Bobbili) It is clear from various reports that the sugar industry is cyclical in character The Government have not correctly regulated the cane price to be payable to the cane growers Whenever sugar price increases there will be a tendency for canegrowers to increase the production But once there is unexpected growth, then the prices will fall There will be competition from the gur industry and from the khandsari industry Therefore, in all this situation, the only person who is affected is the cane grower He is not compensated. He is not getting benefit When there is shortfall he is compelled to give sugarcane to the sugar factories. When there is surplus he has to face lot of difficulties and hardships in supplying the sugarcane to the sugar factories.

Molasses is one of the important ingredients that comes from sugarcane Under the Essential Commodities Act the price is fixed at a very low price The fixed price of molasses is Rs 6 and odd per quintal whereas its real value in the market is about Rs 100 I want the Minister to consider this aspect

There is one more point that is to be highlighted The Government fixes the minimum price, but unfortunately, it is understood by the sugar industry as the maximum price The minimum price is fixed on the basis of the minimum sucrose content in the sugarcane This varies from State to State Such being the case there is every reason that the minimum price of sugarcane should be regulated in consonance with the varying content of sucrose in different States This is an aspect which the hon Minister should consider

SHRI D K PANDA (Bhanjanagar) At the outset I thank you, Mr Speaker for having allowed discussion on this subject because there is some realisation that there is a real crisis in the sugar industry among the canegrowers and also among consumers

The Government has been following a policy which has been favouring only millowners Mr Pandey has stated the facts All the facts go to show that the policy which has been followed has been helping only the sugar mill owners like Mody and Birla to harvest more and more profits

I will give one or two examples to show how the Government has bowed down its head, how the Agriculture Ministry has bowed down its head before the sugar millowners They demanded decontrol of sugar, and the Government allowed it They effected it. What has

[SHRI D. K. Panda]

happened ? Before decontrol, the price of sugar per kilogramme was Rs. 1.63, and after decontrol, what is the price ? It is already admitted by everybody, and the Government has also fixed it at Rs. 2.10, though actually the price which is obtaining in the market is from Rs. 2.25 to Rs. 2.40. Who has harvested the maximum profit because of the price rise in sugar ? It is the same Birlas, Modies and the big capitalists in the sugar industry.

Further, the Government has given another concession in the form of rebate on sugar production; between 1st October, 1971 and 30th November, 1971, if any, sugar has been produced, then, in excess of 80 per cent of the sugar production, the factories were allowed a rebate of Rs. 17 per quintal. On account of this also, it is the same sugar millowners who have again harvested a windfall.

Thirdly, in reply to a question that was tabled, the Minister, Shri Sher Singh, made an observation from which also it is very clear that so many other concessions have been given to the very same sugar millowners, because they have the sugar millowners' association which is a very old one, and they are quite properly organised; they are strong enough to exert pressure on the Government. So, the Government has been consulting them only, and have been again giving one concession after another. They have banned even the crushing by power-crushers in the khandsari units. All this was only meant to help the sugar millowners.

The arrears of cane prices are there with the same sugar millowners. In Uttar Pradesh alone, there are Rs. 13 crores and in Bihar, there are still Rs. 2 crores pending. All these years, it is the very millowners who were taking away the interest and were enjoying the heavy interest on that very money which could have been given to the canegrowers and the canegrowers could have definitely produced more sugarcane if that money had been given to them. After having been tired of waiting and waiting, the growers have now diverted to other crops.

Now the crisis is that there is going to be a shortage of sugar production. Next year, we shall be facing a crisis in sugar. From that point of view, may I ask why the Government are consulting only the sugar millowners ? As per the statement, it is very, very clear. I would say that this statement has designedly demonstrated the policy of this Government,—how they are favouring these very millowners. Why they are wedded to such capitalist interest, I do not understand. From this statement, it is also shown that the Government have consulted only the joint stock companies and the cooperative sectors; not the canegrowers' association. There is the All India Canegrowers' Association in India, of which Mr. Genda Singh, who is now ill, is the President.

Mr. Pandey and 75 other Members of this Parliament also made a representation, and they submitted a memorandum to the Prime Minister and we met the Minister of Agriculture several times. There was a debate for four hours, and the Speaker was kind enough to extend it to another two hours in the last session. In spite of all these things, the Government are going on paying careful attention to the demands of the sugar millowners and are contributing in that way to the illegal amassing of wealth of these sugar millowners, on the one hand. On the other hand, they are violating the statutory provisions under the Cane Control Order in respect of the fixation of cane-price. It is not the canegrowers who are to beg here, or on behalf of the canegrowers we are not going to beg the Min-

ster of Agriculture or this Government that they should increase the price of cane. You have to increase the price because two factors have to be taken into account under the cane control order : what is the return from alternative crops and secondly, what is the actual cost of production ? Has the Ministry ever studied those two aspects ? Several times questions were put by us, even by MPs of the ruling party. In spite of all those questions, the Government had been displaying an utterly callous attitude towards the cane growers' demand for Rs. 100 per tonne. On the one hand they have been having illegal bilateral talks only with the millowners and are giving them concession after concession. But for the cane grower the price which was fixed in 1966 at Rs. 72.37 still continues, in spite of the fact that inputs such as fertilisers, etc. have been costing the farmer much more than before. What is the conclusion to be drawn from this ? Therefore, I demand from the Agriculture Minister that he make a statement here and now declaring Rs. 100 as the price of cane.

Now, as regards Orissa. Yesterday some statement was circulated by the Agriculture Ministry and in different zones the price that was given was left to the concerned people. Are you going to leave it to bilateral agreements with the sugar industry without a statutory minimum, which is an obligation, a mandatory obligation on this Government —to fix the cane price under the cane control order. This is an order under the Essential Commodities Act. Why should you bypass such a statutory provision and allow the growers to go to the doors of the millowners to beg for an increase in price ? Are you allowing the cane growers to organise themselves and gherao the millowners and take as much as they can ? You will not approve of that also. It is the duty of the Government to fix the cane price, the statutory minimum price. Here it is very loosely stated : 'It is imperative in the interest of cane growers, industry and consumers that the cane price should also be made higher'. Millowners will increase it. Have you no duty towards the growers who are two crores, in fact I agree with my friend who says it should be multiplied into five, that means ten crores or even fifteen crores of people who are concerned with this matter. The matter should be resolved by the Government today and the Government should declare that the price is Rs. 100 per tonne.

SHRI M. RAM GOPAL REDDY (Nizamabad) : I have been hearing the earlier speakers. I do not want to be emotional; I want to be practical. I do not know why the policy of the Ministry should be so violently attacked. I know how the policy has been pursued by Mr. Ahmed. When prices went up to Rs. 235 a bag of sugar, the other day he suggested to the co-operative sector and private sector sugar mills,—I am one of them— without putting any control, that sixty per cent of the sugar stocks should be delivered to the Government at Rs. 150 plus excise duty and the mills accepted it in full. The co-operative sector people immediately agreed for the proposal of the Minister and were supplying sugar at the above rate. So it cannot be sold for more than Rs. 2.10 per kg. in Delhi; if it is being sold at a higher price, it may be old sugar; when new sugar comes into the market it will certainly be sold at Rs. 2.10 a kg. The man who sells it at a higher price will certainly go to jail. This we must understand very clearly.

In 1969-70 we produced 43.6 lakh tonnes of sugar in 1970-71 it has gone down to

[SHRI M. GOPAL REDDY]

38 lakh tonnes. Now it is going to 33 lakh tonnes. In two years our sugar production has gone down by about 11 lakh tonnes. Meanwhile, in two years our sugar consumption has gone up by 12 lakh tonnes. We have to export about 3 lakh tonnes to Bangla Desh also. The minimum requirements of our country are not less than 50 lakh tonnes We are having only 9 lakh tonnes on hand. This year at any cost we have to produce 41 lakh tonnes. There is sugarcane, but there is danger of its being diverted to gur or khandsari and we may have a shortage of sugar So, I appeal to the Minister to persuade the sugar mill-owners and the co-operative sugar factories to pay a minimum of Rs. 10 per quintal to the sugarcane growers provided the recovery is 10 per cent. For greater recovery there should be proportionately higher price. In Maharashtra the sugar mills are already paying over Rs. 125 per bag because the recovery is about 12 per cent. In our State we are already paying Rs 88.20 where the recovery is more. I request the hon. Minister to call another meeting of the co-operative sugar factories and the representatives of the Sugar Mills Association to declare Rs. 10 per quintal for 10 per cent recovery with proportionate higher price for higher recovery.

SHRI NARSINGH NARAIN PANDEY : Joint Stock companies should also be taken into consideration.

श्री रामचन्द्र विकल (बागपत) : माननीय उपाध्यक्ष महोदय, किसान को इस देश में उस की लागत और मेहनत को देखते हुए केवल गन्ने का ही दाम नहीं मिलता, बल्कि उसकी जितनी भी पैदावार है, उस के परिश्रम और लागत के मुताबिक उसको दाम नहीं मिलता । यह दुर्भाग्य की बात रही है । इस देश में जहां किसानों को उचित दाम नहीं मिलता, वहां उपभोक्ताओं को उचित दाम पर चीजें नहीं मिलतीं । इसी असमंजस में सरकार आज तक तय नहीं कर पाई है कि किस तरह से हम पैदा करने वालों को उचित दाम दें और उचित मूल्य पर वितरण करा सकें । एक बड़ी जटिल समस्या हमारे देश के सामने खड़ी हुई है, सरकार को इस पर गम्भीरता से विचार करना चाहिये ।

माननीय पाण्डेय जी ने जो सुझाव रखा है कि गन्ने का दाम कम से कम 10 रु० होना चाहिये और यह उचित दाम है, मैं भी इस का समर्थन करता हूं, उसे यह अवश्य मिलना चाहिये । लेकिन यहां किसान को 10 रु० गन्ने का दाम देने की बात चल रही है वहां मैं इस ओर भी सरकार का ध्यान दिलाना चाहता हूं कि किसान को गन्ने का उचित दाम ही नहीं मिलता, बल्कि मेरठ जिले में कुछ ऐसी फैक्ट्रीयां भी है, जहां दो वर्ष से किसानों को गन्ने का दाम भी नहीं दिया गया है । मैं चाहता हूं कि सरकार उन को गन्ने का पिछला बकाया भी दिलाने की कोशिश करे । अगर यही हालत चलती रही तो जैसा माननीय सदस्यों ने कहा है कि गन्ने की पैदावार कम हो जायगी, एक बहुत बड़ा संकट हमारे देश के सामने आने वाला है । अगर किसान को गन्ने का दाम नहीं मिला तो मैं समझता हूं कि किसान गन्ने को पैदा करना ही बन्द कर देगा ।

यह बात सही है कि किसान की तरफ सरकार का ध्यान इस कारण नहीं है कि किसान का इस देश में अभी तक राजनीतिक दृष्टिकोण नहीं बना है । जहां किसान में राजनीतिक दृष्टिकोण की कमी है, वहां सरकार भी उस की इस कमजोरी का फायदा उठाती रही है । मैं समझता हूं कि आन्दोलन करने, हड़ताल करने और दूसरी तरह के जो प्रदर्शन होते हैं, जिन से सरकार प्रभावित होती है, इस देश के किसान सभ्य रूप से उस बात को नहीं कर पा रहे हैं और उस कमजोरी का सरकार बराबर फायदा उठा रही है । आज किसान इस देश के लिये अन्न पैदा कर रहा है उस के बच्चे देश की रक्षा कर रहे हैं, पैदावार भी बढ़ाते हैं । अगर किसान को साधन और सम्मान नहीं दिया गया तो इस देश की गरीबी नहीं मिट सकती । गरीबी मिटानी है तो देश में पैदा करने वाले को साधन और सम्मान देना होगा ।

इन शब्दों के साथ मैं मंत्री महोदय से कहना चाहता हूं कि वे कोई ठोस कदम उठायें । अब समय इस बात का नहीं रह गया है कि हम काग़जी जवाब देते रहें, हम को एक व्यावहारिक दृष्टिकोण किसानों के बारे में अपनाना होगा । आज जितनी भी किसानों के बारे में विचार करनेवाली संस्थायें हैं उन में कभी भी किसानों का व्यावहारिक नुमाइन्दा नहीं रखा जाता । सरकारी अफ़सरों का दृष्टिकोण व्यावहारिक नहीं है और जो राजनीतिक नेता हैं वे भी किसानों की बातों को व्यावहारिक रूप से नहीं समझते हैं, इसी का नतीजा आज देश को भुगतना पड़ रहा है । किसान अभी चुप है, लेकिन--

उठेंगे तो तूफ़ान बन कर उठेंगे,

अभी हम ने उठने की ठानी नहीं है

अगर देश के किसान खड़े हो गये तो फिर किसान की हर बात सरकार को माननी पड़ेगी इसलिये मैं कहना चाहता हूं कि किसान की समस्या की तरफ़ ज़रूर ध्यान दें

*SHRI K. SURYANARAYA A (Eluru) : Mr Speaker, Sir, during the last five years, this House had discussed the issue of Government's Sugar Policy many times. Hon'ble Members from al parties had been pleading for a fair deal for the sugarcane growers. I regret to say, Sir, that this has become more or less a ritual with the Members highlighting the plight of the grower because of the minimum price fixed by Government and the Government repeating their intention to step in and do something to help the farmer. I am rather pained at this attitude of the Government. The Government is more solicitous about the needs and conveniences of the mill-owners but till today nothing much has been done for the sugarcane grower. After looking to the needs of the mill-owners, than probably they would, if at all, think of the needs of the grower. ow the Government has come out with the plea that in certain States the prices of sugarcane have been revised. But in the case of my own State, our Chief Minister has expressed his inability to do anything in the matter.

Because the Government does not have any clear-cut policy in regard to sugar, there prevails much confusion. The grower is not interested in producing sugarcane because there is no guarantee for him that he would get any remunerative price. If he starts cultivating tobacco, he is assured of its purchase by the various factories in the country. It earns a lot of foreign exchange and he is in a happy position because of this, with the fluid situation prevailing in regard to sugar, the farmer is increasingly shifting to the cultivation of other cash crops than sugarcane That is why you notice that over the last two or three years, the acreage under sugarcane cultivation has been dwindling and consequently the production of sugar has also come down to 22 lakh tonnes from about 45 lakh tonnes. But the Government does not seem to be awake to the serious situation developing now. They are more concerned with the amount of excise duty collected. I submit that this is not the correct way of looking at the problem.

Sir, in this House and outside, we have been demanding that justice should be done by the farmer and a remunerative price should be fixed for the sugarcane. You have seen here today, Sir, the unanimity of the demand from the spokesmen of the various parties that took part in this discussion. The demand has been for fixing the price at a minimum of Rs. 10 per quintal. Some of the Hon'ble Members have even asked for a higher price.

The Government consults all the Opposition Leaders for a consensus on any vital and crucial issue. We have seen this procedure in this session also. So,

*The original speech was delivered in Telgu.

[SHRI K. SURYANARAYNA]

in the case of sugar policy also, I request the Government to treat this as a national problem and invite all the leaders of the parties, and come to an agreed solution to this issue, of fixation of price for sugarcane.

I regret to say that the Government has been following a policy favourable to the mill-owners only. The All India Sugar Manufacturers Association and those who do not pay any excise duty have waited on the Government in a deputation and the Government have acceded to their request for decontrol. Earlier to decontrol, in certain parts of the country, sugar was available at Rs. 1.60 or so per kilogramme. But now sugar prices have shot upto more than Rs. 2.25 per kg. This is the effect of decontrol. To whom does this amount of rise in the retail price of sugar go ? Obviously not to the sugarcane grower. Over the last five years, as I have said earlier the members of this august House have been unanimously demanding a fair deal for the sugarcane grower and now the benefit goes to the mill-owners. It is a sad commentary on our professions and I am sorry to have to point this out here today.

The agriculturists are not an organized section of society. You are also aware that the wages of agricultural labour have also been going up. With the price he gets for the sugarcane, mostly in a distress sale, and with the additional burdens by way of wages for the agricultural labour and the general rise in the cost of living, one can easily imagine the miserable plight of the sugarcane grower. His plight cries for immediate redressal and justice. I, therefore, request the Government not to tarry and delay a decision on the fixation of a remunerative price for the sugarcane.

SHRIMATI SHEILA KAUL (Lucknow) : The year 1971 started with an opening stock of 14 lakhs tonnes of sugar. The estimated production for the current session would be 33 lakhs tonnes making a total of 47 lakhs tonnes. Out of this 40 lakhs tonnes would be for home consumption.

The hon. Minister had discussions with industrialists about sugar production and cane prices. It would have been much better if he had also consulted the sugarcane growers because they do the real job and they would have been able to tell us where the shoe pinches.

The Minister's statement says that it is the sugar industrialists who came forward to offer better prices to the cane grower. It would have been better if the government had taken the initiative of giving more price to the sugarcane growers than giving the initiative to the industrialists.

The prices fixed for sugarcane are less than what the growers wanted. While in UP we were given an assurance that it would be to the tune of Rs. 10, in Maharashtra it is Rs. 9. In Lucknow, the price of sugar has gone up. Not only in Lucknow, everywhere, the price of sugar has gone up. The Minister was kind enough to say that he would see that the prices do not rise. But the sugar price has risen every year.

There are about 2 crores of sugarcane growers and nearly Rs. 11 crores are due to them. No mention has been made in the statement as to how that money is to be given to sugarcane growers. Unless the farmer gets his return, he cannot put in good fertiliser and other things to get more yield from sugarcane. The sugar content cannot increase unless you put in good fertiliser and other things. So, I would urge upon the Government that the price of sugarcane should be at least Rs. 10 per quintal.

श्री लरकू पांडे (गाजीपुर) : अध्यक्ष जी, इस सदन में गन्ने के दाम पर बहुत बार चर्चा हुई है लेकिन आश्चर्य की बात यह है कि हर दल के कहने के बावजूद, किसानों के एजिटेशन के बावजूद हमारी सरकार ने कभी इस पर गौर नहीं किया। पिछली दफा जब शुगर प्राइस कन्ट्रोल हटाया गया तो पूरे देश को आश्वासन दिया गया था कि चीनी का दाम नहीं बढ़ेगा, मगर आज चीनी ढाई रुपये किलो बिक रही है और गन्ने का दाम वही पुराना चला आ रहा है जोकि दस साल पहले था सात रुपये 37 पैसे प्रति क्विन्टल। हमारे पूरब में एक कहावत है :

अन्धेर नगरी अंधा राजा,

टका सेर भाजी टका सेर खाजा...(व्यवधान)...

तो हमारे देश की सरकार की भी वही दशा है। मूंगफली 8 रुपये क्वींटल बिक रही है लेकिन गन्ने का दाम सात रुपये 37 पैसे क्वींटल है। इस अंधेर का कोई ठिकाना नहीं है। यह सारा काम इसलिए हो रहा है कि हमारे देश के जो शुगर मैगनेट्स हैं वह सरकार को चन्दा देते हैं और इस बात का प्रयास करते हैं कि गन्ने का दाम न बढ़े। पिछली दफा कई माननीय सदस्यों ने सदन में कहा कि करोड़ों और अरबों रुपया मिल मालिकों को सरकार ने दिया जिससे उन्होंने काफी मुनाफा कमाया है लेकिन वे काश्तकारों को उनका दाम नहीं देना चाहते हैं। हमारे उत्तर प्रदेश में किसानों का सात करोड़ रुपया मिल मालिकों पर बकाया है। यह जानकर आपको आश्चर्य होगा कि जिस किसान ने अपना गन्ना सौ रुपये का बेचा है वह अपनी पर्ची 25 रुपये में बंधक रख कर अपना काम चला रहा है क्योंकि उसको पैसा मिलता ही नहीं है। वे सोचते हैं कि सौ रुपए का जो गन्ना बेचा है अगर उसका पेमेन्ट नहीं होता है तो 25 रुपये में ही उसको बंधक रख कर अपना काम चलाओ। लेकिन लगातार दबाव डालने के बावजूद सरकार ने इस तरफ कोई ध्यान नहीं दिया है। अभी हमारे भाई विकल जी बोल रहे थे, वे गन्ने के क्षेत्र से आते हैं, हम लखनऊ क्षेत्र की ऐसे क्षेत्रों से आते हैं और हम यह महसूस करते हैं कि आज गन्ना पैदा करने में लागत ज्यादा आती है, पानी का दाम ज्यादा चलता है और दूसरी चीजें मंहगी हैं। हमारे यहां एक और अंधेर है। धनश्याम दास बिड़ला को हमारी उत्तर प्रदेश की सरकार लागत से कम पर बिजली दे रही है रिहन्द डैम की। पानी जितनी बिजली पैदा करने में खर्चा होता है उससे भी कम पैसे पर बिड़ला को हिंडैलियम में बिजली दी जा रही है, लेकिन किसानों को बिजली मंहगी दी जा रही है। किसान के लिए आज गन्ने की लागत बढ़ गई है क्योंकि खाद के दाम बढ़ गए हैं, लेबर चार्जेज बढ़ गए हैं और पानी के दाम बढ़ गए हैं, लेकिन गन्ने का दाम वही चला आ रहा है।

तो मैं माननीय मन्त्री जी से कहना चाहता हूं कि इस वक्त देश में इमर्जेन्सी है। हम सभी तैयार थे कि गन्ने के काश्तकारों का आन्दोलन हो क्योंकि उनकी परेशानी बढ़ती जा रही है। लेकिन चूंकि देश पर संकट आ गया, इसलिए सबने मिलकर उसको फेस किया है और यह बड़ी प्रसन्नता की बात है। फिर भी मैं अनुरोध करूंगा कि सरकार अब इस मामले में ज्यादा ढिलाई न करे, कम से कम दस रुपए क्विंटल गन्ने का दाम किसानों को दिया जाये 9 परसेन्ट की रिकवरी पर और वह अगर इससे ज्यादा होती है तो ज्यादा दिया जावे वरना हमारे काश्तकार उजड़ जायेंगे और गन्ने की खेती वह नहीं करेंगे। इस सदन में न तो मैं कोई धमकी देना चाहता हूं और न कोई झगड़ा करना चाहता हूं।

लेकिन मैं यह जरूर कहना चाहता हूं कि 'आ बैल, मुझे मार' वाली पालिसी आपको छोड़ देनी चाहिये। आपको देश के काश्तकार का आदर करना चाहिये। अगर देश का काश्तकार सुखी रहेगा तो आपके दूसरे जो धंधे हैं वे भी चल पाएंगे और अगर काश्तकार को नुकसान होगा तो देश में अमन कायम नहीं रह सकेगा और देश का आर्थिक ढांचा भी छिन्न-भिन्न हो जाएगा। मैं चाहता हूं कि आप अभी ही ऐलान करें इस बात का कि कम से कम दस रुपये क्विंटल गन्ने का दाम होगा। जहां तक चीनी का सम्बन्ध है, आप किसी से पूछ लें और वह आपको बता देगा कि चीनी मंहगी होती जा रही है। किन्हीं क्षेत्रों में तो चीनी मिलती भी नहीं है। मेरा आप से अनुरोध है कि देश का दाम अभी ही बढ़ा कर आप कम कर लें।

MR SPEAKER The hon Minister

SOME HON MEMBERS *rose*

MR SPEAKER The rule is that the members who had not sent their advance intimation cannot be allowed I have accommodated all those who have sent me their names

The hon Minister

THE MINISTER OF AGRICULTURE (SHRI F A AHMED) Mr Speaker Sir I am grateful to the hon Members who have made their observations on a very vital policy So far as sugar policy is concerned in the course of the discussion a large number of questions have been raised One particular question on which emphasis has been laid by hon Members is regarding the price given to the sugarcane grower

I would like to deal with the important points which have been raised in the course of this discussion and I would like to point out that after taking into consideration the general economic picture, the observations made by the growers, the observations made by the industry and by the Agricultural Price Commission, the Government fixed the minimum price of sugarcane at Rs 7 37 for recovery of 9 4% Here, in fixing the price, I just want to bring to the notice of the House that this was a notional price. Below this price they should not sell the sugarcane but there was nothing to prevent the sugarcane growers to get a higher price than the minimum price that has been fixed by the Government (*Interruptions*) Now, therefore, because we did not increase the minimum price for other foodgrains, it was, therefore, considered necessary that the minimum price fixed last year for sugarcane also should not be increased having regard to the economic conditions and the effect any increase in sugarcane price will have on other foodgrains Anyhow, the hon Members are aware that the price of sugar was increasing from time to time and we had sufficient sugar Therefore, we allowed decontrol in order that the forces of demand and supply may have free play and a reasonable price for sugar arrived at But when we found that the price of sugar was increasing and the sugarcane growers were also not getting the higher price than the fixed by the Government I sent for all the industrialists and the co-operative owners and had a discussion with them and after discussion it was agreed that the minimum price given by them except in a few States will be Rs 8 50 and in some places like the Western U P it will be Rs 9 In Maharashtra it will be about Rs 11 In Punjab also it will be

SHRI M RAM GOPAL REDDY In Maharashtra, it is for field delivery

SHRI F A AHMED In the Punjab it will be Rs 9 per quintal It is true that so far as Andhra Pradesh Tamil Nadu, Mysore and one or two other areas like Orissa are concerned, no agreement has yet been arrived at But it is our effort that there also the minimum price paid to the sugarcane growers should not be less than Rs 8 50 That has been accepted by them and that is the advice given by us and accepted both by the industry as also by the co-operatives and I hope that the cane-growers will now get more price than what has been statutorily fixed by the Government

AN HON MEMBER What about Bihar ?

SHRI F A. AHMED In Bihar, the minimum price is Rs 8 50

श्री विभूति मिश्र : वैस्टर्न यू० पी० में रिकवरी कम है और गन्ने का दाम आप नौ रुपये दिलवा रहे हैं। हमारे यहां रिकवरी अधिक है लेकिन साढ़े आठ रुपये ही आप दिलवा रहे हैं, ऐसा क्यों ?

SHRI F A AHMED In UP it is Rs 9 (*Interruption*) If there are any complaints that this price is not being paid if such complaints are brought to my notice, I will certainly look into it

SHRI NARSINGH NARAIN PANDEY The representation of the sugar-mill owners association itself was given in the month of September What has happened to it ? They said that they will pay Rs 9 at least as minimum cane price Why have you not accepted that ? Why have you fixed Rs 8 50 or agreed with the millowners ?

SHRI F A AHMED We have not fixed That was our recommendation that minimum should be like that If he is prepared to pay higher price we have no objection to that We have not fixed any rate at all

Hon Members are aware that the price of sugar early in December has been increasing to nearly Rs 2 3 or Rs 2 25 per k g It has been agreed to by the mill-owners that consumers will get 60% of the sugar at Rs 2 per k g through the fair price shop Now, 40% will be the free sugar for which the price as it is now prevailing would be Rs 2 3 per k g My information is that the present price is Rs 2 3 or Rs 2 25 It is not more than Rs 2 35 in any place But, I hope this will provide a tremendous relief so far as the domestic consumers are concerned, because according to our assessment only 30% of the sugar released is required for the purposes of domestic use and we have increased this to about 60 per cent Therefore all the domestic consumers will get sugar at fixed price except in Delhi where due to octroi duties, the price will be more by 8 or 9 paise compared to other places

PROF S L SAKSENA : Have you fixed the price of free sugar ?

SHRI F A AHMED We have not fixed the price of free sugar

AN HON MEMBER It will sell at Rs 5

SHRI F A AHMED It cannot be Rs 5 Actually if anybody wants more he can buy in the free market and he will pay higher price than what is fixed

SHRI NARSINGH NARAIN PANDEY How much higher ? Why do you not propose nationalisation of these factories ? What is now in between ?

SHRI F A AHMED If they charge unreasonable price Government will certainly take necessary action It will not be more than Rs 2 35 or Rs 2 3 which is now prevailing before this agreement was arrived at

Then the question was asked about the sugar policy We have certain objectives which we wish to pursue and which we are pursuing One of the objectives is that we must have sufficient production in the country which will satisfy the consumers demand in the country It should not only fulfil the consumers demand, but will have to cater to export also under our commitment to outside countries One of the objectives is that consumer should get sugar at reasonable prices The third objective is that the cane-growers should get reasonable price for cane cultivation These are the objectives which we have been pursuing and having regard to the general economic condition we thought that this was not the opportune time when the statutory minimum price fixed by us should be increased to more than what was fixed last year, and, therefore, we have maintained the *status quo* But, as I have pointed out, that does not mean that the sugarcane growers will have to sell their sugarcane at those prices They

[SHRI F.A. AHMED]

can get prices higher than that fixed by Government. I am glad to announce, and I think the House is already aware of it, that in nearly 83 per cent of the areas, the industrialists and co-operatives have agreed to give a higher price than that fixed statutorily by Government, and the minimum which they propose to give in these areas is Rs. 8.50, but in many places they will be getting even higher than that, and if there is any complaint from any quarter, I shall again look into this question and see that the minimum agreed to by them is actually given to the cane-growers.

SHRI M. RAM GOPAL REDDY : Are Government going to change their policy for the whole year ?

SHRI F. A. AHMED : We do not wish to change the policy, but if circumstances demand and if the industrialists do not behave properly, then Government will have to consider changing the policy in order to see that the consumer gets sugar at a reasonable price and the cane-growers also get a reasonable price for their cane. Another question which had been raised was that the production of sugar was going down. It is a fact that sugar production has gone down during the last two years. But there are several reasons for this. One of the reasons, why during this year particularly sugar production has gone down, is that not only was there less are a under sugarcane cultivation but there have also been bad crops in a large number of areas. In Maharashtra, on account of scarcity of rains, the crop has suffered. In Bihar and UP, sugarcane cultivation has suffered because of floods. So, there is less sugarcane than last year, not only because the area under cultivation is less but also because of bad weather conditions. It is also true that in UP and Bihar and particularly in UP, the area under cultivation is less. The reason for this is that the cultivators there think that it is now more profitable for them to have cultivation of other crops in the land than sugarcane cultivation. Sugarcane takes practically the whole year while if the land is utilised for purposes of cultivation of other things, they can have multiple crops and so on and they can yield better results or better income because of better utilisation of land. Therefore, there is some diversion from sugarcane cultivation to cultivation of other crops.

SHRI B. P. MAURYA (Hapur) : If Government do not increase the price now, the area will go down still further.

SHRI F. A. AHMED : That is not the reason. We do not wish to compete, as I have already pointed out. It is also necessary for us to have other foodgrains which will be very helpful for the country's economic condition, and, therefore, we do not want to have competition between one crop and another. We shall see that we try to have whatever sugarcane is required for purposes of increased sugar production, and we should also give reasonable price to the sugarcane growers.

I hope with this minimum price now agreed upon by the industrialists and co-operative factories, it will be possible for the sugarcane growers to get higher prices than what has been fixed by Government, namely, Rs. 7.37 linked with 9.4 per cent recovery. If the recovery is more than 9.4 per cent, the sugarcane grower will get a higher price. One hon. Member has pointed out that for a recovery of 10 per cent, the price should be fixed at about Rs. 10. That will be the amount more or less which they would get. Where the recovery is better than 9.4 per cent, the sugarcane price will be higher than even Rs. 8.50 or Rs. 9 fixed for these various sectors

I thank hon. Members for the interest that they have taken.

I can assure the House that when these questions arise, we shall keep in view this matter as to how we can serve the interests of the cane-growers and consumers. We shall always be watchful about their interests and shall do whatever is necessary.

SHRI K. NARAYANA RAO : What about molasses and rectified spirit ?

श्री विश्वनि मिश्र : क्या मंत्री महोदय यह व्यवस्था करेंगे कि कीमत तय करने के समय लोक सभा के सदस्यों को भी बुलाया जाये जैसे कि मिल-मालिकों को बुलाया जाता है, ताकि उन की बात सुनने के बाद कोई फैसला किया जाये ?

श्री फखरुद्दीन अली अहमद : लोक सभा के मेम्बर हमेशा अपनी ओपीनियन देते हैं । उन की ओपीनियन हम लेते हैं और लेते रहेंगे ।

11.56 Hrs.

ADDRESS BY THE SPEAKER

MR. SPEAKER : Before I go on to the next item, I have to make a few observations.

We are going to adjourn *sine die* today. There are a number of motions which were very important and which ought to have been brought during this session for discussion as members were very keen that they should be discussed. But we could not take them up as because of the emergency a number of other Bills and Motions came up. So when we commence the next session, all these pending motions which still carry their value at that time will be brought up. Members may please rest assured about that; we will try and accommodate them.

AN HON. MEMBER : What about questions ?

MR. SPEAKER : The rules will apply.

SHRI B. P. MAURYA (Hapur) : Will the next session be a budget session or a short session ?

MR SPEAKER : What does he like?

SHRI B. P. MAURYA : If UP is going to the polls, a short session.

MR. SPEAKER : The second thing is this. I have a right to advise the young members. In this particular case, I am referring to Shri N. N. Pandey. He was quite angry and in his anger threw away some books. Perhaps nothing could prevent him from doing that. But we are quite a mature House. We should avoid such outbursts. These do not add to the logic of the case or argument. You have a very fresh example. The Pakistan representative in the Security Council, who now happens to be the President of that country, just rushed out after tearing the Charter and throwing it away. But still that did not add to the logic of his argument.

SHRI NARSINGH NARAIN PANDEY (Gorakhpur) : I am sorry this happened. I did not mean it.

SHRI B. P. MAURYA : It was because of that that he has become President.

MR. SPEAKER : I hope my hon. friend is not infected by him. We do not want to show that immaturity in our legislature which was displayed by him there. We all condemn it and we should not allow it to happen in our House.

Thirdly, before I leave the Chair—the Deputy-Speaker will be taking over now —I wish to avail of this opportunity to thank all the members of the House for the great sense of patriotism and unity shown in this hour of emergency. I can safely say that during all these years that I remember, Parliament did not show

as much oneness and unity as was displayed this time Congratulations go to the leaders of the Opposition who showed great farsightedness and a very great patriotic approach to the problems that arose and a great spirit of accommodation

12 Hrs

Also, the greatest credit goes to the Prime Minister and her colleagues During all this time, she was all the time responding to the wishes of the Opposition She rose above everything else and she showed, in an hour of crisis, great patriotism

I can also express our sense of gratitude to our armed forces the jawans As a matter of fact, the armed forces, the jawans the Mukti Bahini, the Members of Parliament, the public—they all showed oneness and unity at this hour of crisis and our thanks, gratitude and congratulations go to them

Thank you very much

SHRI B P MAURYA We thank you also

MR SPEAKER I am one of you I do not exclude myself I was telling Mr Chavan the other day I was addressing a meeting of students, and one student rose up and asked me, "What is the difference between a Minister and the Speaker ?" I said, inside the House, the Speaker is Speaker, and a Minister is just an MP Outside the House, the Speaker is an MP, and a Minister is a Minister. So, all of us are MPs first and then anything else

I thank you very much

DISCUSSION *RE* STATEMENT ON REPORTED KILLING OF SANTHALS *IN* PURNEA DISTRICT OF BIHAR

MR SPEAKER We now take up the next item I am very happy that we are able to have some time to have a discussion on this This is an important subject for discussion So much brutality and killing of the santhals I am very happy that we found time for this

12 03½ hrs

[MR DEPUTY SPEAKER *IN THE CHAIR*]

SHRI KARTIK ORAON (Chhardaga) Sir I must thank the hon Minister of Parliamentary Affairs for having given me this opportunity for discussing this important subject and I am also grateful to the speaker who was so much moved by the photographs that I showed him I want to bring this matter to the House, only because I feel very strongly about these things and I want to say that atrocities of this nature should never happen in India again as they are derogatory to our tradition to our high position in the comity of nations

The House is seized of these inhuman, brutal, heinous and ghastly atrocities that have been perpetrated on the santhal tribe of Purnea district The Minister has, on the 29th November, 1971 given a statement, but I think it is far from being complete That is the reason why I feel very happy to be in a position to bring home to this house a vivid picture of what, how and why this has happened.

This House is aware that in the Fourth Lok Sabha we had been discussing the atrocities against the Scheduled Castes, burning of small children and boys, attacking marriage parties of Scheduled Castes, rape cases against members of the Scheduled Castes and Tribes, in short, weaker sections of the people This is nothing new. But this has far surpassed all the previous

atrocities and I should say it is unprecedented in the history of the Lok Sabha

The incident goes back to 1953 In the same village of Rupaspur, District Purnea two persons Lakhan Murmu and Somra Murmu were trailed out by one of the men of the landlord who asked them to escort him to his house, they did so but they never returned back Police reports say that there was no clue to trace the culprits and the matter ended There may be many things which had not seen the light of the day It is one such thing But that should have been the last not to be repeated again

Three or four days later the dead bodies of these men were found in a river Trouble started right from that day This type of atrocities is happening in tribal areas all over India and they are mainly due to the land reform problems We have promised land reforms to the people we have not been able to sort them out That is the crux of the problem A similar problem arose in this village a week before the 22nd November, 1971 where the people of the landlord complained to the authorities that the santhals were cutting the crops, but when they went to the site they found it was not so Perhaps it was just the other way They had themselves cut and tried to implicate the Santhals The BDO and SDO went to the site and settled the issue of Sikmia right distribution in the proportion of 10 30, that is the scheme The zamindar gets 10 and the tiller gets 30

About five days before the date of this occurrence, on the 17th of November, the Deputy Superintendent of Police accompanied by some of the men of landlords, perhaps they were his confidants, Ramadhar Singh, Pradyumna Narain Singh, son of the Dr Lakshmi Narain Sudhansu, the former Speaker of the Bihar Legislative Assembly, Hari Singh a nephew of Dr Sidhansu and others went to the village and wanted the tribals to be brought to Alka Kothi, the residence of Dr L N Sidhansu, about a furlong away from the place of occurrence, Rupaspur Santhal Tola These people went to the village and brought two Santhals to the road When they were brought to the road the women of that village flocked together and they were reminded of what happened in 1953 and therefore, forcibly they snatched those two santhals back and this perhaps might have wounded the feelings of the DSP or other people So, they were waiting for an opportunity

I went there on the 7th December, 1971 to know all about these things How did the trouble start? I can understand if it had been Sikmi right land where they could have had some ground for contention about the distribution, but the trouble arose in a tiny piece of land to which the Kandan Murmu, had legal title Therefore, the question of there being any dispute about tenancy rights is purely an intentional provocation

On 22nd November-1971 the people of these landlords harvested the land of one Kandan Murmu, but because it belonged to him he said that he should go along with a few people and ask them not to do so They went there, but these people were large in number, and there were exchange of words, hot and cold, from both sides, and because these people were only five or six, they returned to the village

After a few minutes at about 3 30 P M. about 150 people with a few hired gangsters, armed with bows, arrows, lathis, all types of lethal weapons, assembled near the house of Dr. Lakshminarain Sindhansu. That house is on the side of the road, as I have already said, only

[Shri Kartik Oraon]

about a furlong away from the place of occurrence. They started moving along that road, some on foot and others on cycles, but everbody armed, with jeeps, station wagons, tractors and trailors particularly meant for taking away the dead bodies. They moved to the place of occurrence, and then started firing.

When the tribals saw these people coming in large numbers, they all went inside their houses, and these people bolted the doors from outside. They could not get out. Then they set fire to all the houses on the road on the left-hand side, and when the smoke started curling up, the tribals were getting suffocated. They wanted to come out. One or two people came out. One was shot dead at about 125 yards dragged and brought to the tractor trailer waiting for the dead body, and he was bundled there. Another they shot at a distance of about 25 yards, dragged him also to the tractor trailer. I went and saw how exactly the paddy fields were very nicely carved and routes were made by the dragging of the dead body. I could see the blood stains there. They were brought over the distance and dumped in the tractor trailer.

Then again, another four of them were shot dead, they were brought and dumped again in the tractor trailer. Four others were caught alive. Their hands and legs were tied with their dressing apparel, they made them naked, dragged them alive to these trailers, and they were later killed.

This is not the end of it. I cannot imagine how the human mind could stoop to commit such grave atrocities. Three unmarried young girls, and one married young girl, were stripped naked inside the house before they set fire to the house, raped them and afterwards they pushed them outside. They were naked, they ran about half a mile from the house and then they were shot at.

This is the story of this Rupaspur village which has the proud privilege of having a brilliant product like Dr. Lakshminarain Sudhansu, a very scholarly person and a very well-reputed person. But that is what he did. Those people who could not escape were roasted alive in the fire, four of them. I have got the photographs here. I can tell you that when I showed the photographs to the Hon. Speaker, I could clearly see that he was very much moved with sorrow. I could see the sorrow in his eyes. If you permit me, I would like to place the photographs on the Table of the House. [*Pleaced in Library. see* No. LT-1368/71]

Mr. DEPUTY-SPEAKER: You carry on with your speech. I will tell you.

SHRI KARTIK ORAON : They were roasted alive. Of the ten dead, 9 were males and one was a woman. Out of the four roasted alive, I was male and three were women. There were 34 injured persons, maimed, crippled and rendered helpless for life—some of them. They include children from the ages of 2 to 12 and among many others an old woman of 81.

Mr. DEPUTY SPEAKER: You may hand over the photograph to me. We shall examine them and later on when a decision is taken, it will be treated as having been laid on the Table. In the meanwhile I do not want the attention of the members to be diverted by looking at the photographs. Let them listen to your speech.

श्री शम्भू नाथ (सैदपुर): उपाध्यक्ष महोदय, यह इतना अहम सवाल चल रहा है, यों तो डिप्टी मिनिस्टर साहब बैठे हैं, लेकिन मैं उम्मीद करता था कि सरकार की तरफ से इन के अलावा गृह मंत्रालय के राज्य मंत्री पंत जी या मिश्रा जी या स्वयं प्रधान मंत्री जी यहां पर उपस्थित होतीं और उन के सामने इस तरह की दर्दनाक कहानी कही जाती, तब उस का ज्यादा महत्व होता ।

MR.. DEPUTY-SPEAKER : Your wishes will be conveyed to them.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME Affairs (SHRI F. H. MOHSIM) : I do admit it is a serious incident. But Mr. Pant is busy in the Rajya Sabha. Otherwise, he would have been present here.

MR. DEPUTY-SPEAKER : So, they are aware of it.

SHRI KARTIK ORAON : On the 7th December, when I went there, I could see the ravage on the walls outside, and inside the house, and there were innumerable marks of gun-shot pellets and blood stains at various places. A few women with babies in their arms told me the horrowing tales. Their husbands, mothers or brothers had either been killed or injured and as to how ten dead bodies were later removed to River Kosi, 25 miles away, in that trailer. I am sure even Yahya Khan would have been mortified by this.

After setting fire to one village, they moved to another village close-by about 150 yards away, again a Santhal village. They said: जय काली, संथाललोगों को मारो । They attacked that village, set fire to it and shot them indiscriminately. This is called universal malice. If this sort of thing is not seriously taken note of by the great leaders of the country, by every Member of Parliament and by every citizen of this country, I am sure we are living in a different age.

I have already mentioned that this so-called disputed land was not really a land under dispute. Kandan Murmu had the legal title and there was hardly any ground for any contention. It was a pure case of land grab.

The posting of officers was so systematically planned that all belonged to the community of Dr. Lakshmi Narain Sudansu. Shri Shiv Balak Singh was the DSP; he was popularly known as Lathi Singh. Shri Ram Paras Singh was the Inspector. Shri Nagendra Nath Singh was the ASI. Except for Mohammed Naim Akhtar, sub-inspector and Kameshwar Prasad Singh, another sub-inspector, all the rest belonged to the same community. This Ram Paras Singh, the Inspector, had been in Purnea and in this area for about six years and then very recently he was transferred to Nawada on account of a charge of having acquired 60 to 70 acres of land in Raniganj area, which is disproportionate to his income. They were all lands in which the adivasis had Sikmi right. At the instance of influential people in the government, Shri Ram Paras Singh was transferred back from Nawada after a couple of months as a CID inspector. Later on, he was brought to the general line and posted at the Dhamdaha police station where this Rupaspur village is.

There were armed forces posted at the residence of Dr. Lakshmi Narayan Sudhansu but this force was removed from there and stationed at Mirganj, about a mile and a half from the place of occurrence. This removal took place about a couple of days before the date of occurrence.

It is very important to note that on the day of the occurrence, on the 22nd November, nearly all officials were out of the headquarters except the Additional S.P. and SDO. The District Magistrate was out to Katihar. The SP was at Purnea. The DSP, Lathi Singh, met him at 2 p.m. and discussed with him the Ladhugarh murder case which took place on 21-11-71, the previous day. It appears the SP advised him to go to Ladhugarh by 3 p.m. and that he would go later. The DSP, instead of going to Ladhugarh, left for Dhandaha, the police station of the place of occurrence,

[Shri Kartik Oraon]

It is said that he stayed at Kosi rest house, stayed there for the night and left in the morning of 23.11.71 for Ladhugarh without recording his stay in the register. The chaprasi confirmed this to DIG and Commissioner Bhagalpur Division. The SP reached Ladhugarh on the 23rd November. The DSP also reached there later on the same day. I do not know what the hell the DSP was doing in the night. Perhaps he informed the SP that there was a case of arson in Rupaspur.

The inspector had been to Forhasganj for arrest of a notorious absconding dacoit along with ASP (Bhagalpur). The Sub-Inspector met the DSP after the incident at the police station with Hari Singh the accused. The ASI, Shri Kameshwar Prasad Singh was directed by the DSP to go to Bardela about three miles from Dhandaha and return on 23.11.71. When the DSP was there at the police station, at about 5.15 p.m. Hari Singh, the accused lodged a complaint of arson against the zamindars by Santhals for which there is the station diary.

Again, another accused, Shri Ramdhar Singh, also lodged a complaint at about 8 P.M. on the same night that Santhals had set fire to his house and that they came with bows and arrows. They had fired them in self-defence. It is said that Shri Shiv Balak Singh, DSP, who is popularly known as "lathi" Singh, along with a few constables, went to the place of occurrence that very night and instead of sending the report to the District Headquarters at Purnea, he left for Ladhugarh next morning. No information was received at the district Headquarters on 22.11.71.

What is surprising is that the armed forces who were stationed about a mile and a half away from where they could hear the noise of the gun-shots and also the flames of fire coming up, but they did not hear any noise and did not intervene. The District Headquarters were informed of the atrocities at 3 P.M. on 23rd November. It is about 20 miles away. The information could have been communicated to the District Headquarters within half an hour of the incident in the very evening, before 6 or 7 O' Clock on the day of occurrence.

After hearing these things, the Additional Superintendent of Police rushed to the place of occurrence. The Santhals were so panicky that they would not let anybody come near them. It was only fortunate that the Additional Superintendent of Police happened to be a tribal. But he also had a tough time to convince them that he would not harm them. They would not come near him. Finally, he showed them a mark—we do have a mark; I do not know whether in Meghalayayou have a mark—saying, "Look here, I am your man." Then, they said, "All right." So, they took him into confidence. They told him the entire story as to how the dead bodies were carried from the place of occurrence to the Kosi river near Kursela and how they were wrapped in shrubs, bundled in gunny bags and taken to the river side.

Then, the A.S.P., Purnea with the A.S.I. of Potheya and a few social workers, followed the trace of a tractor and they moved up and down the river, and at about 5 A.M., they found one dead body floating over the water. The river Kosi is known for its havoc and every Bihari knows it. But you will be surprised to know that the gravity of the incident was so great that the river Kosi refused to swallow them.

This is not the end of it. These people had well-planned fabricated designs of defence. They wanted to prepare a defence and they wanted to show that their houses were burnt by Santhals. I saw that personally. They fixed one arrow over a tree and another arrow over a house.

You also might be knowing how an arrow goes like. It will never be perpendicular to the tree or to the house unless it is simply pitched.

Then, from the so-called disputed land to the place of occurrence they had dropped grains of paddy on either side of the footpath in a systematic manner. They wanted to show that the Santhals had harvested the paddy and taken it away. These are the things. We have not been wise enough to make all these grievances and defences. But as the course of events take place in life, today the law also appears to follow the path of riches. That is why my purpose of raising this discussion is this: "Let the seats of justice in this country be filled with all good men but not so good as to forget the frailties of human nature."

Then we can perhaps bring our country upto the expectation of our Prime Minister under whose dynamic leadership we have definitely been able to put this country in the map of the world in such a brilliant way that nobody can miss it.

I would like to drive home to you that there is a lot of bigshots involved in it and what I am afraid of is that there should not be sale and purchase of justice. That is what I am afraid of. I am reminded of a crime prevalent in America which is called "white collar crime". "It is a crime in the sense of a breach of the established criminal law by which the criminals go scot free because they are rich and powerful and so they can bribe the police or sometimes, the judges or sometimes they can bring political influence to bear to secure their immunity". That still holds in our country and I hope it will be eradicated as early as possible.

From what I have depicted, I am sure you will be able to understand that there has been a complete failure of administration and a dereliction of duty. If really a person is adjudged guilty of dereliction of duty, he is also equally responsible for the murder and he can be readily charged with manslaughter.

I would like to say and I do not want to throw any aspersion on anybody because perhaps it is still at the investigation stage. Some say that Dr. Lakshmi Narayan Sudhansu was present at the place of occurrence. Others say he was not.

However, Dr. Sudhansu is so powerful a person that not even a leaf of a tree will flutter without his express permission. I am sure of that. He did not make a statement condemning the incident. But his first duty was to intimate the District headquarters of the atrocities but, instead of doing that, he was going to Patna via Purnea but when somebody on the way told him that the incident, was known to everybody in Purnea, he returned back from Mirganj and went to Patna by another route.

What I am trying to say is that while judging the culprit, we have to take into consideration that here there are three of the four accomplices in the criminal law. No. 1 is the principal in the first degree. By the principal in the first degree we mean the actual offender, the man in whose guilty mind lay the latest blamable mental cause of the criminal act. Then comes the principal in the second degree. He is one by whom the actual perpetrator of the felony is aided and abetted at the very time when it is committed. Then comes the accessory before the fact who procures or advises one or more of the principals to commit the felony. We want that these three categories of the offenders who have had active participation in this crime should be roped in and severely punished. And a deterrent punishment ought to be given so that it remains a lesson for all times to come. This should be the guideline for

[Shri Kartik Oraon]

establishment of law and order in this country. This is here that I feel that law must come in and take its own course. Everybody has his birthright to have his own opinion but, nobody has a right to be wrong in relation to facts. That is a vital fact and nobody can afford to be wrong unless there is sale and purchase of justice.

Sir, you have been very patient, and I do not want to take up much time of the House. I hope some result will come out of this discussion. All this trouble in the tribal area is due to lack of proper land reforms and this is a must which we should do. Our Government, under the benign and dynamic leadership of our Prime Minister can twist the arms of any Chief Minister, she can say, do this or get out. I don't want this to be considered as a State subject. Mr. Pant the other day said—'This is a State subject'. It is a subject of national importance. It is happening not only in Bihar but it is happening in Andhra Pradesh, Madhya Pradesh, Rajasthan and Gujarat, everywhere. It is no longer a State subject. This is a serious matter of national importance. Therefore, let not Mr. Pant say that it is a State subject. Let us be bold enough to face this situation squarely.

We learn that investigation is going on and about 46 people had been arrested by the 12th December. I don't know how many more people are involved in this and some have been left out and other arrested have been granted bail. I would like to make a request to Government. I don't have to request the Prime Minister, because it is too much and she is too big a person for this. I request the Government that this matter should be entrusted to the Central Bureau of Investigation for immediate investigation and report. The Central Bureau of Investigation should do their duty. Only in this way, truth will come out and wrong-doers will be punished and right people rewarded.

I heard that in U.P., and Haryana they have sorted out the problems of land reforms. In some cases they have given compensation, in some cases not. My suggestion is this. The State Government or rather the Chief Minister of Bihar should be directed to issue an ordinance straightway, tomorrow...

SHRI BHOGENDRA JHA (Jainagar): Direct him to resign; no ordinance. They must quit.

SHRI KARTIK ORAON:..asking them to convert these *pattadari* rights or Sikmi rights into Kaimi legal rights. Legal rights should be given to the tillers, to the cultivators. If he cannot do so, then he should get out of office.

I really feel very grateful for the indulgence that you have shown to me and I thank you very much for the same.

I hope Government will take a serious view and hon. Members will take a serious view and see that condign and heavy punishment is given to the offenders.

MR. DEPUTY-SPEAKER: This is a...

SHRI KRISHNA CHANDRA HALDER (Ausgram): It is a serious matter, and I would suggest that an all-party committee...

MR. DEPUTY-SPEAKER: Order. The The hon. Member may resume his seat. I am on my legs now. What he says will not go on record.

SHRI KRISHNA CHANDRA HALDER:**

MR. DEPUTY-SPEAKER: It is a very shocking and ghastly story that Shri Kartik Oraon has told us and it is not surprising if hon. Members are worked up over it.

**Not recorded.

Therefore, I would like to have the sense of the House in regard to how much time they would like to devote to this discussion. In the list before me, there are as many as 17 hon. Members who have given their names for speaking. There should be some limit somewhere. And most of them are from the Congress Party. I think that there should be some sort of balance between the Opposition and the Congress. But even so, some amount of time should be allotted so that the time can be apportioned properly to each hon. Member. According to the programme, we should rise by one O'clock, but I expect that we may have to sit beyond that. I shall be guided by the sense of the House.

SHRI R. D. BHANDARE (Bombay Central) : Let it be a two-hour discussion.

MR. DEPUTY SPEAKER : Shri Kartik Oraon himself has taken more than 40 minutes.

SOME HON. MEMBERS : We may sit up to 2 p.m.

MR. DEPUTY SPEAKER : All right, we shall sit up to two O'clock.

SHRI DINEN BHATTACHARYYA (Serampore) : Sir, you yourself have realised that the incident that took place on 22nd November in a village in Purnea district in Bihar was very serious one. Shri Kartik Oraon has expressed his earnest desire that this kind of incidents should be stopped, and he has asked the Prime Minister to take steps to promulgate an ordinance tomorrow so that the landless people may get the land. He has also propagated the idea here that the tillers of land should be the owners of the land. But I may tell my hon. friend emphatically that so long as this Congress rule is there, this thing will never take place that the real tillers of the land will become owners of the land. If that had been done, then these incidents would not have taken place. In fact, this is not the only incident that has perturbed our friends on the other side from the ruling party. This is just one in a series of incidents that have taken place throughout the country. I do not know whether my hon. friends remember what happened in 1968 in Tamil Nadu State. The Members of my party had brought up that issue before the House. That was also an incident of the same nature. There also, the agricultural workers were put to the same tyranny and heinous crime.

SHRI K. S. CHAVDA (Patan) : 42 Harijans were killed and were burnt alive.

SHRI DINEN BHATTACHARYYA: Their houses also were burnt. But what happened after that?

SHRI K. S. CHAVDA : Only one house in which 42 Harijans were taking shelter was burnt.

SHRI DINEN BHATTACHARYYA: My hon. friends opposite professes. that the reactionaries had been driven out of the Congress during the elections, and Shrimati Indira Gandhi has now taken the pledge that poverty will be eradicated and the poor people will get justice.

The place where this incident took place in Bihar is the place from which the Chief Minister Shri Bhola Paswan comes. How can we show our face before the world when even after 24 years of monopoly Congress rule throughout the country, the poor people have not got even the protection of their lives?

In broad daylight, 150 persons with swords and firearms chased the poor villagers, the Santhals, and raped their girls and killed them. Not satisfied with that, they burnt their houses. The Santhals were burnt alive inside their houses.

[Shri Dinen Bhattacharyya]

The statement of the Minister on 29th November says that so far the report they have received indicates such and such May I ask what is the final report they have got? What action have they taken against that bloody zamindar who led this gang of murderers to rape the Santhal girls and women and who burnt the houses of the Santhals? You will be astonished to know that they are still roaming about free because the police officers there are the kith and kin of the zamindars They are in league with the moneybags the big zamindars So how can they take action against these murderers and gangsters who are looting the country? That is the crux of the whole matter Until and unless the Congress rulers actually implement what they preach, there will be no solution Simply by professing that they will remove poverty they will not be able to remove poverty

श्री के० एस० चावडा अब वे कहते हैं कि खाली खाली हटायेंगे ।

SHRI DINEN BHATTACHARYYA They will not do it because they really represent the monopolists Some friends opposite were saying 'If you do not do this, peasants will one day rise and like a wave sweep you away' That is the crux of the matter The land problem is the main thing. That is why unless the land policy is thoroughly changed and there is a reform effected in the interest of the peasantry, until there is a real revolution in that respect, you cannot avoid repetition of this incident

In the land of Shrimati Indira Gandhi, in UP, in a village, the same thing happened Some people carried on a reign of terror in that village The police fantastically came forward with a statement that the villagers attacked them What is the reason? There also the question of share croppers, the land question comes After that incident, the villagers had to flee. They took shelter elsewhere But they were not left alone They were chased in the presence of the District Magistrate and the SP It is reported that five people were killed It is a most heinous thing that inside the police lockup an agricultural labourer was killed I do not know how the Minister will react to this incident But these are the incidents taking place

What happened this morning ? Dr Saradish Roy and another MP of the CPI came with statements that they were manhandled by the police Mr Speaker sent it for getting information to the Ministry The Minister treated the report of the police as sacrosanct In that report, the police find fault with the member The Minister never finds fault with the police officer

MR DEPUTY SPEAKER We are discussing a particular incident now

SHRI DINEN BHATTACHARYYA This is not an isolated incident

MR DEPUTY-SPEAKER If we enlarge the question to a discussion of police behaviour, we go far beyond the scope

SHRI DINEN BHATTACHARYYA We should go you may agree or not

The land question is a very vital question

MR. DEPUTY-SPEAKER There is such a thing as relevancy in a discussion

SHRI DINEN BHATTACHARYYA Is it not relevant ?

MR DEPUTY-SPEAKER We are discussing a particular incident at a particular place against a particular tribe, If the other things are referred to, then it is enlarging the scope far beyond Moreover, if you go into all that, then the main thing that we are discussing about will be lost

sight of. Over and above that, I am limited by time. I will give five minutes. Try to conclude.

SHRI DINEN BHATTACHARYYA : I will finish now. What I was saying to our friends on the other side is that they should consider the related issues here.

SHRI R. D. BHANDARE : On this issue, there are no sides.

SHRI DINEN BHATTACHARYYA : Of course; but may I ask, what further measures have been taken ? On the 29th November, 1971, the Minister made a statement. May I ask that hon. Member what the Government have done up to this time to see that the culprits are punished ? This is taking place in West Bengal also. I am sorry to mention this. The other day, we four MPs made a representation to the Minister of State in the Ministry of Home Affairs, Shri K.C. Pant, regarding the cases of some sharecroppers who have been arrested and detained under the Maintenance of Internal Security Act because the fault is that the sharecroppers are exercising their right on their land which they themselves reaped and which they themselves tilled ! The zamindars and jotedars are denying them their rights. The only fault of the sharecroppers is that they insist on their right to get their share. The zamindars and jotedars went to the police and the police who are always in league with the zamindars and jotedars came and said, "you have resorted to violence and so you must be put under arrest". But there was no case. So, what could they do ? The only weapon in the hands of the Government is the Maintenance of Internal Security Act, and under that measure, they put them in jail; the sharecroppers now suffer in the jail.

I will humbly appeal to the Minister through you. Of course, the Minister will profess something but in practice, they will not do anything. This is the policy of the Government. In order to find out the remedy, you have to go deep into the matter, namely the question of land. You cannot solve these things unless the land problem is solved. If that is solved, the other things can be stopped. But in order to do that, you have to throw out the Congress Government. Otherwise, there is no future for the country:

SHRI KRISHNA CHANDRA HALDER: Sir, this is a serious matter, I would, therefore, like to say that there should be an all-party Parliamentary Enquiry Committee which should go into the matter and report on it as early as possible. It is a very serious matter. (*Interruption*).

MR. DEPUTY SPEAKER : Order, please. I have allowed you out of turn. I would only request hon. Members to confine their remarks to five minutes. Already there are 19 speakers. I do not know how I am going to accommodate them all if at all it is possible.

SHRI P. K. GHOSH (Ranchi) : Mr. Deputy Speaker, Sir, what has happened in Rupaspur village in the Purnea district of Bihar is a matter of shame. It is a matter of shame for the members of the upper classes that we cannot give protection to the weaker sections of society. It is a matter of shame for the State Government which has failed to give protection to the weaker section. It is a matter of shame for the whole nation including the Central Government that even in this 20th century, such ghastly atrocities and heinous crimes are being committed on our soil. This is going to ruin our development and the fair name of our country in the comity of nations. Therefore, it is a very serious matter and the House as well as the Government should not take it lightly.

[Shri P K Gosh]

Sir, my hon friend has said that these troubles arose out of land disputes I should say, yes, land dispute is one of the causes, but there have been such incidents due to other causes also We have found in other parts of India that due to the fact that some Harijan went to the well of a caste Hindu to draw water he was murdered We know of cases where because a caste Hindu girl was married to a Harijan, he was killed It is not only land disputes, there are other things Land disputes do not assume such to a huge magnitude Some people are injured and in remote cases one or two murders take place

But here it has been an organised war on one community by the majority community, by caste Hindus who claim to be educated elite The Constitution does give protection to the Scheduled Castes and Tribes This violation of the Constitution has been going on every day in this country This is not a solitary instance Such instance have taken place in Andhra, Maharashtra, Gujarat, Rajasthan and Madhya Pradesh and where not ?

Therefore we should not say that it is a matter of law and order for the State Governments Government of India should take note of it and see that such barbarous activities are stopped In the end, I want to say that our Prime Minister is a pioneer and a great champion of the interests of the downtrodden as against the strong ones, it had been demonstrated in Bangla Desh She had also brought in the Constitution Amendments for removal of disparities between the rich and poor It is time that she gave her attention to this problem and I know that she will do so certainly if the matter is placed before her in proper perspective and I am sure that she will take all possible steps to see that this barbarous atrocities are brought to an end

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, यह पूर्णिया जिले में जो घटना हुई है उसके संबंध में बोलते हुए मैं उन बातों की ओर नहीं जाऊंगा जिनकी हमारे मित्र बाबिक आराध जी ने चर्चा कर दी है । लेकिन कुछ बातें हैं जो अस्पष्ट रह गई है । यह कहा जाता है कि इस में दो पक्षों में विवाद के चलते यह लड़ाई हुई । मेरा निवेदन यह है कि उस संबंध में कोई तकरार नहीं था कोई विवाद नहीं था, कोई मुकाबिला नहीं था । यह योजना बना कर इसलिए किया गया कि बस्ती को चला दो जो लोग नहीं भागते हैं उनकी हत्या कर दो और बाकी लोगों को भगा दो जब यह लोग नहीं रहेंगे तो फिर जिनके नाम में जमीन है, 100 प्रतिशत जिनके नाम कानूनी हक कागजों पर है उनको हटा कर उस पर अपना कब्जा कर लो । इसी स्थिति में जो पाकिस्तानी सरकार ने बंगला देश में किया है हूबहू वही बात यहां है । वहां कोई विवाद की बात नहीं थी, कोई गाली गलौज की बात नहीं थी । कोई सामना करने आया हो ऐसी बात भी नहीं थी । उन को घेर कर, आग लगा कर जो भी निकला उस को गोली दाग दी । यह सब क्षणिक गुस्से से नहीं किया गया बल्कि एक योजनाबद्ध तरीके से इस को किया गया । एक व्यक्ति ने नहीं किया पूरे गिरोह ने किया । उस के पहले एक सभा हुई थी, जिस में योजना बना कर किया गया ।

13 hrs

दूसरा पहलू है—वहां के पुलिस अफसर और बी० डी० ओ० ने उन के साथ मिल कर इस में सहयोग दिया । उन्होंने कहा कि हम आर्मड-फोर्सेज को यहां से हटा लेते हैं उस के बाद पूरा काण्ड खत्म कर दीजिये, लाश गायब कर दीजिये । दो दिन पहले आर्मड फोर्सेज वहां से हटा ली गई और उस के बाद यह घटना हुई और लाशों को पदुआ की नदी में पानी डम्पल से बांध कर कोसी में डाल दिया गया । 20 मील दूर एक किसान ने देखा कि डम्पल बहती हुई आ रही है उस ने सोचा कि जलाने के काम आयेगी, वह उसको नदी से निकाल लाया । जब उस को खोला तो देखा कि उस में लाश है । दूसरे को खोला तो उस में भी लाश थी, वह घबरा कर घर भाग आया आगे

में पहुंचा और इस तरह से 14 लाशें मिलीं। जिस सुबूत को पुलिस अफसरों ने गायब करा दिया था उस को कोसी की धारा ने ऊपर कर दिया, गायब नहीं होने दिया। इस लिए यह कोई अचानक घटना नहीं है।

एक महत्वपूर्ण पहलू यह है –पूर्णिया में आनन्द मार्गवालों का सम्मेलन हो रहा था। आनन्द मार्ग वालों के सम्मेलन से हमें जो सूचना मिली है –अभी एक मित्र ने सी० बी० आई० की बात कही थी—इन्हीं के एक अवधूत ने इस में गवाही दी कि श्री लक्ष्मी नारायण सुधांशु का पुत्र वहां था ही नहीं। वह तो मेरे साथ पूर्णिया में था और इस पर पुलिस ने उस को ही जमानत दे दी। 20-20 आदमियों को मारने का मामला हो, दफा 302 में मास मर्डर का मामला हो, पुलिस जमानत ले-ले, मजिस्ट्रेट के पास जाने की जरूरत ही नहीं पड़ी—यह कहां तक न्यायसंगत है। उस अवधूत की गवाही पर, जो उस दल का था जिन के घरों में नर-मुण्ड पाये गये, हथियार और बम पाये गये, उस की गवाही पर उस को छोड़ दिया गया। हमें तो यह भी खबर मिली है कि पूर्णिया से कुछ हथियारवाले पेशेवर लोग बुलाये गये थे, जो आनन्द मार्ग के थे और उन्होंने यह कत्ले-आम किया-यह एक जांचनेवाला पहलू है।

इतना ही नहीं हुआ-यह-घटना 22 नवम्बर को हुई, जिस की वजह से पूर्णिया के सभी लोगों में बड़ा रोष था, सभी को गुस्सा था। हमारी कम्यूनिस्ट पार्टी के जिला सैक्रेटरी श्री मोहन शर्मा वहां पर गये, उन्होंने लोगों को ढाढस बंधाई, उन को शान्त करने की कोशिश की। उस के बाद 28 नवम्बर को श्री मोहन शर्मा के घर पर हमला हुआ। इस को कुछ पहले से खबर मिल गई थी, उन्होंने बी० डी० ओ० से जा कर कहा कि मेरी जान को खतरा है, लेकिन बी० डी० ओ० ने विश्वास नहीं किया। जब उन के मकान पर हमला हुआ और वे लोग उन की लाश को जीप में लाद कर ले जा रहे थे, बी० डी० ओ० वहां पहुंच गये और उन को रोका। पांच जीप और आठ बन्दूकें पकड़ी गईं, उन लोगों को गिरफ्तार किया गया, एक तरह से पूरी फौज उन को मारने के लिए भेजी गई थी, बी० डी० ओ० ने देखा कि अभी उनकी सांस चल रही है। उन को फौरन अस्पताल पहुंचाया गया। अगर वह समय पर नहीं पहुंचे होते तो श्रीमोहन शर्मा मर गये होते, अभी भी वह अस्पताल में हैं। यह घटना 28 नवम्बर को हुई, इस में श्री हसीबुर्रहमान, अहमदिया स्टेटवालों का भी हाथ था जो मिनिस्टर रह चुके हैं। वे भी कई हजार एकड़ के मालिक हैं। यह पार्टी का सवाल नहीं है भूस्वामी किसी भी पार्टी में हो, अगर वह कानून तोड़ता है, इस तरह की हत्यायें करता है तो उस के खिलाफ कार्यवाही होनी चाहिये।

उपाध्यक्ष जी, अभी बिहार के किसी मित्र ने कहा कि यह मसला जमीन का है, इस के सिवाय उस का कोई आधार नहीं है। मैं बतलाना चाहता हूं कि यह मसला ऊंची और नीची जातियों का है एक कंगाल हरिजन क्या जगजीवन राम जी के मकान पर हमला कर देगा.....

श्री सम्भुनाथ (सैदपुर): यह कहना सत्य नहीं है। लैंड के अलावा और भी प्राब्लम्ज हैं।

श्री भोगेन्द्र झा: इसी लिये मैं कहता हूं कि यह जो तथाकथित ऊंची जातियां हैं, जो जमीन के मालिक बने हुए हैं, उन के अन्दर ही अत्याचार करने की क्षमता है। गरीब क्या अत्याचार करेगा।

उपाध्यक्ष महोदय, मैं अभी अपने इलाके से आ रहा हूं—मेरे पूरे क्षेत्र में दफा 144 लगी हुई है, पांच आदमी से ज्यादा इकट्ठे नहीं हो सकते। लेकिन सरकार कैसे हत्यायें करवाती है, उस को देखिये—एस० डी० ओ० ने आर्डर दिया कि है कि पूरे मधुबनी क्षेत्र में दफा 144 लगी रहेगी। क्यों लगी रहेगी—इस लिये कि जमींदारों और अटाईदारों में विवाद है। अगर दोनों में विवाद हो तो दफा एक पक्ष पर नहीं लगाई जा सकती, लेकिन इस आर्डर में कहा गया है कि सरकारी अफसर जो ड्यूटी पर हैं, सैंड-लाईस और उन के आदमी, उन पर यह बात लागू नहीं रहेगी। इस का नतीजा क्या हुआ—मधुबनी के बिशनपुर गांव में एसिस्टेंट एस० पी० व्यक्तिगत रूप में पहुंचे, और दरोगा को साथ ले कर कहा कि तुम तो चोरा हुआ गये हो और उन्होंने वहां पर मास-रेप करवाया। मैं इस हाउस से पूछ कि उस घटना को आप के सामने कह भी नहीं पा रहा हूं।

[श्री योगेन्द्र झा]

में 36 महिलायें आज भी वहां जेल में बन्द हैं, जिन में 13 महिलायें तो ऐसी हैं जिन की गोदी में नौनी साल तक के बच्चे हैं। उन को जमानत नहीं दी जा रही है। मैं जब मास-रेप की बात कर रहा हूं तो यह भी बताना चाहता हूं कि वहां कोई आवारागर्दी नहीं चलती थी, जिस में इन को पकड़ा जाता। बल्कि यह कहा गया कि ये लोग इस तरह से नहीं मानेंगे, इन का जेल में बन्द कर दो, अपने आप सीधे हो जायेंगे—इस तरह के काम वहां पर किए जा रहे हैं।

आप अन्दाजा लगा सकते हैं कि जहां के लोग जमींदार के अत्याचार का इस तरह से मुकाबला कर सकते हैं, वे नपुंसक नहीं हैं उन को शान्त करने में हमें कितनी कठिनाई आई होगी। मैं उन से कह कर आया हूं कि बदला न लो, इन पापियों के खून से अपनी मां की भूमि को अपवित्र न करो यह पैगाम उन से लेकर मैं आया हूं। यह मास-रेप मधुआपुर के दीक्षनपुर गांव में और मधुबनी के बरहरा गांव में हुआ।

उपाध्यक्ष महोदय, पिछले तीन महीनों में मेरे क्षेत्र में अनेकों हत्यायें हुई हैं। अभी हाल में जीवन मुखिया जो हमारे एक साथी थे, पाखाना जा रहे थे, उन की गोली मार दी गई। जब यह बात साबित भी हो गई और उन के पिता नालिश करने के लिए गये तो उनको गिरफ्तार करके जेल में बन्द कर दिया गया। मैं अभी उन से मिल कर आया हूं। उन की नालिश नहीं लिखी गई, उल्टा जमींदार की नालिश लिख कर उनको घर लूटने के जुर्म में गिरफ्तार कर लिया गया। अकेले दरभंगा जिले में 12 हत्यायें हुई हैं। चम्पारन तो हमारे बिहार में और ज्यादा संगीन हो चुका है, 50 से ऊपर हत्यायें वहां पर हो हो चुकी हैं, किसानों और कम्यूनिस्ट कार्यकर्ताओं की हत्यायें हुई हैं और छुट-पुट हत्यायें तो इन से अलग हैं।

उपाध्यक्ष महोदय, हम सभी चाहते हैं कि हमारा देश शान्तिपूर्वक आगे बढ़े, खून खराबी का जवाब खून-खराबी से न हो। लेकिन जब ऐसी नौबत में राजनीति जुड़ जाती है तो हमें उन का निदान निकालना होगा। ऐसी स्थिति में आप अन्दाजा लगा सकते हैं कि जब इन को गिरफ्तार करके रखा गया तो उनको उस को ही गिरफ्तार कर लिया गया, इस तरह का राज वहां पर खुले-आम चल रहा है। वहां के एस० डी० ओ०, सेकण्ड आफिसर, डी० सी० एल० आर०, एसिस्टेंट एस० पी० सब इस में शामिल हैं। मेरे सामने एसिस्टेंट एस० पी० ने कहा कि कानूनकारी कानून लागू करना मेरा जिम्मा नहीं है, हम लिये मैं जमींदारी को प्रोटेक्शन दूंगा जो दस्तावेज लेकर हमारे सामने नहीं आयेगा, उस का जमीन का हक हम नहीं मानेंगे, इस तरह से खुले आम वहां पर लूट की जा रही है। बिहार का लैण्डलार्ड-राज हुआ जो मन्त्री मंडल है, उस ने एक अध्यादेश के द्वारा सरकार को भेजा था, जिस को केन्द्रीय सरकार ने रोक रखा है। हालांकि वह बहुत ही सीमित है, लेकिन उस को भी वहां पर रोक कर रखा हुआ है।

मैं दो मिनट और लूंगा। हमारे सभी मित्र चाहते हैं कि कानून का अमल हो लेकिन मैं कह रहा हूं कि एक भी गांव बिहार का नहीं है जिसका कोई मिनिस्टर हो या एम० पी० हो और जहां पर कानूनकारी कानून का खुला उल्लंघन जमींदार न करता हो। अभी हमारे मित्रों ने कहा कि चार हिस्से में तीन हिस्सा बटाईदार का और एक हिस्सा मालिक का लेकिन पूर्णिया को छोड़ कर एक भी गांव ऐसा नहीं है जहां पर यह लागू होता हो। कानूनकारी कानून में यह है कि जो बटाईदार जोतता है वह बेदखल नहीं किया जायगा बिना कचहरी के आर्डर के लेकिन एक भी मुख्तामी ऐसा नहीं है जो कि खुले आम इसका उल्लंघन न करता हो। कानूनकारी कानून की दफा 71 में है कि मालिक फसल पर दखल नहीं दे सकते हैं लेकिन एक भी मालिक ऐसा नहीं है जोकि अपने खलिहान में फसल न मंगा लेता हो। इस प्रकार से एक भी गांव नहीं है जहां पर लाभ लेकर के कम से जमींदारों का नक्शा काम न कर रहा हो। आज न्यायालयों में जो जज बैठे हैं, जो मैजिस्ट्रेट हैं, जो पुलिस अफसर हैं वह जमींदार खानदान के हैं और मुझे साफ कहा जाये जो राजनीतिज्ञ हैं, उनमें भी जो बड़े मुख्तामी हैं वह भी इस में शामिल हैं इस तरह से यह अत्याचार हो रहा है। मुझे आशंका है अगर इसी प्रकार के कानून और बलात्कार होता रहा तो आगे हम शान्ति कायम नहीं रख पायेंगे और सब हस्तक्षेप

सारा हिसाब वे चुकता करेंगे । इसलिए मैं चाहता हूं कि इसका इलाज हो । मैं प्रार्थना करता कि एक सुझाव आया है कि एक सर्वदलीय प्रतिनिधि मण्डल वहां जाये और तीन चार जगहों की जांच करके अपनी रिपोर्ट दे । मैं अपना करता हूं बिहार की सरकार की बाजाब्ता जांच करके उन लोगों को कड़ा से कड़ा दण्ड देगी ।

*SHRI SAKTI KUMAR SARKAR (Joynagar) Mr Deputy Speaker Sir, the tragedy that has taken place in the Purnea District of Bihar is perhaps unprecedented in the history of India I do not have the words to express my indignation over this episode This treatment of the Harijans and other down trodden people is a blot on us and should be deplored in the strongest language If there is a recurrence of such incidents, I shudder to think what image of India will be portrayed before the world Such incidents are not confined to Bihar alone As already stated by the earlier speakers, there has been a spate of such incidents in Andhra Pradesh, Madhya Pradesh, Maharashtra and many States If it is said that such incidents are arising out of agitation for land reforms only then that will not give a complete and a true picture of the situation Will the Harijans, the Adibasis and other down trodden people always have this sort of wretched existence ? The situation obtaining in this regard may perhaps best be expressed in the words of a young Bengali poet who said, (I will translate that in English) "Oh ! strange world salute, I salute thee ! Kicking is the reward and that is the reward I got from the birth" This perhaps is their destiny !

The Government of Bihar should be put on the culprits dock. The D.S.P. and S.P. and the D.M. of that area should have been suspended forthwith. These ghastly atrocities should be condemned and this condemnation must echo in every corner of this House What is the lot of the Harijans ? They are begging for justice and as Tagore said, "I see that hidden violence to take toll of innocents under the shade of hypocricy, I see the mute voice of justice weeps alone in the wilderness, at the atrocity of the strongest who has nobody to challenge him ' And that is our fate

We have passed resolutions, we have set up Committees and Commissions and their reports have also been presented but, unfortunately none of the recommendations has been implemented so far, and that is our fate Where should we lament over our misfortune ? Fortunately our fate has today been entrusted in the hands of a great leader like Shrimati Indira Gandhi The whole country is looking towards her for deliverance She has come as a deliverer of justice to the downtrodden The leadership that she has shown in the matter of the East Bengal problem is perhaps unparalleled in the annals of history It remained the Uncle Tom's cabin and since the ghastly things are being repeated again and again and we cannot but be ashamed of this We can only pray to God with the feelings of Tagore again, where he said, "Those who are polluting your air, and extinguishing your light, Oh Lord ! Have you forgiven them and have you extended your love to them. Those who commit atrocities and those who tolerate them, let your hate befall them like the thunder," Where is the consolation and who will render it ? I will only request our great leader, the Prime Minister to please see that such incidents are not allowed to recur and I will implore the Government to take such stringent measures to prevent such occurrences altogether and those culprits who are responsible for these incidents should be accorded the severest punishment, With this request, Sir, I conclude my speech

*The Original speech was delivered in Bengali.

[Shri Sakti Kumar Sarkar]

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : Mr. Deputy-Speaker, Sir, I can very well understand the deep and grave concern of all parties at the grim tragedy that has taken place. No words are adequate to describe one's sorrow.

It is not only this incident but, as the hon. Member who spoke just now reminded us, it is indeed distressing that such things should continue to happen in our country. I am fully with the House in their desire that everything possible must be done to see that such incidents do not recur.

My hon. friend, Shri Kartik Oraon, said that the Prime Minister is too high a person. Nobody is too high a person to deal with questions of injustice or of the sort of a crime that has taken place. This is a State subject and accordingly it is not easy for the Centre to interfere with these matters. However, some Members of the Opposition have written to me about it and I have replied saying that I will discuss with them what can be done in similar situations.

So far as this particular incident is concerned, Shri Mohsin will naturally reply. I only want to say that an inquiry is proceeding. So far as I know, it is going on all right. There is no complaint now. There were many complaints in the beginning. It is going on all right now. We are keeping in very close touch and, should it become necessary, the Centre can step in also. This type of crime must be condemned in the strongest possible words.

There are certain social attitudes still about which I have spoken many times in the House and which we need to change. There are actions which the Government can undertake but there is a great deal that we can do in order to arouse public opinion also. As the last speaker was saying, it is true, that those who are strong do get away with such wrong doings. It is only by creating a strong public opinion supported by governmental action that such matters can be dealt with.

This is all I wanted to say. I thought I would associate myself with the sentiments of deep sorrow and regret at this incident.

श्री विभूति मिश्र : मैं प्रधान मंत्री जी से प्रर्थना करूंगा कि वे किसी मिनिस्टर को वहां भेज कर स्थिति का ज्ञान करा लें । इससे वहां के लोगों को कुछ भरोसा भी हो जायेगा । वैसे बिहार की गवर्नमेन्ट कार्यवाही कर रही है लेकिन आप भी अपने किसी मिनिस्टर—पंतजी को या मिश्रा जी को वहां भेज दीजिए ।

श्रीमति इन्दिरा गांधी : भेज देंगे ।

SHRI KRISHNA CHANDRA HALDER : I would request the Prime Minister—let there be an all-party Parliamentary Inquiry Committee to visit the place, inquire into the incident and report at an early date.

MR. DEPUTY SPEAKER : Shri Dhan Shah Pradhan.

श्री धनशाह प्रधान (शहडोल): उपाध्यक्ष महोदय, श्री कार्तिक ओरांव जी ने यहां पर जिस शर्मनाक घटना का जिक्र किया जोकि हरिजन आदिवासियों के साथ घटित हुई मैं उसकी भर्त्सना करता हूं । साथ ही साथ मैं यह भी कहना चाहता हूं यदि इस प्रकार के अत्याचार हमारे हरिजन आदिवासियों के साथ होते रहे तो भविष्य में शायद हमारे हरिजन और आदिवासी भाई अपने क्षेत्र में अपना गुट बनाने के लिए बाध्य हो जायेंगे ।

बिहार, मध्य प्रदेश, उड़ीसा आदि प्रान्तों में भी इस प्रकार के अत्याचार हरिजनों और आदिवासियों पर हो रहे हैं । आज ही मेरे पास एक पत्र आया है विन्ध्य क्षेत्र से । वहां राजनीति से प्रभावित हो कर राजनीतिक नेता, जो बड़े नेता कहे जाते हैं,

उन्होंने गरीब आदिवासियों को घर से बाहर निकाल कर रख दिया है और उनके नाम की कुड़की लिए खड़े हुए हैं । इन लोगों को मारा जा रहा है, पीटा जा रहा है । जो व्यापारी हैं वे व्यापार करते हुए भी हजारों सैकडों एकड़ जमीन दबाए हुए हैं । मैं चाहता हूं कि ऐसे पूंजीपतियों से जिन्होंने जमीन दबा कर रखी हुई है, इस जमीन को छीन लिया जाए और उसको किसानों में, भूमिहीनों में और आदिवासियों आदि में बांट दिया जाए । संथालों पर जो अत्याचार हुए हैं, 22 तारीख को, वह हम आदिवासियों के लिए और सारे देश के लिए एक बहुत ही बडा कलंक का टीका था । मैं पहले भी कह चुका हूं कि वह केवल बिहार प्रान्त की ही बात नहीं है, केवल मध्य प्रदेश की बात नहीं है, हर प्रान्त में आदिवासियों और हरिजनों पर अत्याचार हो रहे हैं । इस बात को मैंने पहले भी कहा है और आज भी कह रहा हूं । जब जब में बोलता हूं इस बात को दोहराता रहता हूं । मैं एक गरीब आदिवासी का लड़का हूं, मैं देखता आ रहा हूं कि आदिवासियों पर कितने अत्याचार हो रहे हैं । सरकार इनको रोकने के लिए प्रभावी कुछ भी नहीं कर रही है, उनके वास्ते कोई व्यवस्था नहीं कर रही है । खदानों में आप देखें, फैक्ट्रियों में आप देखें, आदिवासियों पर तथा पिछड़े हुए लोगों पर मनमाने अत्याचार होते हुए आपको दिखाई देंगे। उनको परेशान किया जा रहा है । दफ्तरों को आप देखें । बड़े बड़े विज्ञापन दिये जाते हैं कि यह सीट आदिवासियों के लिए सुरक्षित है और वे अर्जियां भेजें । लेकिन होता यह है कि कोई कम या ज्यादा घूस दे देता है तो वह सीट दूसरे लोगों को दे दी जाती है । ये सब अनाचार उनके साथ हो रहे हैं ।

आपको याद होगा कि जिस प्रकार से संथालों के साथ यहां अत्याचार हुआ है, हत्याकाण्ड यहां हुआ है, उसी तरह से बस्तर में भी एक कांड हुआ था, बिलासपुर में मुंगेली में कांड हुआ था । इस प्रकार के कांड दिन प्रतिदिन बढ़ते ही जा रहे हैं । लेकिन सरकार इनकी रोकथाम की कोई व्यवस्था नहीं कर पा रही है । में सरकार को चेतावनी देना चाहता हूं कि अगर आदिवासियों आदि पर इसी प्रकार से अत्याचार होते रहे, उन में इसी प्रकार की बढोतरी होती रही तो उन लोगों को बाध्य होकर अपना अलग से गुट बनाना पडेगा और तब आपके लिए उसको रोकपाना कठिन हो जाएगा इस प्रकार के कांडों का घटित होना एक बहुत ही लज्जाजनक बात है । आदिवासियों और हरिजनों में जागृति आ रही है । उनको कुओं पर से अभी भी कहीं पानी भरने नहीं दिया जाता है, स्कूलों में प्रवेश तथा उनकी व्यवस्था आदि के मामलों को ले कर आदिवासियों आदि को सताया जाता है । शहडोल जिले से जो मुझे चिट्ठी आई है उस में यही कहा गया है कि उनको घरों से बाहर निकाल दिया गया है और कुडकी करने के लिए वहां के लोग तैयार खड़े हैं । इलैक्शन के दौरान उनको कर्जे के रूप में पैसा तो दे दिया जाता है लेकिन बाद में कुड़की करने की नौबत ला कर उनके सामने खड़ी कर दी जाती है । पैसा वसूल करने के लिए उनके घर उनके बैल, उनकी गायें भैसें, बकरियां नीलाम हो जाती हैं । आप याद रखें कि फिर चुनाव आ रहे हैं । क्या वे इसी तरह से मारे जायेंगे, इसी तरह से बिकेंगे ? मध्य प्रदेश बिहार उडीसा आदि कई प्रान्तों में यह चीज हो रही है । गांवों की क्या स्थिति है, लोग नंगे फिरते हैं, भूखे फिरते है । लडके वहां भीख मांगते हैं । एक दो या चार पैसे आप फेंक दें तो लड़के दौड कर उनको उठाते हैं । यह स्थिति गावों में आज भी विद्यमान है । आदिवासियों के लिए, हरिजनों के लिए, कोई अच्छी व्यवस्था आप करेंगे तभी जो समाजवादी ढांचा आप स्थापित करना चाहते हैं, उसकी स्थापना हो सकेगी । तभी समाजवाद की ओर यह देश अग्रसर हो सकेगा ।

श्री चन्द्र शैलानी (हाथरस): बिहार में पूर्णिया जिले में संथालों के साथ जो अमानवीय व्यवहार हुआ है, अत्याचार हुए हैं, जुल्म हुआ है, उनका कत्लेआम हुआ है, उस पर इस सदन में काफी रोशनी डाली गई है । यह इस देश में पहली घटना नहीं है । दुर्भाग्य की बात यह है कि देश में इस तरह की घटनायें आए दिन घटती रहती हैं फिर चाहे वह बिहार का पूर्णिया जिला हो या राजस्थान का अलवर या जयपुर जिला हो या उत्तर प्रदेश का अलीगढ़, जिला हो या इलाहाबाद जिला हो । 24 साल की आजादी के बाद भी इस में कोई परिवर्तन नहीं आया है। अछूत, आदिवासी कहे जाने वाले लोग भी देश और समाज के अभिन्न अंग हैं वे भी देश के लिए हर तरह की कुर्बानी करते हैं।

[श्री चन्द शैलानी]

उनकी मेहनत और उनके खून पसीने की कमाई पर ही इस देश की बुनियाद खड़ी हुई है । उनके साथ इस प्रकार के अमानवीय अत्याचार होना बहुत ही शर्मनाक है । खास तौर पर आज के प्रजातंत्रीय युग में जबकि संसार बहुत आगे बढ़ रहा है, इंसान भूमि को छोड़ कर चांद पर बसने की बात करता है, इस तरह की घटनाओं का घटित होना दुर्भाग्यपूर्ण ही कहा जाएगा । ऊंची जाति के कहे जाने वाले लोग सदियों से अछूतों और आदिवासियों पर जुल्म और अत्याचार करते आ रहे हैं । उनके तौर तरीकों में किसी प्रकार का परिवर्तन नहीं आया है । इसके बहुत से उदाहरण दिये जा सकते हैं । सरकार के पास सी० आई० डी० है, सब कुछ है लेकिन फिर भी सरकार ने और उसके अधिकारियों ने किसी प्रकार की उन में दिलचस्पी नहीं ली है, उनकी रोकथाम करने की कोशिश नहीं की है, सरकारी अधिकारियों ने, ये कांड होते रहे और आंखों पर पट्टी बांधे रखा, जो अपराधी थे, उनके विरुद्ध कोई कार्यवाही नहीं की । अलीगढ़ जिले की बात मैं आपके सामने रखता हूं । वहां एक गांव है जिस का नाम बिसारा है । वहां पर मुर्दा मवेशियों को उठाने के सवाल को लेकर स्वर्ण जाति के लोगों ने शैड्यूल्ड कास्ट के लोगों को गांव से बाहर निकाल दिया । यह वाका करीब दो साल पहले का है । उन लोगों का हर तरह से बहिष्कार किया गया, उनका तिरस्कार किया गया । वे कलेक्टर के पास गए, एस० पी० के पास गए, कलक्ट्री कचहरी पर उन्होंने भूख हड़ताल की लेकिन इस सब के बावजूद उनको कोई राहत नहीं मिली । मैं स्वयं जा कर जिलाधीश से एस० पी० से मिला लेकिन इसके बावजूद भी कोई सुनवाई नहीं हो पाई । इस प्रकार की घटनायें एक गांव में नहीं बल्कि देश में सभी स्थानों पर होती रहती हैं । सरकार को इस प्रकार की घटनाओं पर बहुत ही गम्भीरता से विचार करना चाहिये ! ये अमानुषिक अत्याचार उन लोगों के साथ होते रहे हैं और हो रहे हैं जो इस देश के अभिन्न अंग हैं, समाज के अभिन्न अंग हैं । अगर इसी तरह से सब चलता रहा तो सच्चे मानों में यह नहीं कहा जा सकेगा कि हम आजाद हैं । देश आजाद हुआ तभी माना जाएगा जबकि यहां के गरीब लोगों के साथ भी समानता का व्यवहार होगा । आज अछूतों, आदिवासियों आदि का राजनीतिक, सामाजिक, आर्थिक तथा दूसरे प्रकार का शोषण हो रहा है । इस में तबदीली आनी चाहिये । ऐसा नहीं होगा तो एक दिन आएगा जब इस समाज के लोग अपने अधिकारों के लिए, मानवीय अधिकारों के लिए आन्दोलन करेंगे और इस देश में क्रान्ति भी हो सकती है । जब क्रान्ति होगी तो मैं समझता हूं कि उसको कोई रोक नहीं सकेगा । हिन्दुस्तान आजाद हुआ, पाकिस्तान बना । अब बंगला देश भी बन गया है और वह भी आजाद हो गया है । पश्चिम पाकिस्तान के शासकों ने बंगला देश की निरीह जनता के साथ अत्याचार किए, उनका तरह-तरह से शोषण किया । नतीजा यह हुआ कि आज बंगला देश की जनता आजाद हुई और हमारे देश की वीरांगना श्रीमती इंदिरा गांधी ने शोषितों का साथ दिया । लेकिन अफसोस की बात है कि यहां पर हजारों वर्षों से अछूतों के साथ, आदिवासी लोगों के साथ आज भी तरह-तरह के अत्याचार किये जा रहे हैं और उनके प्रति कोई साफ्ट कार्नर नहीं दिखाया जाता है । ऐसी स्थिति यहां पैदा करने की कोशिश की जाती है कि वे अपने अधिकारों की रक्षा न कर सकें ।

बहुत से माननीय सदस्यों ने कहा कि जमीन के झगड़े हैं, दूसरे झगड़े हैं जिन की वजह से उन के ऊपर अत्याचार होते हैं। इस मामले में मैं उन भाइयों के साथ किसी हद तक सहमत हूं । लेकिन मैं इस बात पर भी जोर देना चाहता हूं कि अछूतों और आदिवासियों का सब से बड़ा दोष यह है कि वे अछूतों और आदिवासियों के घरों में पैदा हुए हैं । यही उनका अपराध है और इसी अपराध का नतीजा उनको भुगतना पड़ रहा है । पचास प्रतिशत अपराध इस देश में ऐसे होते हैं जो या तो पुलिस कराती है या पुलिस का संरक्षण अपराधियों को प्राप्त रहता है । मैं चाहता हूं केन्द्र राज्य सरकारों को निर्देश जारी करे ताकि पुलिस के दिमाग दुरुस्त हों और पुलिस इन अत्याचारों की रोकथाम करें, इन में वह दिलचस्पी ले और इस प्रकार देश में कानून और व्यवस्था कायम रह सके ।

SHRI BHALJIBHAI PARMAR : (Dohad) : I am thankful to you for giving me an opportunity to speak on this subject.

Even after 24 years of Independence, we have not been able to stop such painful incidents happening in our country. As per the statement of the hon. Minister, the incident is quite deplorable and such atrocities should be condemned. The police officers concerned in this case seem to be quite unsympathetic in the present case, and they do not seem to be performing their duties faithfully. I would submit that the interests of the Adibasis should be duly protected. They are still lagging behind very much, socially, educationally and economically, and they are still not in line with the caste-Hindus.

It is now a matter of every-day occurrence that Adibasis and Harijans are harassed and proper protection is not given to them in time. The incident narrated by my hon. friend Shri Kartik Oraon is very painful.

I would suggest that Government may create a separate cell of the police force in every State to safeguard the interests of the Scheduled Castes and Scheduled Tribes. Government should also be requested to have the report of the Commissioner for Scheduled Castes and Scheduled Tribes discussed every year in order to see how far the safeguards provided to the Scheduled Castes and Scheduled Tribes are implemented properly. It is a matter of regret that no proper attention is paid by Government in this respect. in order to have the reports discussed every year in time, I would, therefore, request the Prime Minister who is also the Home Minister to safeguard the interests of the Adibasis and maintain law and order before the situation worsens. I would also suggest that the Prime Minister may come forward with a new slogan of '*Pichdaapan hatao*' among the Adibasis and Harijans and remove the disabilities prevailing among them.

श्री स्वामी बहानन्दजी (हमीरपुर) : उपाध्यक्ष महोदय, मैं बहुत ही कम बोलता हूं । जो अत्याचार हरिजन आदिवासियों पर होते हैं, वे कोई नयी बात नहीं है । इस के कुछ कारण हैं । हमारे यहां ग्रन्थों में लिखा है : "स्त्रीशूद्राः न अधीयताम्", अर्थात् स्त्री और शूद्र को वेद नहीं पढ़ना चाहिए । जब तक ऐसे ग्रन्थ रहेंगे और उन पर प्रतिबन्ध नहीं लगाया जायेगा तब तक ये अत्याचार कैसे बन्द हो सकते हैं ? इसी प्रकार तुलसी कृत रामायण कहती है: "जे वर्णाधम तेली कुम्हारा, स्वपच किरात कोल कलवारा", अर्थात छोटे वर्णों में भी तेली, कुम्हार, स्वपच, आदिवासी और कलवार अधम हैं । (व्यवधान)

हरिजन आदिवासियों पर जुल्म ग़रीबी के कारण भी होते हैं । परन्तु हमारे समाज में ऐसे भी ग्रन्थ हैं, जिन में लिखा है, "ढोर गंवार शूद्र पशु नारी, ये सब ताड़न के अधिकारी", और "पूजिय विप्र शील गुण हीना नहीं शूद्र गुण ज्ञान प्रवीना" । इन ग्रन्थों में ब्राह्मणों को पुजने का समर्थन किया गया है । इन ग्रन्थों को दियासिलाई दिखानी चाहिए, इन को फूंक देना चाहिए । जब तक ये ग्रन्थ रहेंगे, तब तक यह दिखाऊ काम होता रहेगा और बड़ी कौम के लोग हरिजन-आदिवासियों पर जुल्म और ज्यादती करते रहेंगे । इन ग्रन्थों को दियासिलाई लगाने और फूंक देने से ही समाज का कल्याण होगा । (व्यवधान)

ग़रीबी भी इस का एक कारण है । जब तक इस देश में ज़मीन का बंटवारा नहीं होता है, सम्पति का राष्ट्रीयकरण नहीं होता है, तब तक इन वर्गों पर अत्याचार होते रहेंगे । हम यह भी देखते हैं कि ग़रीब से ग़रीब और अनपढ़ ब्राह्मण भी पलंग पर बैठता है और पढ़ा-लिखा हरिजन भी नीचे बैठता है । यह भी एक बहुत बड़ा अपराध है ।

मैं कोई हरिजन नहीं हूं । मैं भी स्वर्ण हूं । मैंने स्वयं यह सब कुछ भोगा है । मेरे परिवार के लोगों ने मुझे मेहतरानी की गोद में दे दिया था । मैं बचपन से ही हरिजनों का साथ देता रहा हूं और मैंने कभी छूतछात नहीं मानी है । जब मेरे यहां के बड़े लोगों ने इस पर आपत्ति की, तो मैंने कहा कि मुझे ज़िन्दा रखने के लिए मेहतरानी की गोद में दे दिया गया था; मैं इन लोगों से घृणा कैसे कर सकता हूं । आज देश के गांव-गांव में हरिजन-आदिवासियों पर जुल्म होते हैं ।

[श्री स्वामी ब्रह्मानंद जी]

कई ऐसी पार्टियां हैं, कांग्रेस में भी ऐसे लोग हैं, जो छुआछूत का विरोध नहीं करते हैं ।

यह कितने खेद की बात है कि सदन में इतने गम्भीर विषय पर बात हो रही है और सदस्य सैंट्रल हाल में बैठ कर चाय पी रहे हैं । यह हुकूमत हरिजनों और आदिवासियों के वोटों से बनी है, लेकिन वह हरिजनों के लिए केवल दिखाऊ काम करती है । अगर इन अत्याचारों को समाप्त न किया गया, तो यहां भी लोग बंगलादेश के लोगों की तरह उठेंगे । हम विद्रोह करेंगे और कोई न कोई हमारा साथ देगा । श्रीमती इन्दिरा गांधी हमारा साथ देंगी । (व्यवधान)

जब तक देश में वर्ग विहीन समाज नहीं बनता है, जब तक देश में ब्राह्मण, क्षत्रिय, वैश्य और शूद्र आदि वर्ग रहेंगे, तब तक देश का कल्याण नहीं हो सकता है ।

मैं तो इस को भी फिजूल समझता हूं कि एम० पीज० को पचास रुपये रोज दिये जाते हैं और वे यहां पर बहस करते हैं और प्रस्ताव पास करते हैं । वे अपने-अपने हल्कों में जा कर ग़रीबों की सेवा करें । यह राज्य ग़रीबी से बना है, लेकिन हर जगह ग़रीब पर जुल्म होता है ।

जब मैं जनसंघ के टिकट पर खडा हुआ था, तो मुझे ब्राह्मणों और ठाकुरों ने वोट दिये थे । इस बारे एक ठाकुर मेरे मुकाबले में था और हरिजनों, चमारों, मेहतरों, धोबियों तथा बैकवर्ड लोगों ने मुझे वोट दिये और मैं 57 हजार वोटों से जीता । इन वर्गों ने ही मुझे जिताया । सारे देश में इन वर्गों ने कांग्रेस को वोट दिये । मैं खुली बात कहता हूं कि कम्युनिस्टों ने मेरा साथ दिया, चाहे वे बडे वर्ण के रहे हों । जब तक ये ग्रन्थ जला नहीं दिये जाते हैं और सम्पत्ति का राष्ट्रीयकरण नहीं होता है, तब तक कुछ नहीं होने वाला है ।

श्री भागीरथ भंवर (झाबुआ) : उपाध्यक्ष महोदय माननीय ओरावं जी ने पूर्णिया की एक दर्दनाक घटना यहां प्रस्तुत की है । उस के ऊपर यहां चर्चा हुई । अलग-अलग माननीय सदस्यों ने अपने विचार व्यक्त किए । मैं समझता हूं कि देश में ऐसी घटनाएं कई जगह हुई हैं और उस का कारण अलग-अलग लोगों ने बताया । मैं यह कहना चाहता हूं कि आदिवासियों की और हरिजनों की जो समस्यायें हैं बुनियादी रूप से हैं उन के ऊपर न प्रान्तीय सरकारें सोचती हैं और न केन्द्रीय सरकार सोचती है । आज हरिजनों की हालत यह है कि छुआछूत के बारे में जो नियम बने हुए हैं उन का कहीं पालन नहीं होता । आज भी हरिजन महिलाएं किसी सार्वजनिक कुएं पर पानी नहीं भर सकती, अपने हाथों पावों में कोई गहने नहीं पहन सकती, कोई हरिजन घोडे पर बैठ कर निकल नहीं सकता । 25 साल की आजादी के बाद आज भी उन्हें आजादी का कोई लाभ नहीं मिला । तो मैं यह कहूंगा कि सब से पहले हरिजनों के संबंध में छुआछूत के मामले में जो कानून हैं उन का पालन सख्ती से किया जाना चाहिए और उस के लिए जब तक कोई कड़ा कदम शासन की ओर से नहीं उठाया जायगा तब तक हरिजनों की हालत में सुधार नहीं होगा । हरिजनों और आदिवासियों की आर्थिक और सामाजिक परिस्थितियों के बारे में कई कमीशन और कमेटियां बनी । केन्द्रीय सरकार की कमेटियां बनीं, प्रान्तीय सरकारों की कमेटियां बनीं, उन्होंने रिपोर्ट दीं, उन पर बहस हुई, लेकिन अमली जामा उन्हें कहां तक पहनाया गया, यह किसी ने नहीं देखा । यह घटना केवल पूर्णिया जिले में ही नहीं घटी है, मध्य प्रदेश में भी एक मुंगली कांड हुआ, राजस्थान में हुआ, महाराष्ट्र में हुआ, देश के कई भागों में ऐसे अत्याचार होते हैं । हरिजनों और आदिवासियों की महिलाओं के साथ बलात्कार किए जाते हैं । उन के साथ अनेक घिनौने अत्याचार किए जाते हैं, उस के बाद भी न प्रान्तीय सरकार उस के लिए कुछ सोचती है न केन्द्रीय सरकार कुछ सोचती है । इस संबंध में भी अलग-अलग सदस्यों ने राय दी है । मैं भी यह कहना चाहूंगा कि पूर्णिया की घटना कोई घटना नहीं है, इस के मामले में एक संसदीय जांच कमेटी बनाई जाय और वह संसदीय समिति इस घटना की जांच करे । इस प्रकार की घटनाओं की पुनरावृत्ति आगे न हो इस के लिए सरकार को आश्वासन देना चाहिए और बताना चाहिए कि वह इस प्रकार की घटनाओं को रोकने के लिए क्या करने जा रही है । यह नहीं कि जैसे माननीय पंत जी ने कह दिया कि यह प्रान्तीय सरकार का प्रश्न है, मैं कहना चाहूंगा कि यह प्रान्तीय सरकारों का नहीं, पूरे राष्ट्र का प्रश्न

है, पूरे राष्ट्र की समस्या है और जब राष्ट्र की समस्या आ कर उपस्थित होती है तो केन्द्रीय सरकार को सोचना पड़ेगा लोक सभा को सोचना पड़ेगा, देश की जो सर्वोपरि समस्या है उसको सोचना पड़ेगा । जब तक यह नहीं सोचेंगे, विचार नहीं करेंगे और निष्कर्ष नहीं निकालेंगे तब तक इस समस्या का हल नहीं हो सकता है । इसलिए मैं मांग करता हूं कि इस पर एक समदीय कमेटी बनाई जाय और वह इस की जांच करे ।

SHRI R D BHANDARE (Bombay Central) Mr Deputy-Speaker, Sir I heard the heart-rending stories, painful stories, from the mouth of Shri Kartik Oraron as to what happened on the 29th November, regarding the reported killing of 14 santhals and injuries to 36 santhals

Sir, this instance is bound to bring down the name of every individual of our country These and such other instances are the daily occurrences so far as this country is concerned Some of the instances have been reported, others do not see the light in the press or on the public platform But these things go on happening day-in-and-day-out Therefore, whenever we hear such heart-rending stories, to that extent, we raise a discussion Our brothers go and visit such places in order to express their sympathy and sorrow But this is really a social evil This aspect of the matter has not been taken into consideration by the majority of the people

Today two things have happened The Prime Minister has assured us that whether one is low or high such incidents must be condemned, secondly, the Commissioner for Scheduled Castes and Tribes has attended this discussion and is sitting in the gallery I think these are the two happy auguries. But this is a social evil and drastic antiseptic measures should be taken for eradication of this social evil Even if you, or for that matter the whole House devises certain antiseptic measures the question will be who is to implement such measures ? After all those who commit crimes are judges In this case, I should like to ask the hon Deputy Minister of Home Affairs whether the officials who were responsible or connived at these things had been suspended or not ? I am raising this question because to eradicate this anti-social evil we must adopt two types of programmes short-term and long-term It is all right for my hon friend the elderly Sadhu to say that all religious books should be burnt, he did not say that those who teach the teachings of the Vedas and other religious books should also be burnt it is good that he did not go to that extent

As a short term measure, there ought to be a central authority, a central cell specifically and specially to look after the interests and protection of the Scheduled-Castes and Tribes, in the Central Government and its branches must be spread all over the country If anything wrong is done to the Scheduled Tribes or Scheduled Castes the nerve centre or the branch must bring it to the notice of the Central cell and the Centre must take such measures which are befitting or necessary to the occasion

Regarding long-term policies, so long as the social conscience of the whole nation, of the people of this country is not roused to the highest pitch against this social evil, there can be no remedy for this or for the eradication of any social evil All political parties and the public opinion must take it seriously and adopt a programme which ought to be implemented for eradicating this social evil

I am really surprised—I do not want to offend him—Mr Banerjee is my good friend—that in a hurry to parry the argument, he says: even though I am a communist, I am a Brahmin ..

SHRI S.M. BANERJEE : I did not say that. Even though I am a Brahmin I am ready to support him. Being a Brahmin I married a Kayasth. He may not know it; I did not have a genuine ceremony.

SHRI R.D. BHANDARE : If he did not go through a genuine ceremony for wedlock, it is good...(*Interruptions.*)

DR. RANEN SEN . Mr. Bhandare should know that he is an aetheist.

SHRI R.D. BHANDARE : I am talking of what is heppening in the sub-consciousness. After all, he remembers that he is Brahmin.

I was trying to suggest that all political parties must chalk out a programme and implement it to eradicate this social evil. Let there be no lip service only to the cause.

SHRI RAMAVATAR SHASTRI (Patna): We are fighting.

SHRI R.D. BHANDARE : Yes, we have been fighting, I know, and yet you have the germ, the nation in your mind as to which community you belong to.

I do not want to quarrel with my hon. friend, but I was trying to suggest that a programme should be adopted by the political parties and public men, and they must have the capacity and sincerity to implement the programme to the core. Unless we have a band of social workers, it is not enough to have rousing of conscience, it is not enough to give education to the people, it is not enough to create public opinion. The band of social workers must move from place to place to eradicate this social evil.

श्री रामावतार शास्त्री : उपाध्यक्ष महोदय, मेरी एक बात सुन लीजिये । मैंने स्पीकर साहब से एक स्पेशल रिक्वेस्ट की थी कि मीनेश्वर झा भी हमारी पार्टी के लेन-स्पीकर होंगे, लेकिन दो-तीन मिनट मुझे भी दिये जांय, क्योंकि मैं वहां से सम्बन्धित हूं । मेरा नाम आप के पास लिखा हुआ है...

MR. DEPUTY-SPEAKER : There are so many others who want to speak. If I allow you, I should allow them also. We have decided to conclude at 2 O'clock.

श्री रामावतार शास्त्री : उपाध्यक्ष महोदय, मेरा पाइन्ट आफ आर्डर है । मैंने स्पीकर साहब से रिक्वेस्ट की थी और उन्होंने मुझे कहा था कि समय देंगे । तो क्या यह उचित है .

MR. DEPUTY-SPEAKER : There is no point of order. I am not aware of that.

The House had decided to conclude the discussion at 2 O'clock. I am responsive to the House. I realise this is the last day, this is a very emotional question, involving a ghastly story, but all the same there should be limit somewhere. If you want to revise your decision, tell me by what time it should be extended.

SHRI S.M. BANERJEE : By one hour.

MR. DEPUTY-SPEAKER : There is a suggestion that it may be extended by one hour. Is that the sense of the House ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): Instead of extending, those who want to speak may be given two minutes each.

MR. DEPUTY-SPEAKER : I take it that the sense of the House is to extend the discussion by one hour. So, we conclude at 3 O'clock. At 3 O' clock I am going to get up and say, "The House stands adjourned."

SHRI S.M. BANERJEE : I want to tell Mr. Bhandare that I do not believe in casteism. There is a saying:

खुदा के बन्दे तो है हजारो, बनो मे फिरते हैं मारे-मारे,

मैं उस का बन्दा बनूगा जिस को खुदा के बन्दो से प्यार होगा ।

That is my religion.

MR. DEPUTY-SPEAKER Mr. Shambhu Nath

श्री शम्भू नाथ (सैदपुर) . माननीय उपाध्यक्ष महोदय, बार-बार इस पार्लियामेन्ट मे हरिजनो और आदिवासियो के साथ जब-जब अत्याचार हुआ है और वह पेपर मे आया है, तब-तब उस पर बहस हुई है। अभी बहुत से साथियो ने कहा कि यह हरिजनो और आदिवासियो की समस्या है, यह भूमि पर आश्रित है । भूमि एक चीज है, वह एक मामला है, उसमे हो सकता है, लेकिन यह वहो तक सीमित नही है, उस के अलावा और भी समस्याये है जिन की वजह से यह प्राबलम उठ खडी हुई है । यह सोशल प्राबलम है । मै उत्तर प्रदेश के पूर्वी जिलो मे आता हू, बनारस-जौनपुर मे आता हू । अभी आपने सुना होगा कि बनारस मे बहडा गाव मे दिन-दहाडे हरिजनो के साथ अत्याचार किया गया, घर जलाये गये, इस तरह की घटनायें हो रहीं हैं ।

उपाध्यक्ष महोदय, मुझे दुख भी होता है और गर्व भी है । गर्व इस लिए है कि आज वह हरिजन, वह आदिवासी जो हजारो वर्षो से, सदियो से गुलाम था, परतन्त्र था, उस मे चेतना आई है । वह चेतना यह आई है कि आज उस मे हिम्मत हो गई है, जुर्रत हो गई है कि उस को अपने हुकूक को लेना है । इस लिए आज सामाजिक या आर्थिक क्षेत्र मे जहा कही भी लड़ाई होती है, वह अपना पार्ट अदा कर रहा है । मैं आज देश भर के अपने तमाम हरिजन और आदिवासी भाइयो से कहना चाहता हू कि इस तरह की घटनाओ मे मरने के पीछे नहीं हटेंगे । स्वतन्त्र भारत मे जब तक हम अपने हुकूक नही लेंगे, चुप नहीं बैठेंगे । यह चेतना हमारे हरिजनो मे आई है, इसलिये मुझे खुशी है ।

14 hrs.

अगर रोना इस बात का है—रोना इस लिये नही है कि हरिजन मारे जा रहे हैं, काटे जा रहे हैं, बहिनायें बेइज्जत की जा रही हैं, रोना इस लिये है कि 24 वर्ष की आजादी मे सरकार मे जब कहा जाता है—चाहे राज्य सरकार हो या केन्द्र सरकार हो—जब कभी ऐसा अवसर आता है, हम तरह के प्रश्न उठते हैं, तो मिनिस्टर साहब—चाहे पत जी हो या उन के पहले जो दूसरे मिनिस्टर रहे हो मिनिस्टर माहबान खडे होकर यह जवाब देते कि जो ब्यूरोक्रैट्स है वह चाहते है कि हमेशा हरिजन उपेक्षित रहे । सेन्टर से हमको यही जवाब मिलता है कि यह राज्य का मसला है और जब हम राज्यो मे कहते है तो कहा जाता है कि हमने जिले मे भेज दिया है । आज यहा पर बहुत से मेम्बर्स बैठे है वे जब अपनी कान्स्टीट्एन्सी से जाते है तो बहुत से हरिजन आते है और अपनी बात कहते हैं और दर्खास्त देते है । उसको एम० पी० के यहा भेजते है तो एम०पी० लिख देता है—एम० आ०, प्लीज एक्वायर एण्ड रिपोर्ट । अगर कलक्टर के पास भेजते है तो कलक्टर लिख देता है—तहसीलदार, प्लीज इंक्वायर ऐंड रिपोर्ट । लेकिन होता कुछ भी नही हैं । आये दिन इस तरह की बाते होती रहती है । लेकिन मैं जानना चाहता हू इस की परमानेन्ट रेमिडी क्या है ? जैसा कि भडारे जी ने कहा हम इसके लिए मिनिस्टर साहब से एक बहुत मीधा सवाल पूछना चाहते है । अगर आप इसको ला ऐंड आर्डर प्राब्लम मानते हैं तो फिर यह डिस्कशन बन्द कर दीजिए । यहा पर डिस्कशन करने की कोई जरूरत नही है । अगर हमे जरूरत होगी, अगर हममे हिम्मत होगी तो हम ला ऐंड आर्डर को देख लेगे नही तो हम बेइज्जत होगे, हम कटेंगे मरेंगे, लेकिन हम सरकार से कोई उम्मीद नही करने । लेकिन अगर आप इसको ला ऐंड आर्डर की प्राब्लम नही समझते हैं बल्कि इसको एक नेशनल प्राब्लम, राष्ट्रीय समस्या मानते हैं तो फिर आपको इसके लिए कुछ न कुछ करना होगा । केवल लिप सिम्पैथी के काम नही चलेगा । मुझे यहां पर दुख के साथ कहना पड़ता है कि हमारे अपोजीशन के लोडर्स जब कोई दूसरा मसला होता है तो यहा बैठे रहते हैं, कान्स्टीट्यूशन में अमेन्डमेंट करने के लिए साढे चार बजे तक लीक सभा की बैठक हो सकती है लेकिन जब बीस करोड हरिजनो के साथ अत्याचार हो रहा हो तो यह पार्लियामेन्ट भी नहीं बैठ सकती है और लीडर आफ दि अपोजीशन भी यहां नही बैठ सकते है । (व्यवधान) . . . .

MR. DEPUTY-SPEAKER : I have a feeling that hon. Members are not very serious about this matter when each time they go on diverting into some other issues and they get into arguments with each other. It takes away attention from the main issue So, I wonder whether they are serious about it Now that we have extended the time by one hour, my table gets on being flooded with slips of members I am not going to entertain any more slips As I said just now, at 3 p.m. I am going to conclude it Even if it is in the midst of a speech of a member, at 3 p.m I am going to say that the House stands adjourned *sine die*. Since I have a long list before me I request hon Members to confine their remarks to five minutes.

श्री शम्भू नाथ : मैं केवल एक ही बात कहना चाहता हू कि अगर इसको आप नेशनल इश्यु समझते हैं तो कुछ न कुछ इसके लिए होना चाहिए । इसका सल्यूशन यही है कि सरकार और लीडर आफ अपोजीशन सभी मिलकर जहां कहीं भी फास्टीट्यूशन में अमेन्डमेन्ट लाना हो उसको लाये और इस तरह का बिल लाए जिसमे यह कहने का हक न हो, जिसमे कोई टालने की बात न रह जाये कि यह तो राज्य का मामला है या जिले का मामला है बल्कि सीधे-सीधे चूंकि यह एक राष्ट्रीय समस्या है इसलिए केन्द्र पर इसकी सारी जिम्मेदारी हो । इस तरह का एक कानून बनाया जाये और केन्द्र से सारा नियन्त्रण किया जाये ताकि हरिजनों और आदिवासियो की समस्या सुलझ सके उलझ और उत्पात ही सके ।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय पूर्णिया जिले के चन्दवा-रूपसपुर बेल्ट में जिस प्रकार का नृशंसतापूर्वक कांड हुआ है उससे संपूर्ण देश का सिर झुक जाता है । हम लोग बार-बार इस बात की चिन्ता करते रहे यहां भी और बाहर भी कि साक्षरताग्रही संस्था देश में किस प्रकार का काड कर रही है यदि ठीक उसी प्रकार की बात हमारे देश के किसी कोने में हो तो यह हमारे जनतंत्र के लिए चुनौती है, हम समस्त लोगों के लिए चुनौती है ! इस बात पर सभी लोग विस्तार के साथ प्रकाश डाल चुके हैं कि किस स्थिति में वह घटना हुई । 60 बीघे जमीन का झगड़ा था । उस जमीन पर किसानो का शिकमी अधिकार था । बिहार टिनैन्सी ऐक्ट की धारा 71 के मातहत जमींदार को या भूमिपति को उस जमीन पर जाने का कोई अधिकार नही था । फिर भी जब सचाल किसान दम कट्टे जमीन पर लगी हुई अपनी फसल काट रहे थे तो ऐसा सुना कि 150 हथियारबद गिरोह ने उनपर हमला किया और खदेड़-खदेड़ कर उनको मारा तथा उनके घर जला दिए और लाशो को कोसी नदी मे फेक दिया । प्रश्न है यह घटना घटी क्या ? इसलिए घटी कि बिहार मे वहा के आर्थिक जीवन पर, वहा की जमीन पर जमींदारो का कब्जा है । 24 हजार एकड़ जमीन रखने वाले दर्जनो भूपति आज भी बिहार मे मौजूद है । उन्होंने कुछ दिनो पहले मीटिंग बुलाई और उसमे फैसला किया कि बटाईदारो का आन्दोलन हम चलने नही देंगे । वे धान की फसल स्वय काटेंगे और उन्हे मारेंगे पीटेंगे । सभी तरह के कुकर्म और अत्याचार करेंगे । तो उसी फैसले की तहत यह अत्याचार किया गया । इस काण्ड के पहले चम्पारन जिले मे, सहरसा जिले मे, पटना जिले के, शाहाबाद जिले मे और दरभगा इत्यादि कुछ दूसरे जिलो मे दर्जनो लोगो की हत्यायें की गईं । उसके बाद यह काण्ड भी 22 तारीख को हुआ । मैं इसकी तफसील मे नही जाना चाहता कि ऐसा क्यो हो रहा है । कुछ भाई कह रहे हैं कि यह सामाजिक बात है । सामाजिक पहलू हो सकता है लेकिन मुख्य बात यह है कि भूमिहीनो को, बटाईदारो को, हरिजनो और आदिवासियो को जमीन दी जाये । जब आप उनको जमीन देंगे तो उनकी आर्थिक स्थिति अच्छी होगी और उनपर कोई हमला नही करेगा । अगर उनपर कोई हमला करेगा तो वे हिम्मत के साथ अपना संगठन बनाकर उसका मुकाबला करेंगे । तो यह अधिकार उनको दिया जाये । सरकार इसको यह कहकर टालती रही है कि यह राज्यों का मामला है भूमि सुधार और हदबन्दी कानून को बनाना राज्यो का मामला है । 29 नवम्बर को यही बात राज्य मंत्री ने कही थी । तो मेरा कहना है अगर आप चाहते हैं कि इस तरह की घटनायें न हों तो भूमि-सुधारके एक सेन्ट्रल ऐक्ट बनाइये । आप सैम्प्लरी ऐक्ट बना

रहे हैं । जब कारखाने के मजदूरों के लिए सेन्ट्रल ऐक्ट बन सकता है तो फिर इसमें क्या दिक्कत है ? बंगाल में इसके सिलसिले में कानून बनाये गए, केरल की सरकार ने कानून बनाए । इस प्रकार दो उदाहरण आपके सामने हैं उसी आधार पर आप यहां बिल पेश कर सकते हैं । यदि आप ऐसा नहीं करते हैं तो काम नहीं चलेगा ।

दूसरी बात यह है कि बिहार में बड़े-बड़े जमींदारों को आपने बंदूकें दे रखी हैं उन बंदूकों को आप छीन लीजिए । इसका सम्बन्ध होम डिपार्टमेन्ट से ही है । आप पुलिस से कह कर उनसे बंदूकें छीन लीजिए । इसके अलावा जिनके परिवार मारे गए हैं उनके पुनर्वास के लिए तीन हजार रुपया आपने दिया था वह कम है, और ज्यादा रुपया दीजिए । शर्म की बात यह है कि बिहार के मुख्य मंत्री ने इसमें दोषी लोगों को बचाने की कोशिश की । इनमें शामिल लोगों में श्री लक्ष्मी नारायण सुधांशु के पुत्र और उनके परिवार के लोग थे—यह शर्म की बात है । ऐसी स्थिति में बिहार की सरकार को डिसमिस किया जाये । उसे खत्म करें । इसी वजह से बिहार की कम्युनिस्ट पार्टी ने सरकार से अपना समर्थन वापिस लिया है और मांग की है कि सरकार का पुनर्गठन किया जाए ।—इति

श्री अलावि चरण दास (जाजपुर) : बिहार के पूर्णिया जिले में 22 नवम्बर को 14 संथालों को मारा गया और 36 को घायल किया गया । इस कांड को लेकर सदन में चर्चा हो रही है । अखबारों में भी इस पर काफी चर्चा हुई है । यह जो कांड हुआ है यह बहुत ही दुख और शर्म की बात है । कौन लोग हैं जो ये अत्याचार करते हैं ? जो बड़े लोग हैं, जो धनी लोग हैं, जो प्रभावशाली लोग हैं, जो साहूकार लोग हैं, वे ही इन लोगों पर अत्याचार कर रहे हैं । ये जो घटनायें हैं ये आए दिन घटित होती रहती हैं । स्वाधीनता के इतने सालों के बाद भी इस तरह के कांड होते रहे, यह बहुत ही लज्जाजनक है । समाज के जो सबसे पिछड़े हुए लोग हैं, जो आदिवासी लोग हैं, हरिजन लोग हैं, उन पर जो अत्याचार हो रहे हैं, इनको लेकर सरकार खामोश रहेगी तो यह उसके लिए ठीक नहीं होगा । खामोशी धारण किये रहना ठीक नहीं है । क्या कारण है कि बिहार की सरकार अब तक इस बारे में कुछ नहीं बोली है । चूंकि यह मामला प्रान्तीय सरकार के अधीन आता है और वह चुप्पी साधे रहे इसको बरदाश्त नहीं किया जा सकता है । अगर इसी तरह से इन कांडों में सरकार चुप्पी साधे रहेगी तो यह उसके लिए अच्छा नहीं होगा । जब इन पिछड़े हुए लोगों का सवाल आता है, हरिजनों और आदिवासियों का सवाल आता है, इन पर हो रहे जुल्मों का तथा अत्याचारों का सवाल आता है तब ऐसा देखा गया है कि साहूकार और सरकार दोनों एक हो जाते हैं और गरीब लोगों का पक्ष लेने वाला कोई नहीं होता है । पुलिस में जो लोग होते हैं वे भी साहूकारों के ही लोग होते हैं और जो अत्याचार करते हैं, उनका ही पक्ष वे भी लेते हैं । साहूकार के पास जमीन है, उसके पास धन है और धन के बल पर वे लोग जो चाहते हैं वे करवा लेते हैं । पैसे के बल पर पुलिस जैसा कह देती है वैसा सरकार मान लेती है । यह सरकारी मशीनरी का सवाल है । पुलिस सरकार के पास यह रिपोर्ट भेज देती है कि गरीब लोगों ने बड़े लोगों को मारा है और इस तरह से जो दोषी व्यक्ति होते हैं वे साफ बच निकलते हैं । बेचारे गरीब उलटे फंस जाते हैं । यह कितनी लज्जाजनक बात है कि चौदह व्यक्ति इस कांड में मरे और 36 घायल हो गए । इससे आप अनुमान लगा सकते हैं कि कितने बड़े पैमाने पर और किस नियोजित ढंग से यह कांड घटित हुआ है । पहले से योजना बना कर लोगों को बड़े पैमाने पर मौत के घाट उतारने का षड्यंत्र रचा गया, ऐसा मालूम देता है । मैं जानना चाहता हूं कि सरकार क्या करती रही उस समय । वहां सरकार की अपनी पुलिस है, उसकी अपनी सी० आई० डी० है, उसका अपना विजिलेंस डिपार्टमेंट है, वे लोग क्या करते रहे इसकी भी आपको जांच करनी चाहिये ।

ये घटनाएं क्यों होती हैं, इसकी जड़ में भी आपको जाना चाहिये । जहां-जहां बटाईदार हैं, बेदर जोपर हैं, वहां-वहां इस तरह की घटनाएं आए दिन होती रहती हैं । ये आज की बात नहीं है । हमेशा से यह होता आ रहा है । हर जिले में यह होता है । हमारी जो नीति है भूमि के सम्बन्ध में उस में भी परिवर्तन आना चाहिए । अभी कहा गया है कि लैंड टू दी टिलर । मैं भी समझता हूं कि जमीन उसकी ही होनी चाहिए जो उस में काम करता है ।

[श्री अनादि चरण दास]

"लैंड टू दी टिल्लर" जब कार्यकारी होगी तभी जो समाजवाद का नारा हमने दिया है, यह साकार हो सकेगा । जब ऐसा हो जायगा तो आप देखेंगे कि छोटे बड़े के जो झगड़े हैं, वे मिट जाएंगे ।

श्री सत्य चरण बेसरा (दुमका) : जिस विषय पर, जिस हत्याकांड पर आज यहां चर्चा हो रही है, इस पर मैंने कालिंग एटेंशन नोटिस दिया था। लेकिन मेरा नाम उस में नहीं आया । बिहार में आदिवासियों और हरिजनों पर जब इस तरह के अत्याचार होने की घटनायें हम देखते हैं और इनको सुनते हैं तो ऐसा मालूम होता है कि हम ऐसी स्टेज पर पहुंच गए हैं जब कि इन लोगों को इस मुल्क में रहने का ही अधिकार नहीं है । कितनी ही इस प्रकार की घटनायें आज देश में घट रही हैं। लेकिन हमने देखा है कि बिहार की सरकार बिल्कुल ही इन घटनाओं के प्रति आंखें बन्द करके बैठी हुई है और कुछ भी कार्रवाई इसके बारे में नहीं कर रही है। मैं केन्द्रीय सरकार से निवेदन करना चाहता हूं कि वह इस मामले में स्वयं दिलचस्पी ले, आगे भी इस तरह की घटनायें घटें तो उनमें स्वयं दिलचस्पी ले। आपको यदि यह ख्याल है कि संथाल चुपचाप इस तरह के अत्याचारों को सहते चले जायेंगे तो यह आपका भ्रम है। संथाल जाति एक जटिल जाति है । अगर यह जाति एक हो जाए, इस में एकता आ जाए, यह एक कम्युनिटी की तरह से काम करना शुरू कर दे तो मैं आपको बतलाना चाहता हूं कि एक बहुत बड़ी समस्या आपके सामने उठ खड़ी होगी और एक बहुत बड़ी घटना घट जाएगी। अगर जो रवैया अब इन लोगों के प्रति चल रहा है यह कायम रहा तो वह दिन आ सकता है जब संथाल सब एक हो जाएं और तब आप के सामने एक समस्या खड़ी हो जाएगी। इस वास्ते जो रवैया है, इसको पहले ही बदल देना चाहिये और संथालों आदि को भी आपको इंसान समझना चाहिये ।

SHRI KUMAR MAJHI (Keonjhar) : Mr. Deputy Speaker, Sir, I shudder to think that in this civilised age, 14 Santhals could be killed and 36 seriously wounded in a part of our country for protecting their legitimate rights over land. Again, Sir, the House also did not pay any prompt attention to it and after repeated attempts, we are going to discuss this matter only today, in the last hour of this Session.

I come from the Santhal community. This community is a backward community. They are a very simple and an innocent people, who want to live peacefully with their neighbours. They are economically very poor. They want nothing but a piece of land to cultivate, to grow a good crop and make a living. Their simplicity is taken advantage of and they are constantly being exploited by the rich people.

The Santhals in this particular case were share-croppers who only wanted their due share of labour. But they were denied it and they were harassed, beaten and even the most heinous crime was committed, namely, this brutal murder.

This is not an isolated incident, This sort of thing has been happening all over the country and nothing is being done. The Scheduled Classes and Scheduled Tribes enjoy special privileges and protection under the Constitution. The Administration must be more vigilant where the rights of these communities are concerned. But, instead of doing that, they become partners in this crime.

I am sorry that the Bihar Government has done little in this matter. They remained callous to this heinous crime. I hereby demand an immediate inquiry by the Government of India into this incident. I do not think proper justice would be done if things are left to the Bihar Government. The culprits must be brought to book and an exemplary punishment awarded to them so that the country will be aware of this.

श्री छोटे लाल (चैल) : जिस घटना पर आज यहां बहस हो रही है ऐसी घटनायें हिन्दुस्तान में स्थान-स्थान पर होती रहती हैं और उनको हम देखते रहते हैं, सुनते रहते हैं और अखबारों में पढ़ते रहते हैं। उनको लेकर

और यहां उन पर बहस करके हम संतोष करके बैठ जाते हैं। सरकार का यह दायित्व है कि ऐसी घटनाएं हिन्दुस्तान में न घटें, इसको वह देखे। मैं यह भी चाहता हूं कि उनके मूल कारणों का भी अध्ययन किया जाए। जो मूल कारण है उसकी ओर मैं सदन का ध्यान आकर्षित करना चाहता हूं। उस पर कुछ महानुभावों ने प्रकाश भी डाला है। जो बुनियादी मसला है वह जमीन का है। जो लोग भारतभूमि के मालिक थे, जो भूमि के स्वामी हुआ करते थे, आदिवासी या हरिजन लोग शैड्यूल्ड कास्ट और ट्राइबज के लोग, जो यहां के मूल निवासी थे, आज भूमिहीन हो गए हैं। भूमि-हीन होने के कारण उनकी आर्थिक दशा इतनी खराब हो गई है कि बयान नहीं किया जा सकता है। वे बेबस हैं, मोहताज हैं, दूसरों के और कभी भी सिर ऊंचा उठा कर चल नहीं सकते हैं, बोल नहीं सकते हैं। वे जब ऊंचा सिर करके बोलते हैं, मजदूरी बढ़ाने की बात करते हैं, जमीन मांगते हैं तो उनका कुचल देने की बात सोची जाती है। यह बताया गया है कि जिन के पास सम्पत्ति होती है, जिन के पास जमीन होती है, उनके पास बन्दूक भी होती है, उनको बन्दूक का लाइसेंस भी मिल जाता है और बन्दूक के जोर पर वे जो चाहे करवा लेते हैं। यही वजह है कि हरिजनों और आदिवासियों पर आज तरह-तरह के जुल्म हो रहे हैं। वह सम्पत्ति उनको कैसे मिले, भूमि उनको कैसे मिले, यह आपको सोचना है। इस प्रकार के अत्याचार, अनाचार उन गरीब लोगों के ऊपर होते हैं जिनकी संख्या हिन्दुस्तान में 18 करोड़ से लेकर 20 करोड़ तक है। इतने बड़े समुदाय की अगर इस देश में कुचला जाएगा, उसको पीछे रखा जाएगा तो यह स्वप्न और यह दावा कि हम दूसरे मुल्कों के बराबर पहुंचेंगे और जो सम्पन्न देश हैं, उन के भी आगे बढ़ेंगे, दुनिया के बड़े देशों का मुकाबला करेंगे, कैसे पूरा हो सकता है। इतने बड़े जन-समुदाय की इस देश में उपेक्षा की जाती है, उनके मौलिक अधिकारों का हनन किया जाता है। जमीन एक प्राकृतिक चीज है। जिस देश में हमने जन्म लिया, उसमें हम भूमिहीन रहें, यह एक अन्याय की बात है। जब हवा और सूर्य की रोशनी आदि प्राकृतिक चीजों पर हम सब का बराबर का अधिकार है और वे सब को बराबर मिलती तो फिर क्या वजह है कि भारत-भूमि में पैदा हुए इन अठारह बीस करोड़ हरिजन-आदिवासियों को जमीन पर कोई हक न मिले ?

जमीन का मसला हल करने में कुछ टाइम लग सकता है। लेकिन एक काम सरकार तुरन्त कर सकती है। देहात में जो भूमिहीन खेतिहर मजदूर हैं, उनकी वही पुरानी मजदूरी, अर्थात् चार पांच पीवा, चली आ रही है। उससे भूमिहीन का गुजर नहीं हो सकता है। मजबूर हो कर उस की धर्मपत्नी को भी, जो कल विदा हो कर आई है, खेत में जाना पड़ता है। इस प्रकार इन लोगों के प्रति अनाचार और अत्याचार होते हैं उनकी गरीबी का नाजायज फायदा उठाया जा रहा है, उनका शोषण किया जा रहा है। इसको बन्द करना और उन लोगों की आर्थिक दशा को सुधारना बहुत जरूरी है, वर्ना जो चिंगारी पूर्व की तरफ से उठी है, वह पूरे हिन्दुस्तान को भस्म कर देगी।

श्रीमती इन्दिरा गांधी के समाजवाद के नारे और पब्लिक को आनन्द भवन दे देने से प्रभावित और प्रेरित हो कर देश की जनता उन के इशारे पर नाच उठी है और उनके पक्ष में इतना बड़ा बहुमत आया है। आज उनको संविधान में संशोधन करने का अधिकार है। देश को इतने बड़े जनसमुदाय की तरफ, जो बहुत पिछड़ा हुआ है, जो देश का नेग्लेक्टिड वर्ग है, आज तक कोई ध्यान नहीं दिया गया है। उसकी मजदूरी तुरन्त बढ़ाई जाये। तमाम मजदूरों की मजदूरी बढ़ाने के लिए समय-समय पर बेज बोर्ड बिठाये गये और खान में काम करने वालों और अन्य उद्योगों में काम करने वालों की मजदूरी बढ़ाई गई। लेकिन जब खेत में काम करने वालों की मजदूरी बढ़ाने का प्रश्न आता है, तो कहा जाता है कि वह अन-आर्गनाइज्ड लेबर है। उनका आर्गनाइजेशन क्यों नहीं बन पाया ? उनकी परिस्थिति ऐसी है कि वे सूर्योदय से लेकर सूर्यास्त तक काम में लगे रहते हैं और उनको अपनी कोई आर्गनाइजेशन बनाने का कोई मौका नहीं मिलता है। इस लिए यह बहुत जरूरी है कि उनकी मजदूरी को बढ़ाने के लिए तुरन्त एक बेज बोर्ड बिठाया जाये और उनकी आवश्यकता के आधार पर न्यूनतम मजदूरी निर्धारित की जाये।

मैं आप का बहुत आभारी हूं कि आप ने मुझे समय दिया।

श्री रामजी राम (अकबरपुर) : उपाध्यक्ष महोदय, मैं अपने नेता, प्रधान मंत्री श्रीमती इन्दिरा गांधी, के प्रति बहुत आभार प्रकट करता हूं कि उन्होंने अनुसूचित जातियों और अनुसूचित जन-जातियों के कल्याण के लिए एक पार्लियामेन्ट्री कमेटी बना कर हमको अपने विचारों का मौका दिया है। यह तो एक रोना है, फर्ज-अदायगी है। इस से समस्याओं का समाधान हो सके, यह बड़ा मुश्किल है। यह मामला सूबा बिहार के किसी पार्टिकुलर गांव का नहीं है, पूरे हिन्दुस्तान का है। यह तो ऐसा है कि "हमने रो रो कर दम भर दिये वे आये और नहा कर चल दिये"। हम तो रोते हैं और वे नहा कर चल देते हैं।

जहां तक "गरीबी हटाओ' आन्दोलन का सम्बन्ध है, मेरा विचार है कि अगर गरीब नहीं रहेंगे, तो कैसे चलेगा—अगर अछूत नहीं रहेंगे, तो सवर्णों का कैसे कल्याण होगा ? मैं समझता हूं कि यह रोना फिजूल है। इस रोने से कोई समस्या हल होगी, ऐसी बात नहीं है। मगर मैं समझता हूं कि "किसी तरह न गई जब चमन की तारीकी, लगा ली आग नशेमन में रौशनी के लिए"। मैं आप के माध्यम से हाउस के तमाम आनरेबल मैम्बरों से कहना चाहता हूं कि यह मामला सिर्फ सरकार का नहीं है। यह मामला तथा कथित उच्च जातियों का है। वे लोग चाहे विरोधी पार्टियों के हों और चाहे हमारी पार्टी में, उन सबका मकसद है इन वर्गों को दबा कर रखना। जब तक ये दब नहीं रहेंगे, तब तक उन का काम होने वाला नहीं है।

लेकिन मैं यह जरूर कहूंगा कि "गरीबी हटाओ" के साथ "गरीबी बांटो" भी जोड़ दिया जाये। हम यह आन्दोलन नहीं करते कि अमीरी बांटो। हम कहते हैं कि गरीबी बांटो, समस्याओं को बांटो, इन सामाजिक बुराइयों को ढीला करो। यह कैसे होगा ? ये समस्यायें गांवों से उठती हैं। वहां पर बड़े-बड़े सवर्णवादी बैठे हुए हैं, जहां पर जातीय अभिमान, स्वाभिमान, परम्परागत मान्यतायें कायम हैं। इस हालत में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज की समस्यायें हल होना नामुमकिन है। अगर मैं कहता हूं कि "मंजिल मिले न मिले, इसका गम नहीं मंजिल की जुस्तजू में मेरा काफला तो है," और "कदम चूम लेती है खुद बढ़ के मंजिल, मुसाफिर अगर आप हिम्मत न हारे"।

बंगला देश का मामला तो हल हो गया—वह आजाद हो गया। लेकिन इस देश के जन्म-जन्म से दबे, कुचले शोषित समाज को, जिसे अछूत कहा जाता है और जो इस राष्ट्र का असली समाज है, बांध दिया गया है, कान्टीट्यूशन के अनुच्छेद 335 से—एफिशेंसी आफ एडमिनिस्ट्रेशन की शर्त से। जब तक इस में सुधार करने के लिए संविधान का 29वां संशोधन नहीं पेश किया जायेगा, तब तक इस समाज की समस्याओं का हल नामुमकिन है। कहा जाता है कि इन वर्गों के लोग सरकारी पदों के लिए सूटेबल नहीं हैं। जब तक इन के अफसर नहीं बिठाये जायेंगे तब तक इन की समस्याओं का समाधान कैसे होगा ?

जमीन के बारे में यहां बहुत कुछ कहा जा चुका है। लेकिन जमीन किस के कब्जे में है ? इस तरफ और उस तरफ के बड़े लोगों के कब्जे में है। पार्लियामेंट के मेम्बर साफ करेंगे कुछ लोगों को छोड़ कर यह मामला सबका है और ये लोग जान-बूझ कर इस मामले को उलझाये हुए हैं और हरिजन-आदिवासियों का परेशानी में डाले हुए हैं।

श्री लालूराम (फिल्लौर) उपाध्यक्ष महोदय, आज हाउस के सामने यह मसला है कि बिहार में कुछ सन्थालों को मारा गया। यह किसी एक स्टेट में नहीं बल्कि सारे हिन्दुस्तान में हो रहा है। आन्ध्र प्रदेश, मध्य प्रदेश और कई दूसरी जगह ऐसे वाकयात हुए हैं। हम लोग बार-बार सैंट्रल गवर्नमेंट से इस समस्या का हल निकालने के लिए अपील करते हैं। और पार्लियामेंट में रोना रोते हैं। 518 सदस्यों के हाउस में 115 मेम्बर शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के हैं और वे सब यही रोना रोते हैं। शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के मेम्बर चाहे आपोजीशन के हों और चाहे गवर्नमेंट बैंचिज के, उन सब का दुख एक ही है। आज इस देश में बीस करोड़ लोगों के साथ इनजस्टिस और बेइन्साफी हो रही है। क्या इस देश में माइनारिटी कम्युनिटी को कोई प्रोटेक्शन नहीं मिलेगा ? सैंट्रल गवर्नमेंट स्टेट गवर्नमेंट्स का बहाना करती है और स्टेट गवर्नमेंट्स बहाना करती हैं सैंट्रल गवर्नमेंट का और इन बहानों में देश के बीस करोड़ लोग पिसे जा रहे हैं। इस लिए सैंट्रल गवर्नमेंट को इस बारे में आखिरी फैसला करना होगा। अगर वह फैसला नहीं

कर सकती है, तो इस पार्लियामेंट के शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के मैम्बर मिल कर इस कांस्टीट्यूशन में एक एमेंडमेंट लायें और इस को बदल दें, क्योंकि इस से माइनारिटीज को प्रोटेक्शन नहीं मिलता है।

पाकिस्तान, चीन और दूसरे देशों से हिन्दुस्तान को जो खतरा है, वह बड़ा नहीं है। हिन्दुस्तान में अन्दरूनी खतरा है कि बीस करोड़ आदमियों को गुलाम बनाया हुआ है, उनको मारपीट करके रखा जाता है, तरह-तरह के अत्याचार उन पर किए जाते हैं। आज बिहार गवर्नमेंट को क्या सैंटर हटा नहीं सकती, जहां इतना बड़ा जुल्म हुआ ? क्या जिस स्टेट में शैड्यूल्ड कास्ट और ट्राइब्ज पर इतना जुल्म होता है, उसको सैंट्रल गवर्नमेंट हटा नहीं सकती, क्या उनका जवाब तलब नहीं हो सकता ? मैं कहता हूं कि उनका क्या नहीं हो सकता। इसके कोई मानी नहीं हैं कि यह स्टेट का सबजैक्ट है। न यह स्टेट का सबजैक्ट है और न यह सैंटर का सबजैक्ट है, अगर ऐसा ही रहा तो जिनको तकलीफ है वे खुद अपना बना लेंगे और स्वयं ही उस सबजैक्ट को निपटा लेंगे। हिन्दुस्तान में ऐसी गवर्नमेंट डैमोक्रेसी की है तो हम इसके साथ हैं लेकिन दूसरे भाई जो शैड्यूल्ड कास्ट और ट्राइब्ज के वोटों से जीत कर आते हैं वे चाहे किसी दूसरी जाति के हों, वे इसकी परवाह नहीं करते। मर गए हैं चौदह संभाल तो क्या हुआ ? बंगाल में लाखों आदमी मर गए हैं। हम भी यह महसूस करते हैं। लेकिन जिस तरह से वे मारे जाते हैं और उन के ऊपर जुल्म होता है, उसको हम सहन नहीं कर सकते। इसलिए मैं अपने सभी साथियों और भाइयों से अर्ज करना हूं, हर पार्टी का यह मकसद होना चाहिये कि इस कांस्टीट्यूशन में तबदीली करके माइनोरिटी कम्युनिटी और वीकर सेक्शन की प्रोटेक्शन के लिए कोई मजबूत कानून बनाया जाए। जो सैंट्रल गवर्नमेंट के हाथ में हो। आज भारत में 28 वां कांस्टीट्यूशन एमेंडमेंट बिल पास होता है लेकिन करोड़ों आदमियों के असली को चैलनल आल्मेंस नहीं समझा जाता है और इसको ऐसे ही टाल दिया जाता है। हम प्रधान मंत्री और गवर्नमेंट का आदर सत्कार करते हैं और उनके साथ हैं इसलिए कि हमारे यहां डैमोक्रेसी है लेकिन अगर इस डैमोक्रेसी में भी हमारी तकलीफों को दूर नहीं किया गया तो यही होगा कि लोग उठें, इकट्ठा हो जाएं और हिन्दुस्तान के कांस्टीट्यूशन में तबदीली ला कर यह छूआछूत वगैरह के जितने झगड़े हैं, इनको दूर करें। मैं कांस्टीट्यूशन का एमेंडमेंट चाहता हूं और गवर्नमेंट को ऐसा अमेंडमेंट बिल पेश करना चाहिये। अगर गवर्नमेंट यह नहीं करती है तो इसका फोरम बना हुआ है, वह फोरम ही उस कांस्टीट्यूशन एमेंडमेंट को आज ले आएं। बिहार गवर्नमेंट के लिए एक ही मुतालबा हम करते हैं कि उस को भी सजा दी जाए जहां पर यह जुल्म हुआ है। अगर सैंटर इस के खिलाफ कोई एक्शन लेने को तैयार नहीं तो हम रिजैंटमेंट जाहिर करेंगे। जब पार्लियामेंट में, देश की इतनी बड़ी संख्या के तकलीफ में होते हुए भी हम कुछ नहीं कर सकते तो इसका मतलब है कि बिहार गवर्नमेंट ही सब से बड़ी है और वही भारत की कर्ताधर्ता है। हम बिहार गवर्नमेंट को हटाने का मुतालबा करते हैं और कांस्टीट्यूशन की एमेंडमेंट के लिए प्रार्थना करते हैं अपने सब भाइयों से चाहे वे किसी भी पार्टी के हों। सब इस बात की कोशिश करें कि यह एमेंडमेंट कांस्टीट्यूशन में करके इस चीज को भारत से मिटा दिया जाए वर्ना इससे छुटकारा होना मुश्किल है।

श्रीमती विनिमाता अग्रवाल (जंगीर) : बिहार में संथालों के साथ जो अत्याचार हुआ है ऐसी घटनायें बहुत सी जगहों में होती हैं, यह हम मानते हैं किन्तु क्या कारण है कि आजादी के बाद 24 साल हो जाने पर भी हरिजनों और आदिवासियों के ऊपर हमारी केन्द्रीय सरकार के इतनी मेहरबानी करने के बावजूद भी, उनकी तरक्की और विकास के लिए सारे प्रयत्न करने के बाद भी, उनके ऊपर इतने अत्याचार अभी भी हो रहे हैं, दिन रात उनकी बेइज्जती हो रही है, इसका कारण केन्द्रीय सरकार की कूटनीति होना, क्योंकि केन्द्रीय सरकार ही इनके विकास के लिए जिम्मेदार है। मैं आग्रह करती हूं कि जितने भी प्रदेशों में इस प्रकार के अत्याचार हुए हैं, उनके लिए एक ऐसी कमेटी बनाए जो इसकी जांच करे कि क्या कारण है कि ये सामाजिक बुराइयां आज तक नहीं हटी हैं और हरिजन तथा आदिवासियों की हत्या होती जा रही है। इसलिए जब एक दिन नहीं कहा था कि आजादी के बाद जितने आदिवासियों और हरिजनों की हत्या हुई है, उसकी पूर्ति

[श्रीमती सिलिमाला अग्रवाल]

करने के लिए हम शासन का जो परिवार नियोजन है उसको नहीं मानेंगे और हरिजन, आदिवासी ज्यादा से ज्यादा बच्चे पैदा करें जिससे वह कभी इधर पूरी हो जाए।

दूसरी बात, हम को इस तरह से बेइज्जती करके मारने के बजाय शासन हम को उत्साहित करे, हमें प्रोत्साहित करे कि हमारे हरिजन आदिवासी ज्यादा से ज्यादा फौज में भरती हों और हम भारत माता के लिए अपनी जान कुर्बान कर सकें। तीसरी बात यह है कि इसका सिर्फ रोना है, न इस में कानून बन सकता है, न हम ऐसा कुछ कर सकते हैं जिससे इस तरह की चीज हट सके। अभी मुंगली कांड हुआ था दो साल पहले। सब में कुछ भी नहीं हुआ और फिर 6 हरिजन और मार दिये गए, बिन दहाड़े काटे गए, उस में भी जितने पकड़े गए थे वे सब छूट गए। उसके बाद डा० जाजोदिया का लड़का एस०डी०ओ० बन कर गया था, उसको दो तीन हजार आदमियों ने घेर लिया, मारा पीटा शीशे तोड़े और जो लोग पकड़े गए थे वे भी सब छूट गए। इससे आदिवासियों और हरिजनों के मन में और भी डर पैदा हो जाता है कि हमारी कोई सुनवाई नहीं होती है। यहां तक होता है कि वे मारे जाते हैं तो गवाही देने के लिए भी कोई उपस्थित नहीं होता है। मैं केन्द्रीय सरकार से अनुरोध करती हूं कि इस तरह के काड में महिलाओं के साथ अत्याचार जुटा रहता है, उनको बेइज्जत करते हैं, उनके साथ हर तरह का अत्याचार करते हैं, उन्हें मारते हैं, पीटते हैं, उनके लिए केन्द्र कानून बनाए कि जो लोग ऐसा करते हैं उनके दोनों हाथ और नाक काट कर जीवन भर उनको ऐसे ही छोड़ दिया जाए।

श्री अवन्तीनाथ मिश्र (मधुबनी) : पूर्णिया जिले में आदिवासियों के साथ जो घटना घटी उसकी चर्चा भी भयावह है। हम उसकी निन्दा करते हैं। यह लज्जाजनक घटना है। अगर आज के समाज में ऐसी घटना घटती है तो यह मानवता के नाम पर कलंक ही माना जायगा। मुझे संक्षेप में इसके कारणों पर प्रकाश डालना है कि ऐसा क्यों होने दिया जाता है। यह बिहार सरकार का काम था कि उसको बारीकी से देखती और उसके कारणों का पता लगाती और उस पर उचित व्यवस्था करती ताकि लोगों के मन में सन्तोष की भावना पैदा होती। अभी प्रधान मंत्री महोदय ने इस पर गम्भीर चिन्ता व्यक्त की है और लोगों को अपने भाषण के माध्यम से सन्तोष दिया है। मेरा विश्वास है कि लोगों का जरूर सन्तोष हुआ होगा। यह सरकार की जिम्मेदारी कि वह उसकी जांच करे और उचित कार्रवाई करे ताकि लोगों का सन्तोष हो और उनके अन्दर जो आक्रोश की भावना पैदा हो गई है, वह शान्त हो। यह तात्कालिक कार्रवाई की जानी चाहिए। इसके अलावा एक प्वाइंट मैं और कहूंगा कि हम स्थायी तौर पर भी इस प्रकार की घटनाओं की रोकथाम की व्यवस्था करनी चाहिये। ये घटनायें क्यों घटती हैं माननीय सदस्यों ने कहा कि जातीयता ही ऐसी घटनाओं का कारण है मेरा उसमें कुछ विभेद नहीं, यह कारण भी हो सकता है लेकिन मैं कुछ और उस में जोड़ना चाहता हूं कि जातीयता से बढ़ कर धन की असमानता ही इसका विशेष कारण है। ऐसी घटनायें धन के नाम पर ही घटित होती हैं। धन में चूंकि समानता नहीं है इसलिए समाज में ऐसी घटनायें होती हैं। इसलिए हमने जो गरीबी हटाओ का नारा दिया है देश को और कहा है कि हम देश को समाजवाद की ओर ले जा रहे हैं, धन का बटवारा होगा उसको कार्यरूप में हमें परिणत करना होगा। माननीय सदस्यों ने कहा कि गरीबी का बटवारा हो वह सही चीज है और जब तक यह नहीं होता है तब तक ये बातें समाज में होती ही रहेंगी। अगर ये होती रहीं तो हमारी सभी कल्पनायें, सभी आदर्श बेकार साबित हो जायेंगे। मेरा आग्रह है कि संसदीय सदस्यों की एक समिति बने जो इन घटनाओं के मौलिक कारणों और साइकोलोजिकल कारणों की जांच करे और उनके निवारण के लिए अपने सुझाव दे। उसके आधार पर सरकार कार्रवाई करे तो मैं समझता हूं कि लोगों के दिल में जो असंतोष और आक्रोश की भावना है वह दूर हो जाएगी और हमारे सुन्दर समाज की कल्पना साकार हो सकेगी।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) : I have heard Shri Kartik Oraon and many other Members of this House who have spoken on this subject with intense feelings. I can very well understand the depth of their feelings. There is no doubt that this incident is a very ghastly one,

I can even say most inhuman and barbarous. We can use even more harsh words, after hearing the whole story, how it happened. Government has expressed grave concern. After hearing about this incident, the Minister of State came to the House with a statement and he has expressed grave concern of Government over this incident. The Prime Minister came back to this House and expressed her sorrow and shock when she heard about the details of the incident, and she has also assured the House that proper steps will be taken to see that the investigation is properly carried out. That itself shows how seriously the Government have viewed this problem.

I might give the details of the incident for the benefit of the Members who were not present when the statement was made by the Minister of State. According to the information received from the State Government, a plot of land situated in village Rupaspur was the cause of dispute. This plot had been cultivated by one Kandon Murmu of Santhal Tola. At about 3.30 P.M. on 22nd November a mob of about 150 persons armed with bows, arrows, bhalas, garasas etc., came to the plot and began cutting unripe paddy. Some of the persons were keeping guard when the paddy was being cut. When the few Santhals who lived close by approached the plot in dispute, they were chased away by the mob. The mob then came over to the Santhal Tola and was joined by another mob armed with guns and accompanied by tractors, trailers and station wagons. The two mobs surrounded the Santhal Tola, locked the houses from outside and set fire to them. In all, 45 houses were burnt. Those who tried to escape were shot at. Injuries were also inflicted by garasas and other weapons. Some of the dead bodies of those who were killed were whisked away in tractors.

According to the information available from the State Government, four dead bodies were recovered from the houses and ten from the Kosi river bank. Besides, 33 persons received injuries as a result of this attack.

SHRI KARTIK ORAON : Thirty four.

SHRI F. H. MOHSIN : Criminal cases have been registered in connection with the incident. In all, 29 persons have been named in the First Information in Report lodged by the Santhals. According to information received this morning from the State Government, 65 persons were arrested in this connection. Warrants and processes under the Criminal Procedure Code have been taken out against the absconding accused and investigations are in progress. The Chief Minister of Bihar visited the village on receipt of the information regarding the incident.

SHRI KARTIK ORAON : He visited on the 26th, November, 1971.

SHRI F.H. MOHSIN : Senior police officers also camped in the area and took necessary steps to maintain peace and prevent recurrence of trouble.

Mr. Bhandare enquired about the suspension of officers. The Deputy Superintendent of Police and the Block Development Officer concerned have been kept under suspension. The investigation is being pursued vigorously under the charge of an officer who himself belongs to a scheduled tribe. His name is also Oraon—not Kartik Oraon but B. Oraon. A senior officer attached to the Commission for Scheduled Castes and Scheduled Tribes visited the area and was satisfied with the investigations being carried on.

Standing paddy crops belonging to different absconding persons over 200 acres of land have been attached. The police is getting the crop harvested. 11 houses belonging to absconding persons have

[SHRI F. H. Mohsin]

also been attached. 2 persons have surrendered their guns and show-cause-notices have been served on 15 more persons to surrender their guns. One Ambassador car, one jeep and one station wagon and three tractor trailers have been seized in connection with the incident.

SHRI S. M. BANERJEE : Who were the owners of these cars ?

SHRI F. H. MOHSIN: The station wagon and Ambassador car belong to Shri Ram Adhar Singh. Out of three tractor trailers, one belongs to Shri Sudhir Singh, another to Shri Sia Ram Singh and the third to Shri Baldev Choudhury. Shri Sidhansu, former Speaker of the Bihar Assembly has also been arrested. He was granted bail by the sessions court.

AN HON. MEMBER : Why ?

SHRI SADHU RAM : That is the fault of the police.

SHRI F.H. MOHSIN : I appeal to member to know our limitations. When the matter goes to court and the court gives bail, can we interfere ?

SHRI S. M. BANERJEE : The court is not free from casteism.

SHRI F. H. MOHSIN : A warrant of arrest has been issued against Shri Pradumn Singh, son of the former Speaker. He is absconding and efforts are being made to arrest him.

These are the steps that have been taken. The investigation is progressing very well. There is no cause for any doubt for suspecting that the case will be hushed up or somebody will be left out. There may be influential persons, but Government will not yield to any kind of pressure. The Prime Minister has already stated that if need be, central assistance or the assistance of the CBI may be given. But we cannot do so at our own instance. It has to be requested by the State Government or the State Government should agree to it. Anyway, if we have any doubt about the progress of the investigation we will take all steps which are at our command.

SHRI RAMAVATAR SHASTRI: What about the rehabilitation of the adibasi tribals?

SHRI F. H. MOHSIN : A sum of Rs. 3,000 has been so far disbursed for the relief of the victims of the fire. If any more relief is needed, that also will be given.

SHRI KARTIK ORAON : As a good gesture, let something flow from the Prime Minister's Fund.

SHRI F. H. MOHSIN : It is a good suggestion. I will pass it on to the Prime Minister. On a request from Shri Ributhi Mishra, the Prime Minister has agreed to send the Minister of State for Home Affairs to the area. That shows the seriousness with which the Central Government has viewed this problem. Every effort will be made to see that the investigation is carried on to the satisfaction of the members.

There is the Committee on Scheduled Castes and Scheduled Tribes which can also go into the problem.

Here I would request hon. Members to bear in mind one aspect. It is a very delicate issue for the Centre to intervene in a matter which is a State subject. We have discussed this question of Centre-State relations many a time in this House and members have expressed the view that the Centre should exercise less and less powers and not more powers. The State Governments are also asking for more powers and less intervention by the Central Government. In such a situation it will be very difficult for the Central Government to intervene in a subject in which the State Government is directly concerned.

Though this particular incident happens to be against the Scheduled Tribes, it is a part of the larger problem of landlord verses tenant, zamindars versus tenants. Since the Central and State Governments have taken steps to implement agrarian policies and land reforms we have been hearing such incidents not only in one or two States but throughout the country. Many a time such disputes culminate in murders or setting fire to the houses. We have heard of many such instances and I am not denying the details given by hon. Members. This is a problem facing the whole country. When the landlords stand to lose some of their property they take recourse to such methods, which is deplorable.

I appeal to the people at large to ensure that a peaceful transformation towards a socialist society takes place. I do not approve of the steps proposed by my CPI or CPM friends. We believe in the peaceful transformation of the country into a socialist society.

Not that violent steps would have to be taken to see that socialism comes into being. We believe in peaceful methods; we believe in democratic methods. We do not approve of killings either by the landlords or by the tenants. At the same time, I may caution the landlords who may be affected by land reforms to see that land reforms policies of the Government are implemented in full. Otherwise they may be victims of my friends here, the C.P.M. people and the Naxalites or such other people. I do not think such a situation will arise.

This is a problem on which the whole country has to share concern. The Government is very much concerned about it, about the problem of Scheduled Castes and Scheduled Tribes. As has been said, it is a very sorrowful thing to see that even after 25 years of Independence, such atrocities are being committed on Scheduled Castes and Scheduled Tribes people in various parts of the country.

Many persons have proposed an amendment of the Constitution. The Constitution already provides for the eradication of untouchability. There are various Acts making it an offence. This malady cannot be removed by legislation alone or by the amendment of the Constitution alone. We have to go into the root cause of the problem. So, unless the people change their minds, unless they change their hearts, unless they change their actions also, so that we can live like brothers, this problem cannot be solved. Of course, we will not be wanting in that. If legislation can cure these ills, we shall certainly come forward with it.

श्री साधुराम : हृदय परिवर्तन से ही नहीं होगा, कानून से भी होना चाहिए।

श्री एफ० एच० मोहसिन : ठीक है, कानून से भी होना चाहिये ।

श्री एस० एम० बनर्जी : लोगों का हृदय परिवर्तन ऐसे नहीं होता है। जिनका नहीं होता है उनका जबर्दस्ती करना पड़ेगा।

SHRI F. H. MOHSIN: Mr. Banerjee must understand that it is not through law alone that we can change the minds of the people.

SHRI S. M. BANERJEE : Ultimately, when the Constitution was amended the *Maharajas* also realised that they are not *Maharajas*. You have to do it today or tomorrow.

SHRI F. H. MOHSIN : It may help to remedy some of the ailments. But it is not the only cure.

Then, Swami Brahmanandji made comments over the scriptures I do not want to go into that He also said that there should be distribution of wealth That is exactly what the Government is doing Ushering in a new society, that is, a socialistic pattern of society, means distribution of wealth We do not want concentration of wealth in a few hands It is true that concentration of wealth in a few hands causes all these troubles This will not happen if the socialistic pattern of society comes into being Let us all strive for that Let us see that this incident shall be the last and that such incidents do not recur in future

Sir, my personal sympathies and the sympathies of the Government are with those who have been killed and who have been injured I appeal to the House to take this in the right perspective and seek the cooperation of all political parties of all the important persons in the country to see that such incidents do not recur in future

MR DEPUTY SPEAKER The House stands adjourned *sine die*

15 00 hrs

The Lok Sabha then adjourned sine die

MGIPRRND—Sec II(Day Shift)—15 1 SS/71